MR. DEPUTY CHAIRMAN: Nothing, nothing.

SHRI MOINUL HASSAN (West Bengal): Sir, we have given notice. There are lakhs of ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, all that has been done. It was agreed ...(Interruptions)... No, no. ...(Interruptions)... When Motion of Thanks ...(Interruptions)...

You have to follow certain rules. When we have taken up the Motion of Thanks, no other subject can be taken up. That is the rule. You raised it in Question Hour....(Interruptions)...

SHRI MOINUL HASSAN: Sir, lakhs of workers ... (Interruptions)...

MR. DEPUTY CHAIRMAN: That is all right. Let them do their job. You do your job. Shri Sitaram Yechury.

## MOTION OF THANKS ON PRESIDENT'S ADDRESS

SHRI SITARAM YECHURY (West Bengal): Sir, I rise today to participate in the debate on Motion of Thanks on President's Address with a deep sense of disquiet. The sense of disquiet emerges out of the fact that while we are today debating hon'ble President's Address to the Joint Session of both the Houses of Parliament, lakhs of workers are outside on the streets of Delhi beseeching the Parliament of India to take remedial measures and to put the pressure on the Executive i.e. the Government to redress some of their grievances.

Lakhs of people are on the streets, Sir. They have not come here out of any desire to see Delhi; they have not come here on any sight-seeing; they left their families and travelled thousands of miles — and that is why I am raising this — to be here in order to tell us that living conditions of our people are abysmally deteriorating.

This Government has achieved an impossible task. It has actually united all the trade unions across the spectrum. This is a task for which I would like to thank the Government for having united all the trade unions; all of them have come together today to Delhi to raise their specific issues which are absolutely essential for the living conditions of our people.

The President of India talks of a healthy and prosperous India, which is what her entire focus is about. A healthy and prosperous India is impossible without the workers and the exploited sections of our people's wellbeing being taken care of. Therefore, the sense of disquiet begins with this, Sir, that while you have lofty declaration of intent in the President's Speech, at the ground level, the living conditions of our people are getting increasingly deteriorating and more burdens are being put on them. That is why, again with a sense of very deep disquiet, I would like to say that this Speech of the President of India, all of us know, is a customary address, a balance-sheet, that she gives an indication of what would be done by this Government in future. But, as Karl Marx had once said that history repeats itself; the first time it is a tragedy and then it is a farce. This repetition is not only in terms of the priorities that the President of India has outlined. I would read out to you, Sir, the first sentence of what she said on the 22nd February, 2010. It says, "My greetings to you as you assemble here today for the first Session of both Houses of Parliament in the new decade." This year, Sir, the first sentence of what she said is, "I welcome you to the first Session of the new decade." The same sentence is repeated in the Address of last year as of this year in the opening sentence.

Sir, this Government is in a sense of stupor. The sense of stupor of the Government is in the repetition in the President's Address of the same opening sentence. The Government is unable to make up its mind when the decade begins! It is an amazing thing. The President's Speech actually reflects a directionless drift that this Government has been gripped in and I would come to the substantial points later. This is the sort of affairs that we have today.

The President has outlined five priorities of her Government. The five priorities are once again a repetition. The first one is, 'to combat inflation and particularly to protect the common man from the impact of rising food prices." When this Government took office in 2009, in an Address to the Joint Session the President says, "My Government is firmly committed to maintaining high growth with low inflation, particularly in relation to prices of essential agricultural and industrial commodities." The same repetition. Two years ago you said the same thing and you say the same thing today. All of us know that the Speech of the President of India is vetted by the Union Cabinet and it is a text that

goes from the Government. So, it is the Cabinet that is repeating itself over and over again over these years. What is that you are going to do in order to combat this inflation, Sir? There is not one concrete step that is being given here in order to combat inflation.

We would like to know whether they are going to ban speculation in essential commodities. It has reached to the tune of 15 lakh crores of rupees a year! The value traded in the forward trading and commodity exchange is today 1.5 times the value of your annual Budget! Why would anybody put value in speculative trading unless he makes profit out of this speculative trading? On that, there is not even a word in the President's Address. Unless prices rise they cannot make their profits and unless you ban the speculative trading, it is impossible to control this runaway inflation. There is not one word in the President of India's Address to Parliament. Neither is there any mention of the fact of strengthening the public distribution system or the fact that you have today nearly 2.5 times excess foodgrains stock in your godowns. The Supreme Court has indicted this Government by saying that if you cannot store your food, distribute it to the hungry. None of these have been referred to in the Address. The people are going hungry and the prices rising. Even the fact that you have deregulated the petroleum prices has not found a place. Petroleum prices have been hiked 7 times in the last 8 months. And, at the time of deregulating of petroleum prices, the assurance given to the Parliament and to the country was that there would be a relook at the tax structure.

The ad valorem tax on petroleum products continues. Today, we are told, we will know when the Budget comes, more than rupees two lakh twenty thousand crores is being collected as revenue from the petroleum sector. Now, if this is how you are actually sucking your revenues out of the petroleum sector, and then deregulate the prices and because of that the prices increase and burdens are put on the people, is there not a need for the Government, if it is serious, about improving the living conditions of the people to have a relook at this? There is not a mention of that in the President's Address. Therefore, Sir, what I would like here to suggest is that if at all the President of India talks that if her Government is sincere about the first of the five priorities that she has listed, where she talks of combating inflation, then, at least, on these three measures, we would like the Government to answer. Will you ban speculative trading in essential commodities? The United Nations Rappoteur for Food has said that 70 per cent of the rise in global prices of food is because of

speculation. At least, from that, we must learn. Will you ban this speculative trading? Will you release the excess food that is there in your stocks to the States to be distributed under the Public Distribution System? Number three, will you restructure the tax structure in the petroleum sector so that this rise in prices of petroleum products can be stopped? Unless this is done, there is no mean to what the President of India assures saying that this will be the first priority of this Government. So, this is the situation, as far as the first priority is concerned.

The second priority is, Madam, President has said, "to address frontally the concern regarding the lack of probity and integrity in public life". We have had big discussions on this. The Leader of the Opposition yesterday, in a detailed manner, told us of the deficits that this Government is suffering from. When I came into the House, Sir, the only deficit we were talking about was the fiscal deficit. Today, we are talking of ethical deficit, we are talking of moral deficit, we are talking of governance deficit. I mean, there is no deficit in any one area, but, there is nothing to complain about deficits because you have deficit of everything, as far as this Government is concerned. To have Ministers in the Government who talks of ethical deficit; to have Ministers in the Government talk in cross purposes of one saying that one Minister resigned because of a scam in the 2G spectrum, and the present Telecom Minister saying that there is absolutely no scam at all; there is actually zero loss for the Government. Now, what is happening?

Sir, when we talk of corruption in high places, it is not a question of individuals we are talking of. The hon. Prime Minister was sitting there on the last occasion, when I had said that, Sir, what we are questioning is not the integrity of individuals, we are questioning the infallibility of the entire system, and you are creating a system of crony capitalism in our country where, one-by-one, these scams are coming up. You have the 2G Spectrum Scam, you have the Commonwealth Games Scam, you have the Adarsh Housing Society Scam, you have the IPL Scam, and now you have the Antrix-Devas Scam, which is mega scam of the mega scams, of which the details have appeared in the media.

Now, if these scams are emerging with such rapidity, of course, there is moral degeneration; of course, there is ethical degeneration. But, the point is, how are we allowing our system to cfegenerate in such an extent, and that, I believe is because what we are promoting is not capitalism, but what we are promoting is crony capitalism. The Prime Minister, on record, stated that India can ill-afford crony capitalism. And, it is this crony capitalism, Sir, that is being nurtured and protected today, which is leading to all these scams. You have talked of black money. There is a lot of discussion going on. The President of India has given us some figures of showing increase in revenue through unearthing this black money. But, the point is, how were avenues created for this money to leave the country. What are you doing about those avenues? Are you going to plug them? You have this Double Taxation Avoidance Agreements with various countries. We had raised it right then at that point of time. We can understand the logic of not taxing by two countries on same corporate or individual the same tax, but you have Double Taxation Avoidance Agreements with countries which do not have the same tax. There is no Capital Gains Tax in Mauritius today. But, because the money comes in from Mauritius, you do not pay Capital Gains Tax in India as well. And, this sort of a thing is creating these routes for money-laundering, creating these routes for siphoning off money from our country. That has been created by the system.

That is why fighting corruption today cannot be fought without fighting the entire trajectory of your neo-liberal economic reforms and that is where the Government will have to take a serious look at it because corruption is not a moral issue only and I would like the hon, treasury benches to keep this in mind. Corruption today is the siphoning off of money that we can use to improve the livelihood of our people. Imagine, Sir, Rs. 1,76,000 crores is equivalent for two years. According to Shrimati Sonia Gandhi's leadership National Advisory Council's estimate, you would require Rs. 88,000 crores to provide 35 kgs of food grains to every family in our country.

SHRI TIRUCHI SIVA (Tamil Nadu): The loss is only presumptive.

SHRI SITARAM YECHURY: No, no, I am talking about the amount and what you could do with that amount. Rs. 88,000 crores is what you require for 35 kgs of food grains to provide for every family in our country including all the APL families.

SHRI PRAVEEN RASHTRAPAL (Gujarat): What is that amount? Is it a notional amount or the actual loss?

SHRI SITARAM YECHURY: I am coming to it. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Rashtrapal, you will be speaking. Your name is there. You can speak at that time. ... (Interruptions)...

SHRI SITARAM YECHURY: Sir, we require, according to the National Advisory Council headed by Shrimati Sonia Gandhi, Rs. 88,000 crores to provide 35 kgs of rice to every family in our country, APL and BPL, everybody. Rs. 1,76,000 crores is exactly twice that amount. We can achieve food security in our country with that amount of money for two years continuously. We have passed a law giving the Right to Education in our country. There is a big dispute going on between the Central Government and the State Government on who will finance this and what is the estimate to achieve, to convert this right into a reality? Both your Planning Commission and NIEPA, National Institute of Educational Planning and Administration have estimated that you require Rs. 35,000 crores annually for the next five years to build new schools, to recruit new teachers, to provide for mid-day meals etc. What does Rs. 35,000 crores for five years mean? It is Rs. 1,75,000 crores. This estimate of Rs. 1,76,000 crores will leave the country with Rs. one lakh crore of surplus after providing education for all. So, corruption is not only a matter of moral degeneration.

You are talking whether it is notional loss or actual loss. Notional loss is notional loss because like the hon. Prime Minister said, 'I have chosen not to collect this revenue.' But the decision to choose not to collect that revenue-means this: neither food security nor education for all. It is not an actual loss but the Government has chosen not to collect. If the Government has chosen not to collect, what is it doing? It is saying that we are giving incentives for greater tele-density; we are giving incentives for cheaper telecom services. But, Sir, where does the scam lie? Not in the voluntary admission by the Government saying, "I am not collecting so much money." The scam lies in the fact that the licenses to whom they were sold were sold within months for at least six times what they paid to the Government. That is where the scam is. Today, if the tele-density is high, it is high in spite of the fact that those who are providing the tele-density had paid six times more to the original licensees.

Today if the call rates are cheap; it is cheap because these companies who have paid six times more are giving it. Therefore, this argument that we have given it cheaper and we have not collected this money because we have decided not to collect this money in order to give better services to the people is a \* argument. The scam is involved in the way in which the market determined the rate of licenses six months after they were actually given to these people. But, Sir, there is another point. What do you mean by saying that I have chosen not to collect this money? I have chosen not to collect this money because I want to give incentives to the corporates. So, the money you have chosen not to collect is incentive for growth.

SHRI TIRUCHI SIVA: It is as per the recommendations of TRAI.

SHRI SITARAM YECHURY: That is okay. I am talking about the other principle of this question of not collecting money. I am coming to that again. That is the philosophy of neo-liberal trajectory which is causing all these problems.

You do not collect money and say that it is incentive for growth! Whatever little you spend on the poor, you say that is subsidies for the poor and it is bad for growth. Incentives for rich are good for growth. That means, what you do not collect from the rich is also subsidy to the rich. You are subsidizing the rich by not collecting from them. And, what you give to poor as subsidy, you say that it is detrimental to growth. What you do not collect from rich, you say that it is good for growth! Whom are we fooling? Today there are only in lakhs; tomorrow they will be crores outside this Parliament.

SHRIMATI KANIMOZHI (Tamil Nadu): You should say the same thing about the schemes in Tamil Nadu also.

SHRI SITARAM YECHURY: Madam, I am not too aware of that. I tell you again that I began my speech by saying that this is not a personal attack on anybody. I began by saying that I am not talking about integrity, I am talking of infallibility. The reason why I am saying this is that there is interest of this in all of us in this august House and the country. You correct these things. You can provide education for all and you can provide food security in our country if you can only stop this sort of siphoning through this act of crony capitalism.

The third priority the hon. President says is, to sustain the momentum of economic growth,

<sup>\*</sup>Expunged as ordered by the Chair.

while ensuring that the poor, the weak and the disadvantaged get a fair share. Now, Sir, this is actually becoming a joke that the weak and the disadvantaged will get a fair share. Okay, there is a sense of pride that we are rubbing shoulders with the G-20 in the world. There is a sense of pride saying that we are sitting with the mighty of the world on high tables and having dinner with those mighty Presidents. But, what is happening at the ground level? Isn't it shameful, today, according to the Third National Family Health Survey, 38.4 per cent of our children, under three years, are stunted-too short for their age — 46 per cent are too thin for their age, 79.2 per cent of our children, under three years, are anemic? This is our country's future. And, among the pregnant women, anemia has increased from 50 per cent to 58 per cent during the last two years. These are the mothers who are producing our future. This is the state of our mothers and this is the state of children and we are talking of India maturing and India is coming of age!

The demographic advantage that we have today is that 70 per cent of our population is below the age of 35 years. If we can give them good health, if we can give them good education, our country will flourish. Both these things could have been done with those Rs. 1.76 lakh crores calculation that I had given earlier. If you can give them education and if you can give them health, there is no need for you and me to sit here, they will build a better India. All that we have to do is to create those policies by which we can actually tap our own potential.

Today, there is a sense of pride when the people say that the second language in the Silicon Valley happens to be my mother tongue — Telugu. The second language in the Silicon Valley is an Indian language. There is not a single laboratory in the world today, where the highest level of research is going on, where you do not find an Indian. It is a sense of pride. But, when is it happening? It is happening only when 9 per cent of my country's youth are able to enter higher education today. With this 9 per cent the world is getting shocked that India is leading.

PROF. P.J. KURIEN (Kerala): It is not 9 per cent; it is 12 per cent.

SHRI SITARAM YECHURY: Sir, 7 per cent is my estimation and hon. Education Minister's estimation is 12 per cent. So, I have taken the mean figure as 9 per cent.

PROF. P.J. KURIEN: Is all your statistics like this?

SHRI SITARAM YECHURY: No, no. They are not.

There is an old English saying, "Lies, damned lies, and statistics." So, it all depends on how you use them. Even if it is 12 per cent, Dr. Kurien, my point is, if you increase this 12 per cent to 30 per cent, who can stop India from leading the knowledge society in the world. That is the potential of my country. That is the potential of India. If anybody is stopping us from being the leaders of the intellectual world today, it is we. We are stopping it ourselves because of our policies. If you stop siphoning of this money and instead use it to provide food security, to provide education for our youth, then, India's true potential can be achieved. And, that is where we want this Government to think about corruption, not in terms of moral issues, not in terms of the fact that what the hon. Prime Minister said yesterday virtually making a virtue of the fact. He said that there is no need of the JPC, but because the opposition is obdurate, therefore, I constitute a JPC. If this wisdom had come in the Winter Session, we could have saved all the precious time and money.

But, anyway, देर आया, दुरुस्त आया. That is fine, but the point at issue, Sir, is we all know the CBI is pursuing the criminal investigation under the supervision of the Supreme Court. We know that the Public Accounts Committee is seized of the accounts of the CAG. We know that Shivraj Patil Committee has given its report. We know that actions have been taken, Ministers have resigned, etc. But why did we want a JPC? We wanted a JPC because beyond all this, we need to examine how our system could be so manipulated to allow such a big scam. It is the system's manipulation that happened; that needs to be plugged. Who can do that? If new regulations have to be put in force, if new laws have to be brought, the Parliament alone has that authority and the right to do so under our Constitution.

Therefore, the JPC is required in order to address this issue, not in order to say who is culpable or not. That the CBI will do under the jurisdiction of the Supreme Court. So, the JPC's need was that. I am glad, finally, they accepted for whatever reasons, but this is what has to be done if we want to plug these loopholes. Sir, as far as the issue of economic growth is concerned, can we not, today, achieve the potential that I was talking about? "Because of the lack of the resources that we

have" is what the Government of India says. But, Sir, look at this and this is what has to be reversed. We would like the hon. President and her Government to consider that if you really want inclusive growth, then, you have to understand that what you are doing is the exact opposite of it. Why do I say this? In the last year's Budget papers, there is a document called, "Statement of Revenue Foregone". This informs us that Rs.4,14,099 crores was the revenue foregone in 2008-09 and in 2010, this figure was Rs.5,02,299 crores. That is, in these two years, you have foregone a whopping amount of something to the tune of over 9 lakh crores. Sir, it is very difficult even to estimate how much concessions you are giving to the rich. You have given these tax concessions; it is okay. Even if I go by the Finance Minister's admission that indirect tax concession is a stimulus for economic growth, take away the excise duties and customs duties. What does it amount to, Sir? For Corporate income tax and higher income tax payers, the concession given was Rs.1,04,000 and odd crores in 2008-09 and Rs.1,20,000 and odd crores in 2009-10. That is nearly, Rs.2,25,000 crores was given as concession to the corporate sector and higher income tax payers. These are the figures from Shri Pranab Mukheriee's documents: I am not manufacturing these.

[THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair]

Sir, it is very ominous that whenever I start quoting statistics, you come to the Chair.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I know you are happy about it.

SHRI SITARAM YECHURY: So, Sir, what I am saying is that in the last two years, you have given Rs.2,25,000 crores as tax concessions to the corporates and higher income tax payers. So, Mr. Siva, forget Rs.1,76,000 crores, look at my argument from this point. So, Rs.2,25,000 crores are concessions. You declared a legitimate tax rate and instead of collecting that tax revenue, you gave them concessions. But if you had collected these Rs.2,25,000 crores and invested in your public investments, in food security, in right to education, in building the infrastructure that you are talking about, we would have not only built our infrastructure, provided health and education for our youth, but we would also have generated massive amount of employment through the public investment of this huge amount of money and that employment would have generated greater demand in the economy and that demand would have sustained healthy economic growth. So, it is, perfectly,

possible, Sir, within the very existing framework that we have, for us to have an alternate trajectory and that alternate trajectory would be the real inclusive growth. So, what we are urging this Government now is this. What priority the hon. President of India pointed out, that priority can be achieved if this Government changes its policy direction.

Instead of providing concessions to the rich, collect the legitimate money from the rich. Collect the legitimate money. I am not saying, 'increase the tax rates.' I am not saying, 'impose greater burdens.' I am only saying, 'collect the legitimate amount and utilize it through public investments to create our infrastructure and provide a better life for our youth.' If that can be done, you will have 'inclusive' growth and you will also have built the infrastructure that is so necessary and on which the President of India has spent paragraphs, paragraphs and paragraphs of her speech saying that how absolutely necessary it is for the future of our country. So, Sir, this I recommend is the manner in which this shift in the policy direction needs to be done. But, unfortunately, instead of doing this, what is being suggested by the President of India, Sir? To build our infrastructure, she says, The governmental revenues alone are not sufficient. So, we will have to go through the public-private partnership.' Now, this is a very fanciful word, Sir. I only want to remind this august House that earlier this year, the London Transport, which runs by far one of the most efficient transport systems in the world along with their underground system, the buses, etc. that they run, has withdrawn 23 out of their 25 PPP projects because they were not delivering. Look at our own Delhi, Sir. Today, all of us are hopeful that the Metro Line to the Airport will open. But why did it not open before the Commonwealth Games? Why is it that all Metro lines were opened before the Commonwealth Games, except the Airport Line? It is because the Airport line was the only PPP project of your Metro. Now you want to emphasize on this 'PPP.'

Sir, I must say that this 'PPP' is not really 'private participation in public projects', but it is 'private profit making through public funds' and this 'private profit making through public funds', Sir, is something that cannot be allowed and that is how you are again creating these avenues for corruption and graft that are emerging out of this crony capitalism. Who will be the PPP partner? How much will be the Party fund that will be paid? How much will be the other commissions that will be paid? All these things enter into your dimension of policy making because of the economic trajectory, the policy trajectory that you are following. Now, Sir, look at many of the State Governments. You have said 'PPP' in health, 'PPP' in education. The State Governments have

announced that for the Dalits, for the OBCs and for the women, the Government will pay the expenditures. Let these children be given admission. Now, the time has come for the Government to pay to the private institutions. Nearly, 70 per cent of their budgets are going for these payments. You have said that Government will provide health insurance in private hospitals. It is Arogyashree; those cards were being given; and now the Governments do not have funds to pay to those private clinics because of the scheme. Why? It is because you have created new avenue for corruption again.

All your cards, all your health insurance cards are lying with private hospitals. Without the poor patients knowing what is happening, in their name various tests are conducted and the costs are deducted; and before anything is known, they say, 'your card has expired.' The Government will have to foot the bill. They will do that loot. What is this 'PPP'? Please, for Heaven's sake, we are asking the Government to take a serious look at this 'PPP'. The President of India has spent various paragraphs on this great 'PPP' and this, I think, will ruin the country and open more and more areas for grafts.

SHRI TIRUCHI SIVA: I am second to none on this. Today also, I have submitted a report to revive two of the public sector enterprises which have fallen sick, which are not making profit. But I would like to know whether the private sectors are not contributing for the growth. In the existing scenario, it becomes imminent that they have to be also used in the development and growth.

SHRI SITARAM YECHURY: Absolutely. I have answered this. The private sector is a very important element of our economy in our country. I am not disputing that fact at all. I am talking of the manner in which the public-private partnership is conceived. If private capital enters your public projects through joint ventures, it is most welcome. But the Government is creating avenues for private capital to make its moneys. That is why I am saying that it is the crony capitalism that is developing whereby you are creating avenues for private profit. That is what that needs to be stopped. So that is where this entire concept of 'PPP' needs to have a very serious relook.

And if this is done, if the direction of our economic policy is changed, then we will be able to make a very important contribution towards realising the potential that we have in India. That is why I am saying, do not take this as a tu-tu mein-mein business. This is something where members of this august House will have to put their heads together and think why we are not able to realise our full potential. In order to do that, correctives must be brought in and it is in that spirit that I am raising this issue. I am beseeching the Government to shift the policy trajectory, shift their policy priorities and utilise the legitimate revenues that are due to this Government through public investment to create jobs and education for all and through that process build a better and prosperous India. This is what I would like this Government to do.

The fourth priority that the hon. President raised was to maintain an uncompromising vigil on the internal and external security fronts. Absolutely; there is no dispute here. I, for one, say that there should be zero tolerance to terrorism and terrorism is nothing beyond simply being anti-national. There is nothing called a particular kind of terror. Terrorism knows no religion; it knows no caste; it knows no region. That is why I say that with equal vehemence cross-border terrorism from Pakistan or terrorism of any sort that is associated with Hindutva groups, etc. will have to be treated as antinational and action should be taken against them. On that there is no dispute. But, Sir, there is another issue when we talk in terms of the internal security of our country. This august House should remember that we have lost the Mahatma to the bullets of a Hindu fanatic. We have lost Indira Gandhiji to the bullets of a Sikh fanatic. We have lost Rajivji to the bullets of LTTE chauvinist fanatic. Hundreds are being killed in the North-east because of all types of other chauvinism. We have all these other agencies that are working in our country. So, it doesn't recognise any religion, region or a caste. Keeping that in mind, there should be zero tolerance and on that the entire House is united. But there is another type of threat to internal security. The hon. Prime Minister has on three occasions reiterated that the gravest threat to India's internal security is Maoist violence.

Now, Sir, I am speaking as a victim of this violence. Since the last Lok Sabha elections, 380 of my comrades have lost their lives due to Maoist violence; 161 of them in West Bengal were tribals, this despite Maoists espousing so called tribal development. We will fight it; we fought it in the past and we will fight, not only the terror but we will also fight politically. But the question, is the Prime Minister sincere to his own statement when he says that this is the gravest threat? If that were so,

how can he have in his own Cabinet, under his own leadership, Ministers in the Cabinet belonging to a party which is the largest ally of the UPA outside of; the Congress, and which is collaborating with the same Maoists in West Bengal. ...(Interruptions)... How can this contradiction exist? You have promises being made that once they come to power in the State, they would release all the Maoists and all the political prisoners, and from one of them is made a member of the Union Cabinet! ...(Interruptions)... Sir, is this permissible? I want the Government to answer this.

Sir, there was a time when Churchill thought during the Second World War that he would let the fascists and communists fight and finish each other and then enter the World War. Eventually what happened? It was not Churchill's British flag, it was not the American Star and Stripes, it was not the French flag, but it was the Communist Soviet Red Flag that flew on the Reichstag after Hitler was defeated! So, don't be under the illusion that the Maoists and the CPM will fight and defeat themselves and then you would enter the picture. We will not leave, don't you worry! But, for the sake of India's internal security, can you compromise yourselves to such an extent? For the sake of this Government's numbers in the Lok Sabha, can you allow this nexus between the Maoists and this particular party to continue, and allow them to continue in your own Cabinet? Now, Sir, this is a question that this Government has to answer. We cannot accept that on the one hand, they say Maoists violence is the gravest danger and on the other, they are in alliance with these people who have a nexus with these very Maoists.

If that is the case, then what is the assurance of the President of India when she says that my Government's priority is 'uncompromising vigil on the internal security front'? What is the meaning of this if this cannot be corrected today? And, therefore, we have said, and I would like to raise this issue here today, Sir, when you are combating this terrorism we combat all varieties of it and all hues of it. But now you have a situation where people have confessed before a magistrate, whatever may be the veracity of it, that who is responsible for certain terrorist acts and blasts in our country, whether it is Malegaon or whether it is Macca Masjid, etc. But my point is that in the name of those terrorist blasts innocent youths of a particular community have been languishing in jail for a large number of years. Now once you have this evidence, why is the Government not taking the initiative to release those who have been wrongly confined? If this sort of an attitude if you continue to have of

keeping people wrongly confined for crimes that they have not committed, I am sorry you are not fighting terrorism but you are breeding terrorism. You are breeding alienation among this section of youth and this section of youth where you are breeding alienation will become the fertile soil for the growth of such terrorist activities.

The Government must seriously re-look at this and I demand the immediate release of all these people who have wrongly been confined for all these years and compensation for them. The court has today exonerated two-thirds of those who have been accused in Godhra incident but they have been in jail for nine years now. They have been in jail for nine years. What is the relief that the Government is proposing? For nine years, in the best of their life, they remained in jail. What is that you are doing to compensate it? And you expect them not to nurture and not to have grievances in them which can explode in any other way. What are we doing? You are creating a tinderbox for the growth of terrorism and seriously the Government must have a re-look at this policy and immediately release these people who have been wrongly confined. The final point that the President has given as a priority is 'to pursue a foreign policy which will ensure that our voice is heard and our interests are protected at the global fora'. Sorry for smiling when I am saying this because this is very strange. When you had this momentous event taking place in Egypt, we were very guarded to give a statement, but we finally hailed that as a people's upsurge and victory only after the US gave an official statement supporting that overthrow. What are we demeaning ourselves to? Why is it that we have to see whether our vote on Iran is going to be according to what the USA wants and whether changes in the Middle East are going to be according to what the USA wishes?

You are the biggest military purchaser from Israel today and we are seen as financier of Israel in their attack on Palestine. ...(Interruptions)... Another point is Iran Gas Pipeline. Tomorrow there will be a big hue and cry. Nature abhors a vacuum. If Iran, Pakistan and India are not at the end point, the end point will go to China and then you will say that China has taken over this cheap gas. Are you not doing all this under the pressure from the USA? Sir, please remember, the USA is not as powerful as it used to be otherwise things wouldn't be like this that happened in Egypt and things

wouldn't have been happening in the Middle East like they are happening today. That is why please assert ourselves in order to achieve our potential what I was talking of earlier. We talk of protecting our interests in the global fora and this is what the hon. President has said.

There, I have very deep concern on two grounds — one, the ongoing negotiations on climate change, and two, the ongoing negotiations on the Doha round of discussions. On both these counts, the official positions taken by the Government of India, in our opinion, are comprising our national interest. Hon. President talked about protecting our interest, but you have now signed a free trade agreement with the ASEAN countries. Hon. Defence Minister will be as or more aware than I am of how that has affected our producers in Kerala because of this FTA that has been signed with the ASEAN countries. Now, you are negotiating another FTA with the European Union where the issue of negotiations are that we are going to open up our economy for their agricultural and dairy products.

On the one hand, the President of India talks about the need to buttress our supply in Indian agriculture, and on the other hand, you are now saying that we will open up our market to the goods of highly-subsidised agricultural and dairy goods of European Union. That will only spell doom to our agriculture and the spate of suicides will gallop in our country if you do that. So, when you are talking of protecting India's interest in the global fora, on all these issues of the free trade agreements, on the issue of climate change and on the issue of Doha negotiations, India has very clearly said so far that there are two aspects of dispute — Non-Agricultural Market Access (NAMA) and safeguards to agriculture, that is, our subsidies to our agriculture. On these two, we have said that we will not compromise. But, the latest reports indicate that we are already in discussions. On climate change, we have said that today, the per capita carbon emissions of the United States of America are twenty times more than that of India. If today, we have to reduce our carbon emissions, the United States of America has to reduce twenty times as much as we reduce. Instead, why are we making voluntary declarations that we will reduce so much when there is no reciprocal commitment from the other side?

Sir, we have to remember that for us, energy is very important. Fifty-five per cent of

households in our country do not have direct access to electricity. Seventy per cent of people in India do not have sanitation facilities. If you want to provide them with electricity; if you want to provide them with good sanitation and living conditions, you need energy. For us, energy is vital to tackle our own poverty. And, instead of us seeking to create this capacity for energy, if you are voluntarily reducing India's emissions without any reciprocal commitment from the other end, what is the net result? How do you fight poverty? So, these are serious matters. If the President of India says that the our priority is to protect India's interest in global fora, then, on all these three counts, the Government must very unequivocally come out to tell the country and the Parliament that this will not be allowed; there cannot and will not be any compromises on this.

So, Sir, I notice that you are looking at the watch. But, finally, I would only like to tell you this that today, you have a situation where the Planning Commission has estimated that the per capita food availability is declining since the 1990s. We have reached a stage where, according to these figures, the per capita availability of foodgrains is roughly around what it was during the Second World War. This is very depressing. Your per capita availability of pulses has declined from 66 grams per day per capita to 34 grams in the last five decades. And, on top of it, you have these burdens on the people; you have this inflation; you have these extra-economic burdens that have been put on our people which we have discussed so far. So, Sir, I would only like this august House to remember that the issues that have been raised here today in this Motion of Thanks are issues which not only merit attention, but we would want this Government to move on these issues in the right direction because we have to remember the warning that Dr. Ambedkar gave us when he presented the draft of this Constitution to the Constituent Assembly. I have quoted this before, but it merits repetition. On the 25th November, 1949, when he was commending this draft Constitution for adoption, he said, "On January 26, 1950, we are going to enter into a life of contradictions. In politics, we will have equality and in social and economic life, we will have inequality. In politics, we will be recognising the principle of one man-one vote and one vote-one value.

"In our social and economic life, we shall, by reason of our social and economic structure, continue to deny the principle of one-man one value. How long shall we continue to live this life of contradictions? How long shall we continue to deny equality in our social and economic life? If we

continue to deny it for long, we will do so only by putting our political democracy in peril. We must remove these contradictions at the earliest possible moment, or, else, those who suffer from inequality will blow up the structure of political democracy, which this assembly has so laboriously built up."

Sir, instead, what are we having today - two Indias in the making; one is 'India' and the other is 'Bharat'. On an earlier occasion, I referred to it as 'Shining India' and 'Suffering India'. More popularly, it is now called, 'IPL India' and 'BPL India'. These are the two Indias in the making. Today, you have lakhs of workers in the streets of Delhi but if you do not pay heed to this warning given by Dr. Ambedkar, tomorrow, you will have crores of them, as I said earlier, demanding of this Government to stop this loot and to allow them to realise their potential. Today, we are capable of becoming the leaders of the world, which is being undermined by our own policies.

Today, while I participate in this Motion of Thanks, I conclude with this sincere appeal to the Government of India that all these issues of immortality and probity, which the President of India mentioned, must be probed and the guilty should be brought to book. But remember, there is a larger issue, namely, what is the country that we are making, what is the country that we are creating. And, in that, it is not merely the issues of moral degeneration alone, which need to be fought; issues of ethical degeneration that need to be fought, but what is required is marshalling our resources and using them properly to create a better India so that we can realise our potential. Thank you.

श्री राजीव शुक्क (महाराष्ट्र): धन्यवाद उपसभाध्यक्ष जी। ...(व्यवधान)... सबसे ज्यादा आईपीएल देखने के शौकीन सीताराम येचुरी जी हैं।...(व्यवधान)...

उपसभाध्यक्ष जी, राष्ट्रपति जी के अभिभाषण पर जो धन्यवाद प्रस्ताव श्री जनार्दन द्विवेदी जी ने प्रस्तुत किया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं। सबसे पहले तो मैं यह बात रखना चाहता हूं कि राष्ट्रपति जी के पूरे अभिभाषण में स्पष्टवादिता थी। सरकार ने कहीं से यह छिपाने की कोशिश नहीं की कि अगर ये आरोप हैं, तो इनका हम कोई जवाब न दें। अमुमन जब इस तरह के भाषण होते हैं, तो परंपरा यह होती है कि ऐसी बातें जिनमें सरकार असहज हो सकती है, वे बाद में लायी जाती हैं। लेकिन राष्ट्रपति जी के अभिभाषण में दूसरे पैरा से ही, उन्होंने भ्रष्टाचार पर अपना नजिरया रखा। सरकार ने इस पर अपना बिल्कुल स्पष्ट मत लोगों के बीच में रखा कि भ्रष्टाचार से जितनी संभव है, हम लड़ाई लड़ेंगे, जितनी कार्यवाही संभव है, वह हम करेंगे, इसमें लगाव, दुराव या छुपाव की कोई बात नहीं है। जो मौजूदा आरोप हैं, उन पर कार्यवाही की जा रही है। इसके अलावा भविष्य में एक परमानेंट मैकेनिज्म बनाने के लिए एक मिनिस्टर्स का समूह, जीओएम बनाया गया है और वह इस पर अध्ययन करके अपनी रिपोर्ट दे रहा है कि कौन-कौन से precautions हमें लेने चाहिए। हमें कौन-सी ऐसी नीतियां अपनानी चाहिए जिनसे कि इस तरह से भष्ट्राचार की बात न हो। मैं सदन में स्पष्ट कर देना चाहता हूं कि सरकार की मंशा पूरी तरह से भ्रष्टाचार से लड़ने की है और जिस पर भी, जो आरोप आ रहे हैं, उन सब पर कार्यवाही की जा रही है। इसके साथ-साथ मैं एक बात और कहना चाहता हूं। यह ठीक है कि यह सब कार्यवाही हो रही है, इसलिए हमारी मंशा पर शक मत करिए। आप इतना हल्ला-गुल्ला भी मत करिए कि पूरा देश, पूरा भारत भ्रष्ट हो गया, भारत में सब कुछ खत्म हो गया, भारत पूरी तरह से भ्रष्टाचार में डूबा हुआ है। अब कम्युनिकेशन की दुनिया है। जो हम यहां पर बोलते हैं, वे बातें पूरे विश्व में जाती हैं। हर जगह पर यह बात फैलती है। इससे देश की छवि गिरती है, लोगों का मनोबल गिरता है। ...(व्यवधान)... हमारे यहां जो पूंजी निवेश होता है, जो एफडीआई है, इस सब का इस पर भी फर्क पड़ता है।

में यह नहीं कह रहा हूं कि छिपाया न जाए,...(व्यवधान)... छिपाया न जाए।...(व्यवधान)... आप बात को गलत समझ रहे हैं।...(व्यवधान)... छिपाया जाता तो राष्ट्रपति जी दूसरे पैरा में नहीं बोलती, इसलिए नीयत बहुत साफ है।...(व्यवधान)... इसलिए इस बात को समझिए कि जो बात है और वह जितनी है, उसको उतनी ही रखो। आप स्वयं कह रहे हैं कि इस देश का प्रधानमंत्री बहुत ईमानदार है।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shuklaji, you please address the Chair. ... (Interruptions)...

श्री राजीव शुद्ध: आप स्वयं कह रहे हैं कि इस देश का प्रधानमंत्री बहुत ईमानदार है। हमारे रक्षा मंत्री जी की सब सराहना करते हैं, गृह मंत्री जी की सब सराहना करते हैं। हमारे वित्त मंत्री जी की सब सराहना करते हैं। हमारे शिक्षा मंत्री जी की सब सराहना करते हैं। हमारे शिक्षा मंत्री जी की सब सराहना करते हैं, पर्यावरण मंत्री जी की सब सराहना करते हैं और फूड मिनिस्टर की भी सब सराहना करते हैं।...(व्यवधान)... आप हंसिए मता...(व्यवधान)...

श्री बलबीर पुंज (उड़ीसा): आप मजाक मत करिए।...(व्यवधान)...

श्री राजीव प्रताप रूडी (बिहार): जिन पर आरोप है, उनके नाम बताइए।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please keep quiet.

**श्री राजीव शुद्ध**ः प्लीज, झा साहब, आप जरा सुनिए।...(व्यवधान)... मैं आपको मिनिस्टर्स की लम्बी लिस्ट

गिनवा सकता हूं, जिनके खिलाफ कोई आरोप नहीं है...(व्यवधान)... और जो ऐसी मिनिस्ट्रीज देख रहे हैं।...(व्यवधान)... मैं बता रहा हूं।...(व्यवधान)... हमारे मंत्रियों पर कोई आरोप ही नहीं है।...(व्यवधान)...

SHRI RAJIV PRATAP RUDY: Has he been authorized to give a list of ...(Interruptions)...

श्री बलबीर पुंज: उपसभाध्यक्ष महोदय,...(व्यवधान)... एक मिनट। He has yielded. इन्होनें इतने मंत्रियों की सूची दे दी, इसका अर्थ यह है कि जिनका नाम नहीं पढ़ा गया है, उनके बारे में संदेह है।...(व्यवधान)...

श्री राजीव शुक्क: आप बात को सुनिए और बताइए कि किस मंत्री पर आरोप है?...(व्यवधान)...

**उपसभाध्यक्ष (प्रो. पी.जे.कुरियन**): Please, let him speak. ...(Interruptions)... अरे भाई, उनकी बात स्निए।...(व्यवधान)...

श्री राजीव शुद्धः जब आपको बोलने का मौका मिले, तब बोल दीजिएगा, लेकिन दूसरे की बात तो सुनिए।...(व्यवधान)... मैं यह कह रहा हूं कि जो ये बार-बार बाहर जाकर perception दे रहे हैं कि पूरी सरकार अखंड श्रष्टाचार में डूबी हुई है। अटल जी की नकल करके, जो लोग बाहर बोल रहे हैं, मैं उनको बताना चाहता हूं कि किस मंत्री के खिलाफ क्या आरोप हैं, कोई आरोप नहीं है, इसलिए इस तरह की हाय-तौबा मत मचाइए। जहां तक कार्यवाही की बात है,...(व्यवधान)... रूडी जी, सुन तो लीजिए। यही तो आपके साथ समस्या है कि आप सुनना नहीं चाहते हैं।...(व्यवधान)... डिस-इन्वेस्टमेंट पर कितना बड़ा हंगामा हुआ था, वह कितना बड़ा स्केडल था, लेकिन हमने तो किसी का इस्तीफा नहीं मांगा। ऐसा कभी नहीं हुआ कि हमने इस्तीफा मांगा हो और आपने दिलाया हो। ये सब आरोप लगते रहे हैं और इसको समझना चाहिए। असली बात यह है कि कार्यवाही क्या हुई। मैं कार्यवाही बताता हूं कि आरोप ही तो लगे थे। आखिर ए. राजा के खिलाफ आरोप ही तो लगे और सरकार ने क्या कदम उठाया।...(व्यवधान)... उनसे इस्तीफा लिया और अाज वे जेल में हैं। अभी कोई जजमेंट तो नहीं आ गया, लेकिन उनसे इस्तीफा लिया और वे जेल में हैं और उनसे संबंधित अफसर भी जेल गए तथा उन सभी पर कार्यवाही हो रही है। हमारे एक मुख्यमंत्री के खिलाफ आरोप लगे।...(व्यवधान)... रूडी जी...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, let him speak. ...(Interruptions)...

You can reply when your turn comes. ...(Interruptions)...

श्री राजीव शुक्र: अगर आप सुनने का धैर्य रखते हैं,...(व्यवधान)... आप तो राज्य सभा के मैम्बर हैं और मंत्री भी रहे हैं। पहले आप सूनिए फिर बोल लीजिएगा।...(व्यवधान)... ये कह रहे हैं कि आपके खिलाफ भी चार्जेज

## 1.00 P.M.

थे, मैं वे नहीं बोल रहा हूं। जब इतनी बड़ी कार्यवाही की जा रही है, तो आपने कहा कि CBI से जांच कराओ, तो CBI से जांच हो रही है। सुप्रीम कोर्ट ने अलग मॉनिटिएंग शुरू की, सरकार ने जुिडशल कमीशन बनाया, PAC से कराई और अब JPC बना दी। हमने एक आदमी पर पांच-पांच तरह की जांच करा दी। आप तो एक भी जांच नहीं कराते। हमारे मुख्यमंत्री पर आरोप लगा, तो हमने तुरंत उनको हटा दिया। अगर उन पर आरोप लगा तो तुरंत हटाया और कार्यवाही की। हम इस तरह के आदमी तो नहीं हैं। हमारे मुख्यमंत्री पर भ्रष्टाचार का आरोप लगे तो वह भ्रष्टाचार है और आपके मुख्यमंत्री पर आरोप लगे तो सदाचार है, यह तो नहीं हो सकता है। हम अपने मुख्यमंत्री को हटा दें और आप अपने को न हटाएं। यदि आप अपने वाले को हटाना भी चाहो,...(व्यवधान)... मैं किसी का नाम नहीं ले रहा हूं।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shuklaji, one minute please. ... (Interruptions)... I think, the House agrees that we will do lunch break.

SHRI RAJIV PRATAP RUDY: A suggestion has come that we break for lunch and extend the sitting of the House till 6.p.m. This is what leaders have said. (Interruptions) We break for lunch and extend the sitting of the House for one hour, from 5.00 p.m. to 6.00 p.m. ...(Interruptions)...

## डा. प्रभा ठाकुर (राजस्थान): सर, इन्हें speech तो complete करने दीजिए।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The suggestion from the Treasury Benches is that let him finish the speech and then we will have lunch break. We will sit beyond 5.00 p.m. (Interruptions) We will sit beyond 6.00 p.m. ...(Interruptions)... That is one hour extra. ...(Interruptions)...

SHRI RAJIV PRATAP RUDY: Sir, this will complicate the mathematics of the Congress Party. ...(Interruptions)...

श्री राजीव श्क्रु: रूडी जी, भाषण का flow बिगड़ रहा है। क्या आप मेरे ऊपर नाराज हैं? क्या बात है?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Do you agree with this suggestion? ...(Interruptions)... Tell me the problem. ...(Interruptions)... I agree with your suggestion. If you don't agree with this suggestion, I will adjourn the House. ...(Interruptions)... I believe you are

agreeing with it. ... (Interruptions)... Now you finish your speech.

श्री राजीव शुक्र: सर, अभी तो मैं शुरू हुआ हूं। कुरियन साहब, हमारा टाइम कितना है? सर, अभी 2 घंटे 5 मिनट हैं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now let us not disturb him. He will finish quickly.

श्री राजीव शुद्ध: उपसभाध्यक्ष जी, मैं यही कह रहा था कि अगर हम कार्रवाई न कर रहे हों, अगर हम कड़े कदम न उठा रहे हों, अगर हम जांच न कर रहे हों, तब आपको उंगली उठाने का पूरा अधिकार है, कोई भी आरोप लगाने का पूरा अधिकार है। हम अपने मुख्यमंत्रियों को हटा रहे हैं, हम आरोपित मंत्रियों को हटा रहे हैं। और तो और, आप जैसी जांच की मांग कर रहे हैं, वह पूरी की जा रही है। आखिर में जेपीसी की मांग भी पूरी हुई। जेपीसी की घोषणा आई। जेपीसी इसकी जांच करेगी। मैं सरकार से मांग करूंगा, सरकार के नुमाइंदे बैठे हैं, मैं उनसे मांग करूंगा कि जेपीसी 1998 के बाद से टेलीकॉम के सारे केसेज को, सारी पॉलिसीज को अपने दायरे में ले और उनकी जांच करे और दूध का दूध और पानी का पानी करे। यह नहीं कि सिर्फ एक आदमी को पकड़ कर उसकी जांच हो। यह मेरी सरकार से जेपीसी के मुताल्लिक मांग है।

अगर हो सके, तो एक जांच, चाहे वे किसी भी जमाने के हों, चाहे वे हमारे हों, चाहे आपके हों, एक बार फिर से disinvestment पर हो जानी चाहिए, क्योंकि राष्ट्रीय परिसम्पत्तियां, इतनी जरूरी assets थीं, जिनको कौड़ियों के दाम दिया गया। चाहे हमारे जमाने के हों, चाहे आपके जमाने के हों।

श्री बलबीर प्ंज: वह भी आपका जमाना था।

श्री राजीव शुक्क: हम दोबारा मांग कर सकते हैं। चाहे शौरी साहब ने किए हों, चाहे हमारे वालों ने किए हों, सबकी जांच हो जाए। जो बड़े-बड़े कॉलम लिखे जा रहे हैं, वह सब सामने आ जाए कि 50-50 एकड़ के होटलस 7-7 करोड़ में चले गए। यह अंधी लूट नहीं थी, तो क्या थी? मैं बोलना नहीं चाहता। अगर खुजराहों के होटल की बर्तन और कारपेट को जोड़िए, तो दो करोड़ की थी। आप क्या बात कर रहे हैं। उदयपुर का होटल इतना बड़ा होटल है और वह कितने पैसे में चला गया। मैं एक-दो नहीं, दर्जनों होटलों की बात कर सकता हूं। चाहे इधर की हो, चाहे उधर की हो, तोड़ार करें। अगर हमारे लोगों ने गलती की हो, तो उनको सजा दे और अगर उधर से गलती हो, तो उनको सजा दी जानी चाहिए। इसे नहीं छोड़ना चाहिए।

S-band पर बात आई है। सरकार ने S-band की deal cancel की है, बहुत अच्छी बात है। लेकिन मैं नेता विपक्ष से एक बात पर सहमत नहीं हूं कि अपराध या चोरी हो गई। अगर कोई ढंग से पढ़े, क्योंकि यह technical issue है और मैं इसे अच्छी तरह से समझता हूं।...(व्यवधान)...

श्री राजीव प्रताप रूडी: बाकी लोग नहीं समझते हैं।

श्री राजीव शुक्क: रूडी जी, आपकी पूरी पार्टी जानती है कि बहुत विद्वान हैं। अभी 6 साल मिले हैं। आखिरी साल में बोलना था कि renew हो जाए। अभी इतनी ताकत क्यों खर्च रहे हैं? Lung power का इस्तेमाल fifth year में करना चाहिए। यह यहां का रूल होता है।...(व्यवधान)...

श्री राजीव प्रताप रूडी: जो आप करते रहते हैं।

श्री राजीव शुक्क: हां, मैं करता ही हूं। यह हमारी पूंजी का मसला है, उसको अपनी जगह रहने दीजिए।

जहां तक S-band का मामला है, S-band पर एक करार हुआ था, जिसमें satellite develop किया जाना था। उसके लिए भी पैसा दिया जाना था। उसमें सारे transponders नहीं मिल रहे थे, कुछ limited transponders दिए जा रहे थे और limited megahertz थी। लेकिन चूंकि न उसमें सरकार का कोई पैसा खर्च हुआ, न सरकार के राजकीय कोष का किसी किस्म का कोई नुकसान हुआ, इसलिए यह कहना कि बहुत बढ़ा अपराध हो गया, घोटाला हो गया, मेरे ख्याल से उचित नहीं है। बाकी आप लोग भी विद्वान हैं, सरकार में रहे हैं, अगर आपको लगता है कि ऐसी बात है, तो और बात है, मेरे हिसाब से उसको कोई घोटाला नहीं माना जाना चाहिए। S-band के बारे में मैं यही बात रखना चाहता हूं।

जहां तक भेदभाव की बात है कि केन्द्र सरकार राज्य सरकारों के साथ भेदभाव करती है, इस संबंध में में एक बात अवश्य रख देना चाहता हूं, आज से 10-15 साल पहले भी मैं देखता था कि ज्यादातर राज्य सरकारें ओवर द्राप्ट की समस्या से जूझती थी। पिछले दस साल से ऐसी एक परम्परा चली आ रही है। आज राज्य सरकारें ओवर द्राप्ट की समस्या से नहीं जूझ रही हैं, लेकिन केन्द्र के माध्यम से बिना किसी भेद-भाव के राज्य सरकारों को वित्तीय मदद दी जाती है। चाहे केन्द्र की फ्लैंगशिप स्किम्स हों अथवा अन्य तमाम योजनाएं हों, इनके माध्यम से उन्हें इतना पैसा दिया जा रहा है कि राज्य सरकारें खर्च तक नहीं कर पा रही हैं, फिर वे राज्य सरकारें चाहे किसी की भी हों, आपकी हों या हमारी हों, सबको पैसा दिया जा रहा है। यह कहना कि कोई भेदभाव हो रहा है, बिल्कुल उचित नहीं है। हालांकि मैं राज्यों के बारे में बोलना नहीं चाहता हूं, क्योंकि सदन की परम्परा नहीं है, लेकिन चूंकि कल सम्माननीय नेता विपक्ष गुजरात का मामला लाए थे, इसलिए मैं निश्चित रूप से उनकी इस बात का जवाब देना चाहता हूं।

जहां तक केन्द्रीय मंत्रियों के पहुंचने की बात थी कि केन्द्र से कोई मंत्री नहीं गया, यहां से कोई भागीदारी नहीं हुई, कल श्री अहमद पटेल जी यहां बैठे हुए थे, आज नहीं हैं, उन्होंने यह बात रखी भी थी कि वह फैक्ट्स चैक कर लें। मैं माननीय नेता विपक्ष से पूछना चाहता हूं कि क्या मुख्य मंत्री जी ने वहां से किसी केन्द्रीय मंत्री को बुलाया था? किसी को इन्वाइट किया था? मुझे तो पता नहीं, आप केन्द्रीय मंत्रियों की बात तो छोड़ दीजिए, आप यह पता लगाइए कि उन्होंने नेता विपक्ष को भी इन्वाइट किया कि नहीं किया? आडवाणी जी को इन्वाइट किया कि नहीं किया? वे स्वयं ही इतना लेना चाहते हैं कि किसी दूसरे को इन्वाइट ही नहीं करते। आपको यह सब पता लगा लेना चाहिए।

दूसरी बात उन्होंने यह कही कि ONGC ने उसमें पूरी भागीदारी की और यह भी कहा कि बैंकों को भागीदारी नहीं दी जा रही है, बैंकों को शामिल नहीं होने दिया जा रहा है। लेकिन मैंने जो पता लगाया है और मेरे पास जो सूचना है, मेरे पास बैंकों की पूरी लिस्ट है, चाहे बैंक ऑफ बड़ोदा हो, बैंक ऑफ इंडिया हो, कैनरा बैंक हो, कॉर्पोरेशन बैंक हो, देना बैंक हो, इंडियन बैंक हो, इंडियन ओवरसीज़ बैंक हो, ओरिएंटल बैंक ऑफ कॉमर्स हो, स्टेट बैंक ऑफ इंडिया हो, इनमें से किसी का 50,000 करोड़ है, किसी का 15,000 करोड़ है, किसी का 10,000 करोड़ है, किसी का 8,000 करोड़ है, किसी का 5,000 करोड़ है। मेरे पास पूरी लिस्ट है। इसलिए मेरे ख्याल से अगर तथ्यों का पता लगाकर बोला जाए तो ज्यादा बेहतर रहेगा।

एमओयूज़ के बारे में ...(व्यवधान)...

श्री राजीव प्रताप रूडी: आपने जो कहा ...(व्यवधान)...

श्री राजीव शुक्क : रूडी जी, फिर वही बात। आप शांत रहिए न।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Rudy, please don't interrupt. ... (Interruptions)...

श्री राजीव शुद्ध : दूसरा, एमओयूज के बारे में पता लगाना चाहिए। मैं तो कहना हूं कि एमओयूज पर एक वाइट-पेपर आना चाहिए कि जो एमओयूज पहले हुए, उनमें क्या हुआ, वे लागू हुए कि नहीं हुए और किस तरह के एमओयूज हो रहे हैं। पाइपलाइन का जो रेनोवेशन हो रहा है, उसके लिए भी कहा जा रहा है कि एमओयू कर लो, प्राइवेट होटल के लिए भी सरकार से एमओयू कर लो और अगर एमओयू इतने पाक और साफ है तो गुजरात सरकार की वेबसाइट पर आपने एमओयूज का डिटेल क्यों नहीं डाला है? आप वेबसाइट में डालिए कि एमओयूज का क्या हुआ। वाइब्रेंट गुजरात है, लेकिन आज की तारीख में वेबसाइट सबसे बड़ी चीज है इसलिए आप साफ-साफ अपनी सब बात सामने रखिए, पुस्तक में भी एमओयूज की कोई डिटेल नहीं है। मैं नेता विपक्ष के माध्यम से गुजरात

के मुख्य मंत्री से मांग करता हूं कि एमओयूज के बारे में एक वाइट पेपर निकालें और सबके सामने उसे पेश करें कि उन्होंने गुजरात में एमओयूज के ज़िरए अभी तक एक्चुअली क्या हासिल किया है, किन-किन लोगों के साथ एमओयूज हो रहे हैं? आपको यह सब इस देश के लोगों को बताना चाहिए। आप इन्वेस्टमेंट लाने के लिए लोगों को अपने प्रदेश के एसेट्स कौड़ियों के भाव पर दे रहे हैं। उनका ब्यौरा भी रखा जाना चाहिए कि किन-किन को जमीन जा रही है और कैसे उनको परिमशन मिल रही है। सिर्फ श्रेय और वाहवाही लूटने के लिए आप राज्य का सब कुछ लूटा दें, यह भी उचित नहीं है। इसके मामले में भी श्वेत-पत्र देना चाहिए।

श्री बलबीर पुंज: यह आपने बहुत गंभीर आरोप लगाया है कि वहां पर लुटाया जा रहा है। आपके पास इसका कोई प्रमाण नहीं है ...(व्यवधान)... पूरे देश में ऐसा एक ही प्रदेश है, जहां पर प्रगति इतनी हुई है कि आपके नेता के नाम पर जो संस्थान हैं, वे भी इस बात को मानते हैं ...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : प्लीज़, आप बैठिए, बैठिए ...(व्यवधान)...

श्री राजीव श्कू : बलबीर जी, यह जो विज्ञापन निकलता है न अखबार में ...(व्यवधान)...

श्री बलबीर पुंज : विज्ञापन क्या निकलता है? ...(व्यवधान)... गुजरात के अंदर डेवलपमेंट का जो काम हुआ है, वह भारत के अन्दर और कहीं नहीं हुआ है।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : प्लीज़, बैठिए, बैठिए ...(व्यवधान)... Please address the Chair.

श्री राजीव श्क्कु : आप मुझे अपनी बात कंप्लीट करने दीजिए न।

फिर नेता विपक्ष ने वंशवाद पर सलाह दी कि राजनीति में वंशवाद नहीं होना चाहिए। मुझे पूरी उम्मीद है कि उनकी सलाह पर हमारे नेतागण गौर कर रहे होंगे, श्री जसवंत सिंह जी गौर कर रहे होंगे, वसुंघरा राजे जी गौर कर रही होंगी, बाल ठाकरे साहब गौर कर रहे होंगे, गोपीनाथ मुंखे जी गौर कर रहे होंगे, प्रकाश सिंह बादल जी गौर कर रहे होंगे, ओम प्रकाश चौटाला जी गौर कर रहे होंगे, रवि शंकर प्रसाद जी गौर कर रहे होंगे और राम जेठमलानी जी भी गौर कर रहे होंगे। मुझे लगता है कि नेता विपक्ष की यह सलाह अड़ोस-पड़ोस में बैठे लोगों को भी लेनी चाहिए, यही मैं कहना चाहता हूं।

अब बात मूल्य वृद्धि की है। मूल्य वृद्धि को लेकर हम बहुत चिन्तित हैं। हम स्वयं मूल्य वृद्धि पर लगातार सरकार से अपेक्षा कर रहे हैं कि इसको लेकर आम जनता बहुत परेशान है, आम आदमी बहुत परेशान है। मूल्य वृद्धि पर अंकुश निश्चित रूप से लगाया जाना चाहिए। ऐसे कड़े कदम उठाने चाहिए, जिनसे कि लोग, जो महंगाई से त्रस्त हैं, उनको राहत मिल सके। यह काम केन्द्र सरकार और राज्य सरकारों द्वारा मिल कर हो सकता है। राज्य सरकार चाहे जिस पार्टी की हो, लेकिन जब दोनों मिलकर काम करेंगी तभी यह होगा, क्योंकि सब्जियों का दाम

केन्द्र सरकार के हाथ में नहीं राज्य सरकारों के हाथ में होता है, लेकिन इन चीजों का जो घाटा है, वह केन्द्र सरकार के हाथ में है कि किन चीजों की कमी है या किनका उत्पादन सही नहीं हो पाता। इसलिए केन्द्र और राज्य मिलकर, एक-दूसरे पर छींटाकशी करके नहीं, एक-दूसरे के खिलाफ धरना-प्रदर्शन करके नहीं या, एक-दूसरे के खिलाफ आलोचना-प्रत्यालोचलना करके नहीं, बल्कि मिलजुलकर इस समस्या को हल करें, क्योंकि इससे आम आदमी प्रभावित है।

पॉलिटिकल प्वायंट्स हम आपके खिलाफ स्कोर कर लें या आप हमारे खिलाफ स्कोर कर लें, उससे काम नहीं चलने वाला है, बल्कि लोगों का जो दर्द है, वह दूर होना चाहिए। इसमें कुछ स्थायी समस्याएं हैं और उनका निराकरण यह पूरा सदन एक साथ मिलकर कर सकता है, मतलब यह सारे राजनीतिक दलों की जिम्मेदारी है। अगर आप आंकडे उठाएं तो पाएंगे कि हमारी पोपलेशन ग्रोध 2 परसेंट है और हमारी एग्रीकल्वर आउटपुट या उत्पादन सिर्फ 0.8 परसेंट की दर से ही बढ़ रही है, तो 1.2 प्रतिशत का यह जो गैप हर साल बढ़ रहा है, उससे मैं बता रहा हूं कि यह खाद्य-समस्या, चाहे कोई भी सरकार आए, कितनी विकराल होने वाली है कि आप सोच नहीं सकते। जैसे पेट्रोल और डीजल इम्पोर्ट होता है वैसे ही खाने-पीने के सामानों का आयात करना पड़ेगा। जब भारत आयात करने जाता है तो विश्व बाजार में कीमतें इतनी बढ़ जाती हैं कि उससे सस्ती चीज नहीं मिलती है। अतः इस गैप को कम करने के लिए हमें कुछ कदम उठाने पड़ेगे। उनमें सबसे महत्वपूर्ण कदम यह है कि एग्रीकल्चर लैंड बचाई जाए। हमारी जो एग्रीकल्चर लैंड है, वह दिनोंदिन कम होती जा रही है। हर गांव बढ़ रहा है, हर शहर बढ़ रहा है और हर कस्बा बढ़ रहा है। इसका नतीजा यह है कि एग्रीकल्चर लैंड में कमी होती जा रही है। हर राज्य में डेवलपमेंट के लिए रीयल स्टेट डेवलपर्स को या इंडस्ट्रीयलाइजेशन के लिए जमकर एग्रीकल्चर लैंड दी जा रही है। राज्यों में एक बहुत पोपुलर वर्ड है, जिसको CLU बोला जाता है, मतलब change of Land Use. मुझे लगता है कि इस पर किसी भी तरह से कोई अंकृश लगना चाहिए या कोई कानून आना चाहिए, ताकि एग्रीकल्चर लैंड बचाई जाए। इस कंट्री में 27 परसेंट वेस्ट लैंड है। पहले, राजीव गांधी जी के जमाने में, एक वेस्ट लैंड मिनिस्ट्री भी बनाई गई थी, वह अब पता नहीं, है या नहीं है। कहने का तात्पर्य यह है कि हमारे यहां जो 27 परसेंट वेस्ट लैंड है, उस लैंड पर डेवलपमेंट किया जाए और उस लैंड पर इस तरह की बाकी गतिविधियां की जाएं तथा किसी तरह से एग्रीकल्चर लैंड को बचाने के लिए कानून आना चाहिए, ताकि हमारा जो खाद्यान्न-उत्पादन है, वह और न घटता जाए। यह तभी हो सकता है जब उस कोने से लेकर इस कोने तक के सारे दल सहमत हों, सारी राज्य सरकारें, वे चाहे जिस भी पार्टी की हों, सहमत हों और हम सब एग्रीकल्चर लैंड को बचाने के लिए कोई कारगर कदम उठाएं। तब जाकर हम इसको किसी तरह रोक सकते हैं, ताकि हमारा फूड इम्पोर्ट बिल कम आए।

सर, मैं एक बात और कहूंगा, जो मैंने माननीय खाद्य मंत्री श्री थॉमस साहब को लिखी है और उन्होंने उसके बारे में प्रेस में भी बहुत अच्छा कहा है कि वह उस पर सोच रहे हैं कि फूड को बचाने का काम किया जाए, वेस्ट फूड मैनेजमेंट हो। एक अनुमान के मुताबिक पूरे देश में 5 से 7 लाख पार्टियां रोज होती है और सब में मिनिमम 5 से 10 किलो खाना बरबाद होता है, तो सोचिए कि एक दिन में हजारों टन खाना बर्बाद हो रहा है। इसमें रेस्तरांज और होटल्स शामिल नहीं है, मैं सिर्फ पार्टियों की ही बात कर रहा हूं। घरों में जो खाना बर्बाद होता है, मैं उसकी भी बात नहीं कर रहा हूं। साल में लाखों टन खाना हम पार्टियों के जिरए बर्बाद कर रहे हैं। इस मामले में पाकिस्तान से लेकर तमाम जगहों पर कानून हैं। मुझे लगता है कि हमें इस पर कुछ-न-कुछ सोचना चाहिए। मैं यह नहीं कहता कि इन पार्टियों पर रोक लगा दी जाए या गेस्ट कंट्रोल एक्ट लाया जाए, लेकिन हमें dishes को कंट्रोल करना चाहिए कि आप किसी पार्टी में कितने व्यंजन परोस सकते हैं और कितने लोगों को बुला सकते हैं। ऐसा कुछ सरकार को सोचना चाहिए, तािक खाने की बर्बादी रोकी जा सके।...(व्यवधान)...

**श्री राजीव प्रताप रूडी**: जैसी इमरजेंसी में व्यवस्था की गई थी?...(व्यवधान)...

श्री राजीव शुक्क: देखिए, आप इसको ऐसे मत मानिए। यह इमरजेंसी की बात नहीं है। यह एक ऐसी चीज है जो राज्य सरकारों के जरिए होगी। हमें यह सोचना चाहिए कि खाने की बर्बादी न हो।...(व्यवधान)...

श्री राजीव प्रताप रूडी: ऐसा है...(व्यवधान)... जहां आपकी राज्य सरकार है, वहां ऐसा कर दीजिए...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Rudyji, please. Let it be raised. ... (Interruptions)... That is his view. Why do you object? ... (Interruptions)...

श्री राजीव शुक्रु: आपकी समस्या क्या है, यह बताइए?...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please. ...(Interruptions)...

श्री बलबीर पुंज: इससे भ्रष्टाचार बढ़ेगा।...(व्यवधान)...

श्री राजीव शुक्र: सुझाव सुनने में आपको क्या आपत्ति है?...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, please. Why do you object? That is his view. ...(Interruptions)... Please take your seats....(Interruptions)...

श्री राजीव शुक्क: हम मिनिस्टर तो हैं नहीं कि ...(व्यवधान)... हम मिनिस्टर तो हैं नहीं कि सरकार की ओर से यह घोषणा करें कि ...(व्यवधान)... श्री बलबीर पुंज: आप बनेंगे...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, Please. That is his view. Please don't distrupt. ...(Interruptions)...

श्री बलबीर पुंज: आप प्रयास करिए, आप जरूर बनेंगे, राजीव जी।...(व्यवधान)... इस बार आपका जो भाषण है, उसके माध्यम से आप जरूर बनेंगे...(व्यवधान)... जितना अच्छा भाषण आप दे रहे हैं...(व्यवधान)...

उपसभाध्यः (प्रो. पी.जे. कुरियन): आप बैठिए...(व्यवधान)... आप इनको क्यों डिस्टर्ब करते हैं?...(व्यवधान)...

श्री राजीव शुद्धः राष्ट्रपति जी ने अपने अभिभाषण में judicial accountability की बात की है कि judiciary की accountability भी fix की जानी चाहिए। में इसका स्वागत करता हूं। में सरकार से अनुरोध करता हूं कि जल्दी से जल्दी बिल लाना चाहिए, क्योंकि जुडिशरी में माहौल बहुत बिगड़ रहा है। हिन्दुस्तान के इतिहास में पहले यह नहीं सुना गया कि एक के बाद एक लगातार सुप्रीम कोर्ट के दो चीफ जस्टिस के खिलाफ आरोप आये हों। चीफ जस्टिस ऑफ इंडिया भगवान के बाद माना जाता है। अगर उसने किसी के खिलाफ कोई निर्णय दे दिया, कोई जजमेंट दे दी, तो भगवान के अलावा उसकों कोई नहीं सुधार सकता, सिर्फ capital punishment में राष्ट्रपति के पास mercy petition दे सकते हैं, बाकी केसेज में भगवान, अल्लाह या गाँड के अलावा कोई उसकों नहीं बचा सकता। जब दो former Chief Justice of India पर आरोप लगते हैं, तो यह बहुत गंभीर और चिंता की बात है। राज्य सभा, जस्टिस सामित्र सेन का केस सुनने जा रही है। यह तारीख किसी भी दिन तय हो सकती है। जुडिशरी पर ये जो लगातार आरोप आ रहे हैं, जिस तरह से recruitment हो रही है और जैसे प्रमोशंस हो रहे हैं, इस collegium system के बारे में लगातार बोला गया कि इसमें जमकर भाई-भतीजावाद है। हम आपके लिए लेते हैं, आप हमारे लिए लेते हैं, इस तरह के आरोप लग रहे हैं। यह हम नहीं बोल रहे हैं, जजेज तक कमेंट कर रहे हैं। जस्टिस \* का यह कहना है कि इलाहाबाद हाई कोर्ट सड़ गया है। It is a rot, उन्होंने बोला। ऐसे तमाम हाई कोर्ट्स के जजेज के बारे में बात हो रही है। यह एक बेहद गंभीर और चिन्ता का मामला है।...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no, no. Shuklaji, don't mention the names of judges, please.

श्री राजीव शुक्क: हम जजेज को ही क्वोट कर रहे हैं, यह पता है।...(व्यवधान)...

<sup>\*</sup> Not recorded.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You can speak generally. Don't bring the names.

श्री राजीव शुक्र: सर, यहां unanimity है। इसलिए हम मामले में यह जो Judicial Accountability Bill है, वह जितनी जल्दी लाया जा सके और collegium system पर review हो सके, मेरे ख्याल से यह अच्छी बात होगी और सरकार को इसको तत्काल करना चाहिए।

एक बात माओवादियों के बारे में कही गयी। उस मामले में येचुरी जी ने भी बोला और हम भी यह कहते हैं कि यह जो नक्सलवाद है, उस पर किसी तरह से काबू पाया जाना चाहिए। हमारे सेनाध्यक्ष ने यह कहा है कि उनके खिलाफ सेना का इस्तेमाल किया जाना ठीक नहीं है, वे हमारे अपने लोग हैं। अगर यह भावना है, तो अच्छी बात है। इसको उस भावना से करें, लेकिन इस पर काबू भी करना चाहिए, क्योंकि जैसा कल उड़ीसा में हुआ है, उससे एक तरह से उन लोगों को एक नायाब तरीका मिलता है। हमारे अफसरों को भी यह ध्यान रखना पड़ेगा कि वे ऐसी situation न पैदा कर दें कि किसी तरह से वे ऐसी जगह फंस जाएं कि उनको नक्सली अपहृत कर लें। हर एक को बहुत साक्धानी से चलना पड़ेगा। इस मामले में सब को बहुत सतर्कता से काम लेना होगा कि कहीं कोई उनका दुरुपयोग न कर ले और उनसे फायदा न उठा ले। नक्सलियों की समस्या से हम सब मिल-जुल कर निपट सकते हैं, तभी इस समस्या का समाधान हो सकता है। लोगों को उससे बचाया जाए, इस पर हमारी यही राय है।

नेता विपक्ष ने एक बात coalition को लेकर रखी और उसको लेकर हमारे ऊपर काफी हमला किया और प्रधानमंत्री जी पर हमला किया। यह कहा गया कि ऐसा लगता था कि एक मिनिस्ट्री, टेलीकॉम मिनिस्ट्री तो permanently एक पार्टी के लिए तय कर दी गयी थी। Coalition के बारे में आपको पता है कि इसमें कोई स्पष्टवादिता नहीं है। आपने भी coalition Govt. चलायी है और हम भी coalition Govt. चला रहे हैं। उसकी बातें आपको भी अच्छी तरह से पता हैं और हमको भी पता हैं। उन बातों को दोहराने से कोई फायदा नहीं है कि आपके जमाने में कैसे एक मिनिस्टर के पास ही पावर मिनिस्ट्री रही थी और आप चाहते हुए भी उसको नहीं ले पा रहे थे। हमें यह भी पता है कि उस जमाने के वित्त मंत्री को किसके दबाव पर हटा दिया गया था। कैसे एक नेता हैदराबाद से आते थे और पीडीएस का चावल सैंक्शन करा कर हर महीने ले जाते थे। आपको यह भी पता है कि एआईएडीएमके के लोगों ने किस तरह से अपने-अपने मंत्रियों को यहां पर बिठाया था और विभाग मांगे थे। यह पूछने की बात नहीं है और न मैं इसको कहना चाहता हूं, क्योंकि ये समस्याएं हैं, जिनसे जूझना पड़ेगा और आप भी इनसे जूझे थे। लेकिन, सिर्फ हमारे ऊपर पत्थर मारो और अपना भूल जाओ, यह ठीक नहीं है। मेमोरी प्लस की गोलियां लो, लेकिन अपना याद रखो कि हमारे जमाने में क्या हुआ था। सिर्फ प्रधानमंत्री के ऊपर हमला करना या मजाक बना देना ठीक नहीं है। Coalition Govt. में किस तरह से होता है, यह आपको अनुभव है, आप जानते हैं, वे बातें दोहराने की जरूरत

नहीं है। ...(व्यवधान)... मैं आरोप नहीं लगा रहा। मैं कह रहा हूं कि आप भी मजबूर थे। आपकी भी मजबूरियां थी। इसलिए हमारे ऊपर आरोप और आप जो कर रहे थे, वह ठीक-ठाक था! मतलब यह कि "हमारे लिए तो थू-थू कड़वा और आपके लिए गप-गप मीठा!" ये दोनों बातें नहीं चलती हैं। इस मामले में हमें स्पष्ट रहना चाहिए कि जो समस्या आपने झेली, वह समस्या हमने भी झेली। हमें यह कहना नहीं चाहिए, लेकिन जॉर्ज साहब कैसे लगातार डिफेंस मिनिस्टर बने रहे और हटने के बाद भी वे वापिस डिफेंस में ही आये? तो, हम कहते कि आपने एक पार्टी के लिए डिफेंस मिनिस्ट्री रिजर्व कर दी थी। क्या यह सही था? हम यह नहीं कहना चाहते। हम आप पर आरोप नहीं लगा रहे हैं, लेकिन जॉर्ज साहब लगातार रक्षा मंत्री रहे और तहलका के कारण हटने के बाद उन्होंने लौट कर फिर वही जगह ली। ये जो coalitions होते हैं, इनको समझकर चलना चाहिए और मेरे ख्याल से इन्हें आरोपों के घेरे में नहीं लेना चाहिए।

आखिर में में शिक्षा मंत्री जी से यह कहूंगा कि नॉर्थ-इंडिया की जितनी भी स्टेट्स हैं, सभी में प्राइमरी स्कूल्स में ही optional subject के रूप में अंग्रेजी को जरूर रखा जाए। जो कान्वेट स्कूल्स हैं या प्राइवेट स्कूल्स हैं, वे अंग्रेजी पढ़ाते हैं, लेकिन जो गवर्नमेंट के स्कूल्स हैं, वहां छठी कक्षा से बच्चों को अंग्रेजी पढ़ाई जाती है। इसके कारण बच्चों में जिंदगी भर inferiority complex रहता है, उनमें हीन भावना रहती है और वे कभी भी पब्लिक स्कूलों में पढ़ने वाले बच्चों की बराबरी नहीं कर पाते। इस कारण वे हमेशा दोयम दर्जे के नागरिक बनकर रह जाते हैं। यह ऐसी समस्या है, जिसे भले ही लोग हंसकर टाल सकते हैं, लेकिन मेरा यह मानना है कि इसके लिए कोई कारगर कदम उठाना चाहिए और सभी को बरारबी का मौका देना चाहिए। इसलिए यह बहुत जरूरी है कि गवर्नमेंट के प्राइमरी स्कूलों में optional subject के रूप में अंग्रेजी पढ़ाई जाए, यह नहीं कि आप इसे कंपलसरी कर दें। मैं जो भी विषय रखना चाहता था, वे लगभग पूरे हो गए हैं।

अंत में मैं इस धन्यवाद प्रस्ताव का समर्थन करता हूं। माननीय राष्ट्रपित महोदया ने इजिप्ट की डेमोक्रेसी के बारे में भी कहा है कि वहां पर लोकतंत्र की बयार बह रही है और monarchies के खिलाफ यह धीरे-धीरे और जगहों पर भी बढ़ रही है। माननीय राष्ट्रपित महोदया जी ने अपने अभिभाषण में इसका समर्थन किया है। हमें पाकिस्तान के मामले में थोड़ा सावधान होना पड़ेगा। अभी श्री एम.जे. अकबर की एक किताब आई है - Tinderbox. यह तो विस्फोटकों का पूरा एक डिब्बा है, यह हमारे लिए चिंता की बात है। हम भी चाहते हैं कि हमारा पड़ोसी शांतिप्रिय ढंग से रहे, वरना वह आग हमारी तरफ भी आएगी। इसलिए सरकार को इस मामले पर भी ध्यान देना चाहिए।

इन्हीं शब्दों के साथ मैं अपना भाषण समाप्त करता हूं और माननीय राष्ट्रपति महोदया के अभिभाषण पर रखे गए धन्यवाद प्रस्ताव का समर्थन करता हूं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The House is adjourned for lunch for one hour.

The House then adjourned for lunch at twenty-two minutes past one of the clock.

The House re-assembled at twenty-three minutes past two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

श्री शान्ता कुमार (हिमाचल प्रदेश): माननीय उपसभापित जी, राष्ट्रपित महोदया का अभिभाषण सरकार की उपलब्धियों तथा कुछ योजनाओं से भरा हुआ है। जहां तक उपलब्धियों और भविष्य की योजनाओं का सवाल है, उपलब्धियां तो सरकार के रूटीन काम का केवल वर्णन मात्र है। कुछ बातें महत्वपूर्ण हैं जिनके लिए मैं सरकार की प्रशंसा करता हूं, जो काम प्रारंभ करने की योजना उन्होंने बनाई है, बाकी सब कुछ सरकार के कामों का वह वर्णन है जो सरकार, हर वर्ष करती है। आखिर 10 लाख करोड़ रुपया सदन ने सरकार को दिया था, उससे सरकार ने कुछ तो करना ही था, लेकिन सबसे महत्वपूर्ण विषय जो आज है, गंभीर समस्याएं जो देश के सामने हैं, उन समस्याओं के संबंध में इस अभिभाषण में कोई बुनियादी बात नहीं कही गई है।

आज देश महंगाई, गरीबी, गरीब और अमीर में बढ़ती खाई, आतंकवाद, माओवाद से त्रस्त है और भ्रष्टाचार तो कैंसर की महामारी की तरह पूरे देश को अंदर से खोखला कर रहा है। इन समस्याओं का आधा-अधूरा इसमें जिक्र है - न तो पूरे का पूरा जिक्र है और न ही किसी समाधान की बात इस अभिभाषण में कही गयी है। ये जो समस्याएं हैं - चाहे महंगाई है, गरीबी, भ्रष्टाचार और आतंकवाद है - इनके अलग-अलग कारण होते हैं लेकिन मुख्य रूप से सबसे बड़ा कारण नैतिक जीवन का अवमूल्यन, भ्रष्टाचार है। भ्रष्टाचार किसी भी देश के अंदर इन सारी समस्याओं को पैदा करता है। जब भ्रष्टाचार बढ़ता है, तब कुछ लोगों के हाथों में सम्पत्ति का केन्द्रीयकरण होता है तो कुछ लोग गरीब हो जाते हैं। जितना भ्रष्टाचार बढ़ता है, उतना ही महंगाई बढ़ती है, उतनी ही गरीबी बढ़ती है। गरीबी बढ़ती है तो गरीब और अमीर के बीच में विषमता बढ़ती है और जब गरीब और अमीर के बीच में विषमता बढ़ती है तो अपराध भी बढ़ता है, आतंकवाद भी बढ़ता है, माओवाद भी बढ़ता है। ये सारी चीजें interconnected हैं। मैं समझता हूं कि इन सारी समस्याओं की जढ़ सार्वजनिक जीवन का अवमूल्यन, भ्रष्टाचार का बढ़ना है।

महोदय, योजना आयोग ने एक एक्सपर्ट ग्रुप बनाया। उस ग्रुप का आतंकवाद और माओवाद के बारे में यही निष्कर्ष है। इसी प्रकार वर्ल्ड बैंक की कुछ रिपोर्ट का यही निष्कर्ष है, Transparency International की रिपोर्ट का भी यही निष्कर्ष है। इसी बात को सोचकर आज से कई वर्ष पहले महात्मा गांधी जी ने अन्त्योदय का मंत्र इस देश को दिया था। इस अभिभाषण को देखते समय जब मैंने इसमें कुछ शब्द पढ़े तो मुझे बहुत खुशी हुई। मैंने पढ़ा कि "सुशासन, ईमानदारी, पारदर्शिता लाने व भ्रष्टाचार मिटाने के लिए मंत्रियों का समूह बनाया है।" मुझे एकदम लगा कि मैं सरकार को बधाई दूं, सरकार धन्यवाद करूं। लेकिन फिर मैंने सोचा कि थोड़ा इस बात पर सोचा जाए कि आखिर इस सरकार ने आज तक इन सब बातों के बारे में क्या कहा है और क्या किया है। जब सरकार की performance report मेरे ध्यान में आयी, जब सरकार की progress report मेरे ध्यान में आयी, तब मैंने निर्णय किया कि इस बात के लिए न तो मैं सरकार का धन्यवाद करूंगा और न ही सरकार को बधाई दूंगा। ऐसा करने के पीछे कारण हैं। 1996 में सबसे पहला प्रशासनिक सुधार आयोग बनाया गया। उस आयोग ने 20 रिपोर्ट दीं, और 537 सिफारिशों की। आज तक उन सब सिफारिशों को लागू नहीं किया गया। मैं देख रहा था, अगर 1966 की उन सिफारिशों को गंभीरता से, ईमानदारी से लागू किया गया होता तो आज देश वहां न होता, जहां पहुंच गया है।

दूसरा, प्रशासिनक सुधार आयोग ने 2005 में बनाया गया। उसने 15 रिपोर्ट्स दीं, लेकिन आज तक उन रिपोर्ट को पूरी तरह से लागू नहीं किया गया है। जब भ्रष्टाचार की समस्या पैदा हुई तो 1963 में संथानम् कमेटी का गठन किया गया। उसने जो रिपोर्ट दीं, उस रिपोर्ट की पूरी सिफारिशों को आज तक लागू नहीं किया गया। फिर राजनीति में अपराधीकरण पर चिंता हुई और वोहरा कमेटी बनी। 1993 में उस कमेटी की बहुत बढ़िया और अच्छी रिपोर्ट आयी, लेकिन उस रिपोर्ट पर आज तक भी पूरे का पूरा अमल नहीं किया गया। महोदय, कुछ और बातें मेरे ध्यान में आयी हैं। भ्रष्टाचार के पैसे का सबसे अधिक दुरुपयोग बेनामी transactions में होता है। बहुत बड़ी सीमा में भ्रष्टाचार का पैसा बेनामी चीजों को, सम्पत्ति को खरीदने में लग रहा है। सरकार ने चिंता की और 1988 में बेनामी Transaction Prohibition Act पास हुआ। लेकिन मुझे बड़ी हैरानी है कि पिछले 23 साल में एक बार भी इस एक्ट का उपयोग नहीं हो पाया। जहां तक मेरी जानकारी है, इस एक्ट के अंतर्गत रूल 23 साल में आज तक नहीं बने। अगर मैं गलत हूं तो मैं चाहूंगा कि सरकार बताए। लेकिन इतना महत्वपूर्ण एक्ट बना, 23 साल हो गए, एक बार भी इस्तेमाल नहीं हुआ, उसके अंतर्गत रूल भी नहीं बनाए गए। क्या कारण है, क्यों भ्रष्टाचार करने वालों को बचाने की कोशिश की जाती है?

जहां तक सी.बी.आई. की स्वायत्तता का सवाल है, स्वतंत्र काम करने की बात का सवाल है, लॉ कमीशन ने कई बार सिफारिश की, सुप्रीम कोर्ट ने कहा, आज तक सी.बी.आई. की स्वायत्तता नहीं आई, बल्कि सी.बी.आई. का कितना दुरुपयोग हो रहा है, यह कहने की आवश्यकता नहीं है। सी.वी.सी. की गरिमा को कितना नीचे लाया जा चुका है, यह भी कुछ कहने की आवश्यकता नहीं है। मान्यवर, भ्रष्ट पब्लिक सर्वेट की सम्पत्ति को जब्त करने की

बात कई बार आई। लॉ कमीशन ने कहा, सुप्रीम कोर्ट ने कहा, लेकिन सरकार ने इस संबंध में आज तक किसी प्रकार की कोई कार्यवाही नहीं की। एक बड़ी हैरानी की बात, 2002 में कम्पटीशन एक्ट पास हुआ, जिसका उद्देश्य है कार्टिलाइजेशन को रोकना, महंगाई न बढ़े इसकी चिता करना, 2002 में Competition Act पास हुआ, जो आज तक भी पूरी तरह से लागू नहीं हुआ है और एक विचित्र बात है कि जब लागू हुआ है, नोटिफाइ हुआ है तो इस एक्ट की सारी क्लॉजेज को नोटिफाइ नहीं किया। मैं समझता हूं कि यह सदन की अवमानना है। हमने पूरा एक्ट पास किया और सरकार ने पूरे एक्ट को आज तक नोटिफाई नहीं किया। कुछ उसकी धाराएं, जिनमें कुछ लोगों का वेस्टेड इंटरेस्ट था, वह आज तक भी लागू नहीं हुई हैं। एक्ट पूरा लागू होना चाहिए। इससे पता लगता है कि इस दिशा में सरकार कितनी गंभीर है, इस दिशा में सरकार कितनी चिता करती है।

फिर लोकपाल बिल, सबसे पहले प्रशासनिक सुधार आयोग ने १९६८ में इसकी सिफारिश की। १९६८ में लोकपाल विधेयक पहली बार संसद में पेश हुआ, 8 बार पेश हुआ, 8 बार लेप्स हुआ, 45 साल हो गए, इतना आवश्यक लेजिस्लेशन भ्रष्टाचार खत्म करने के लिए 45 साल बाद भी आप पास नहीं कर सके। और तो और मैं नाम नहीं लेता, पूना का एक व्यक्ति जिसकी बहुत चर्चा हो रही है, आज से 5 साल पहले सरकार को सूचना मिली, उसके ठिकाने पर छापा मारा, एक लाख करोड़ रुपए के विदेशी बैंकों में उसके खातों का पता लगा। सरकार ने इस बात को स्वीकार किया और फिर एक लाख करोड़ रुपया कहां से आया, खाते कहां से खुलवाए, यह नहीं पूछा। उसको 34 हजार करोड़ रुपए का टैक्स अदा करने का नोटिस दिया गया। लेकिन उसके बाद जब चर्चा हुई कि यह पैसा उसका नहीं है, इस देश के कुछ बड़े-बड़े नेताओं का है। मैं उन नेताओं का नाम नहीं लेता, अखबारों में आया है, चर्चा हुई है, जब यह पता लगा है कि यह पैसा उसका नहीं है कुछ बड़े-बड़े नेताओं का है, तो मामला रफा-दफा कर दिया गया। पांच साल हो गए, एक व्यक्ति के विदेशी खातों का पता लगा है, कोई कार्रवाई नहीं हो रही है। उसके खिलाफ जाली पासपोर्ट का मामला बना, गिरफ्तारी हुई, फिर जमानत हो गई। फिर शोर मचा तो सरकार को उसकी जमानत रद्द करने के लिए हाई कोर्ट में एप्लीकेशन देनी पड़ी। एप्लीकेशन तो दे दी दबाव में आकर, पैरवी नहीं की। आखिर हाई कोर्ट ने यह टिप्पणी की कि अगर सरकार इसकी जमानत रद्द करने के लिए गंभीर नहीं है तो हमारा समय क्यों बर्बाद किया जा रहा है। यह कह कर सरकार की उस अर्जी को बर्खास्त कर दिया गया। मैं यह कहना चाहता हूं कि आपका रिकार्ड है। इस रिकार्ड के बाद आपने मंत्री समूह बनाया है, इस पर कौन भरोसा करेगा? इतना कुछ होने के बाद भी, आपने कुछ नहीं किया है। हजारों लोगों को छोड़ दीजिए जिन्होंने देश को लूटा, एक पकड़ा गया है। उसके विदेशी बैंकों के खाते सामने आ गए हैं। आप कोई कार्यवाही नहीं कर रहे हैं। आरोप यह है कि उसके नाम का पैसा उसका नहीं है बाकी लोगों का है, यह सब सोचकर आपको बधाई देने के बजाय मुझे एक शायर की पंक्ति याद आती है:-

"वही लहजा, वही तेवर, कसम है, तेरे वायदों की, जरा भी शक नहीं होता कि यह झूठी तसल्ली है।"

यह झूठी तसल्ली है, मुझे इस बात पर कोई विश्वास नहीं है। आज 64 साल के बाद भारत की हालत क्या है? देश कहां पर पहुंचा है? ट्रांसपरेंसी इंटरनेशनल के मुताबिक दुनिया के महाभ्रष्ट देशों में आज भारत का नाम है। यूनाइटेड नेशन की फूड प्रोग्राम की रिपोर्ट के मुताबिक दुनिया के सबसे अधिक भूखे लोग आज हिन्दुस्तान में रहते हैं। अभी-अभी आउटलुक पत्रिका ने लिखा है कि 1992 से 2009 तक 73 लाख करोड़ रुपये के घोटाले भारत में हुए हैं। वर्ल्ड बैंक की एक रिपोर्ट के मुताबिक 30 हजार करोड़ रुपये प्रति वर्ष निचले स्तर पर भारत में रिश्वत ली जाती है, दी जाती है। सुप्रीम कोर्ट द्वारा नियुक्त एक सब कमेटी के मुताबिक पब्लिक डिस्ट्रिब्यूशन सिस्टम में जितना पैसा दिया जाता है, उसमें से आधा भ्रष्टाचार में चला जाता है। आज कैंसर की महामारी की तरह चारों तरफ भ्रष्टाचार बढ़ रहा है। हालत क्या है? एक समय था, जब देश के प्रथम प्रधानमंत्री आदरणीय नेहरू जी की केबिनेट में एक मंत्री पर 10 हजार रुपये लेने का आरोप लगा, तो उनको मंत्रिमंडल से निकाला गया था और अब यह हालत है कि पौने दो लाख करोड़ रुपये का घोटाला करने वाले मंत्री को फिर दुबारा आपने मंत्री बनाया। कल यहां आपके कुछ सदस्य क्रेडिट ले रहे थे कि आज वह तिहाड़ जेल में हैं। अगर वह तिहाड़ जेल में हैं, तो आपके कारण नहीं हैं, अगर आपका वश चलता तो आज भी वह यहां होते, अगर आज वह तिहाड़ जेल में हैं, तो विपक्ष के कारण हैं, जनता के कारण हैं। लोगों ने इतना जनमत जाग्रत किया कि उनको मंत्री बनाकर रखना आपके लिए संभव नहीं हुआ, उनके खिलाफ जो कार्यवाही हुई है, उस कार्यवाही का क्रेडिट आप मत लीजिए। मैं यह कहना चाहता हूं कि भ्रष्टाचार ने पूरे देश को अंदर से खोखला कर दिया है। यही भ्रष्टाचार महंगाई बढ़ा रहा है, यही गरीबी बढ़ा रहा है। इसी गरीबी और महंगाई के कारण आर्थिक विषमता आ रही है। माओवाद और आतंकवाद को बढ़ाने में यह बहुत बड़ा कारण है। आज तो हालत यह हो गई है, जैसा कि किसी कवि ने कहा है :-

"इस सिरे से उस सिरे तक, सभी शरीक-ए-जुर्म हैं, आदमी या तो जमानत पर रिहा है या है फरार।"

कैंसर की महामारी की तरह भ्रष्टाचार फैला है। भ्रष्टाचार के खिलाफ कुछ कर दिखाने की बात इस अभिभाषण में कहीं नजर नहीं आती। मुझे इस अभिभाषण को पढ़कर बड़ी हैरानी हुई। काले धन का जिक्र पहली बार इतिहास में आपने किया। लेकिन कैसे किया, "इसका क्रमांक 15 पर जिक्र है" हाल ही में, काले धन, विशेषकर विदेशी बैंकों में कथित रूप से छिपाकर रखे गए काले धन संबंधी मामलों की ओर लोगों का ध्यान गया है। आपका ध्यान नहीं गया है? आप यह कह रहे हैं कि लोगों का ध्यान गया है और कब गया, हाल ही में, अभी-अभी पचास साल हो गए, इस देश को कुछ लोग लूट रहे हैं। 300 लाख करोड़ रुपया लूटकर विदेशी बैंकों में चला गया है। दुनियाभर में इसकी चर्चा है और दुनिया के देश इस पर चर्चा कर रहे हैं।...(व्यवधान)...

श्री प्रवीण राष्ट्रपालः सर, ...(व्यवधान)...

श्री उपसभापति: राष्ट्रपाल जी, प्लीज। जब आपको बोलने का मौका मिले, तब बोल देना।

श्री शान्ता कुमार: जब आपने पहली बार जिक्र किया, तो आपने यह कहा। यह जिक्र भी क्यों हुआ है, क्योंकि पूरे देश में जनमत खड़ा हो रहा है। आदरणीय जेठमलानी जी सुप्रीम कोर्ट में गए हैं, सुप्रीम कोर्ट आपको पूछ रहा है। कोर्ट ने कहा कि यह लूट है। यह शब्द सुप्रीम कोर्ट ने प्रयोग किया। बहुत सी संस्थाएं जनमत जाग्रत करने की कोशिश कर रही हैं। इस दृष्टि से स्वामी रामदेव ऐतिहासिक काम कर रहे हैं। वे गांव-गांव में भ्रष्टाचार के खिलाफ एक प्रबल जनमत खड़ा कर रहे हैं। आने वाले समय में उस संयासी का नाम स्वर्ण अक्षरों में लिखा जाएगा...(व्यवधान)... सभापित जी, जो काम हमें करना चाहिए, जो काम सरकार को करना चाहिए, वह काम गांव-गांव में जाकर एक संयासी कर रहा है।...(व्यवधान)... इससे मजबूर होकर, विवश होकर आपको केवल जिक्र करना पड़ा। आपने यह नहीं कहा कि आपको पता लगा है। आपने यह कहा कि लोगों का ध्यान गया है। में सरकार से पूछना चाहता हूं कि आपका ध्यान कब जाएगा? लोगों का ध्यान गया है, इस पर ध्यान देने के लिए आपको पचास साल लग गए, लेकिन आपका इस समस्या की और ध्यान जाएगा, इसमें कितने वर्ष लग जाएंगे।

में UN Convention Against Corruption का जिक्र करना चाहूंगा। दुनिया के 192 देशों के संगठन ने पूरे दो साल तक विचार किया और दो साल तक लम्बा विचार करने के बाद 2003 में यह Convention पारित हुआ। इस Convention का उद्देश्य क्या है? fundamental उद्देश्य article 49 के मुताबिक कि एक देश के बेईमान लोगों ने अगर दूसरे देश में पैसा जमा कराया है, तो वह पैसा उस देश को वापस दिलाया जाए। दो साल के विचार-विमर्श के बाद इतना बड़ा डॉक्युमेंट आया है। मुझे हैरानी है कि 148 देशों ने उस पर हस्ताक्षर किए, 135 देशों ने ratify किया, कार्यवाही शुरू कर दी, लेकिन भारत ने उस पर हस्ताक्षर करने में भी हिचकिचाहट की। उस पर कई साल तक हस्ताक्षर नहीं किए। भारत ने तब हस्ताक्षर किए जब हस्ताक्षर करने की राष्ट्रसंघ ने अंतिम तिथि दी थी, 15 दिसम्बर, 2005. पता नहीं किस दबाव में आकर आखिरी तिथि, last day को हस्ताक्षर किए। आज उसको 6 साल हो गए हैं, लेकिन उसकी पुष्टि नहीं की है, ratification नहीं की जबिक 135 देश ratify कर चुके हैं।

महोदय मुझे UN delegation में जाने का मौका मिला था और मेरा सौभाग्य है कि मुझे उस दिन बोलने का मौका मिला, जिस दिन इसी विषय पर वहां चर्चा हो रही थी। मुझे प्रसन्नता है कि जिस दिन मुझे बोलना था, मुझसे पहले Switzerland के प्रतिनिधि ने अपना भाषण किया। आदरणीय राजा जी मेरे साथ थे, द्विवेदी जी मेरे साथ थे, लेकिन ये हमारे वाले राजा थे, आप वाले राजा तो आजकल कहीं और हैं। जब मुझे बताया गया कि मुझे आठवें नम्बर पर बोलना है, लेकिन सातवें नम्बर पर Switzerland का प्रतिनिधि बोल रहा है, तो मेरी उत्सुकता बढ़ी कि वह क्या कहता है। जिसके बैंकों में भारत का 70 लाख करोड़ रुपया जमा है, वह क्या कहता है। महोदय, उसका भाषण इतना सुन्दर था, जिसको सुनकर मेरा दिल किया कि में उठूं और उसके पास जाऊं तथा भारत की ओर से उसका वंदन करूं। मुझे उम्मीद नहीं थी कि का Switzerland का इस प्रकार का भाषण होगा। उसके भाषण की यह वही प्रति है, जो वहां पर Switzerland की तरफ से वितरित की गई थी। उसने अपने भाषण में कहा कि "The United

Nations Convention against Corruption is one of the main international instruments regulating the return of illicit asset. Switzerland has participated actively in the drafting and the strengthening of this Convention which it ratified in 2009." कि 2009 में हमने इसको ratify कर दिया। आगे उस भाषण में कहा गया है, "The effectiveness of international cooperation depends ultimately on the political will and on the determination with which national authorities take action. With regard to illicit assets, in September, 2010, the Swiss Parliament approved a law further facilitating the return of assets to the people of the country." उन्होंने इस Convention पर sign भी किया, ratify भी किया। इसके अलावा उन्होंने अपनी पार्लियामेंट का एक कानून बनाया, तािक दुनिया के देशों को उनके देश के बैंकों से पैसा लेना आसान हो जाए। इतना ईमानदार है स्विटजरलैंड। जिसका vested interest है कि यह पैसा कभी वापस न जाए, वह स्विटरजलैंड कितना honest है। "With regard to illicit assets, in September, 2010 the Swiss Parliament approved a law further facilitating the return of assets to the people of the country from which assets have been siphoned off. As this example tends to show the effectiveness of the fight against the misappropriation of assets depends on the specific measures envisaged by national Parliaments."

आगे एक और बात कही है, "Switzerland has promoted initiatives such as the Stolen Assets Revovery Initiative." इस भाषण में उन्होंने कहा कि यह 'stolen property' है। 'Stolen property' शब्द का उपयोग किया। उसने कहा कि हम देने को तैयार हैं और यहां पर उसने कहा कि स्विटजरलेंड ऐसा देश है, जो दुनिया के देशों का सबसे अधिक पैसा वापस कर रहा है। मैंने वहां से वापस आने पर माननीय प्रधानमंत्री जी को एक पत्र लिखा था और यह कॉपी भेजी थी। मैंने कहा कि स्विटजरलेंड पैसा वापस करना चाहता है, आप लेना क्यों नहीं चाहते? हमने तो जिस साधन के द्वारा पैसा वापस लिया जा सकता है, उस Convention को ratify ही नहीं किया गया है। अब सवाल पैदा होता है कि यह आज तक ratify क्यों नहीं किया गया। क्या यह समझा जाए कि जिन लोगों ने पैसा जमा कराया है, उनके नाम सामने आने से आपको परेशानी होगी? अमेरिका ने इस Convention पर sign किया, अमेरिका ने इस Convention को ratify किया, अमेरिका ने अपनी पार्लिमयामेंट का एक सख्त कानून बनाया और अमेरिका ने स्विटजरलेंड के सबसे बड़े बैंक, USB पर मुकदमा किया। जब मुकदमा किया गया, तो स्विटजरलेंड के उस बैंक ने कोर्ट से बाहर समझौता किया, 780 मिलियन डॉलर की penalty दी और 19 हजार अमेरिकी खाताधारियों के नाम अमेरिका को दिए। मैं सरकार से पूछना चाहता हूं कि जो काम अमेरिका कर सकता है, खाताधारियों के पैसे, नाम ले सकता है, वह काम भारत क्यों नहीं कर रहा? आपको देश को जवाब देना होगा। 6

साल हो गए, आप इस Convention को ratify नहीं कर रहे। 126 देशों ने ratify कर दिया, कार्रवाई शुरू कर दी, पैसा वापस लेना शुरू कर दिया। हमारा चोरी का पैसा जिस देश के पास है, वह देश युनाइटेड नेशंस में खड़ा होकर कह रहा है कि हम पैसा वापस करना चाहते हैं और यह देश ऐसा है, जो पैसा वापस लेने के लिए तैयार नहीं, उसको ratify भी नहीं कर रहा।

में एक और बात कहना चाहता हूं। काले धन को, जो विदेशी बैंकों में जमा है, उसको टैक्स चोरी का मामला बना कर आप एक बहुत बड़ा अन्याय कर रहे हैं। यह टैक्स चोरी का मामला नहीं है। अब शायद सरकार एक proposal बना रही है कि 45 प्रतिशत टैक्स लेकर उनकों छूट दे दी जाए। शत-प्रतिशत चोरी करो, 45 प्रतिशत वापस करों और फिर मजें करो। This is legalization of corruption by taxation. आप यह क्या कर रहे हैं? इसका मतलब यह है कि जिन्होंने 300 लाख करोड़ रुपयें चोरी की है, वे आपको 45 प्रतिशत दे देंगे, तो वह पैसा उनका हो जाएगा, तो भविष्य के बेईमानों को यह संदेश चला जाएगा कि तुम भी करो, 100 ले जाओ, 45 हमें दे देना, 55 आपके पास रहेगे। मेरा कहना यह है कि यह देश के साथ बहुत बड़ा अन्याय है। आपको जवाब देना होगा।

इस अभिभाषण में जिक्र किया गया है कि सरकार ने इस कन्वेंशन को रैटिफाई करने का निर्णय किया है। इसके लिए मैं आपको धन्यवाद नहीं दूंगा, क्योंकि मुझे भरोसा नहीं है कि आप कब इसे करेंगे। निर्णय किया है, क्या मालूम कितने महीने लगा दें, छः महीने लगा दें, लेकिन पहले आप यह जवाब दीजिए कि छः साल तक आपने रैटिफाई क्यों नहीं किया? आपको देश के लोगों को यह जवाब देना होगा। जब 126 देशों ने रैटिफिकेशन किया, आपने क्यों नहीं किया? उसमें कहा गया है कि आप निर्णय कर रहे हैं, जानते हैं यह निर्णय क्यों हुआ?

सभापित जी, लंदन में जी-20 देशों की बैठक हुई, वहां यह मामला बड़े जोरों से उठा। उसी मीटिंग में भारत भी था, लेकिन वह चुप रहा। जी-20 की एक और मीटिंग हुई, उसमें भी यह मामला उठा, लेकिन उसमें भी भारत चुप रहा। फिर जी-20 देशों की बैठक में इस बारे में एक रैजोल्यूशन किया गया, उसी दबाव में आकर आपको कहना पड़ा कि आप उसको रेटिफाई करेंगे। मेरा आपसे निवेदन है, भ्रष्टाचार इस देश को खोखला कर रहा है, पूरे के पूरे समाज को नाकारा बना रहा है, उस भ्रष्टाचार को समाप्त करने के लिए सरकार ने यदि कुछ किया नहीं तो आने वाला कल उसे कभी क्षमा नहीं करेगा।

एक और बात में तेलंगाना के बारे में कहना चाहता हूं। तेलंगाना के लिए हमारा जो निवेदन है, उस मांग को आप जल्दी स्वीकार कीजिए। मैं हिमाचल प्रदेश से आता हूं। 1966 में बड़े पंजाब के कूछ हिस्से किए गए, जिसमें से हरियाणा बना, हिमाचल बना। छोटे प्रदेश होने के बाद भी वहां पर विकास हुआ है, उसे हम स्वयं अनुभव करते हैं। प्रशासनिक आधार पर चाहे वे प्रदेश छोटे होंगे, लेकिन उनका विकास जल्दी हुआ है। इसलिए में सरकार से यह निवेदन करना चाहता हूं कि सरकार जल्द ही तेलंगाना के विषय पर विचार करके उनकी उचित मांग को स्वीकार करे।

सभापित जी, मैं इस देश के राष्ट्रकिव की कुछ पंक्तियां कह कर अपनी बात समाप्त करना चाहता हूं। देश में गरीबी है, भुखमरी है, 26 करोड़ लोग गरीबी रेखा से नीचे हैं। सरकार की रिपोर्ट के मुताबिक 70 करोड़ लोग 20 रुपए प्रतिदिन पर गुजारा करते हैं। गरीबी, बेरोज़गारी और विषमता के कारण आज इस देश के करोड़ों लोग त्रस्त हैं। उसी को देख कर भारत के राष्ट्रकिव रामधारी सिंह दिनकर जी ने कुछ पंक्तियां कही थीं। मुझे इस बात की खुशी है कि रामधारी सिंह दिनकर इसी सदन के सदस्य रह चुके हैं। इस सदन के भूतपूर्व सदस्य और राष्ट्रकिव की कुछ पंक्तियां मैं यहां कहना चाहूंगा। उन्होंने देश की गरीबी और चिताजनक स्थिति को देखते हुए कहा था:-

श्वानों को मिलते दूध-वस्त्र भूखे बालक अकुलाते हैं। मां की हड्डी से चिपक ठिठुर जाड़ों की रात बिताते हैं।। युवती के लज्जा वसन बेच जब ब्याज चुकाए जाते हैं।

इस कविता में उन्होंने गरीबी का वर्णन किया और यह वर्णन करने के बाद कवि विद्रोही हो गया। आज योजना आयोग के एक्सपर्ट ग्रुप की रिपोर्ट में यह बताया गया है कि आतंकवाद एवं अन्य जो समस्याएं फैली हुई हैं, उनका कारण क्या है। कुछ नौजवान गरीबी से, लाचारी से, मजबूरी से इतना परेशान हो जाते हैं कि उन्हें गुमराह कर दिया जाता है। उसी स्थिति का वर्णन दिनकर जी ने किया है, उसके बाद दिनकर जी ने स्वयं भगवान को ललकार दिया। वे पंक्तियां में सदन के सामने रखना चाहता हूं:-

पिलाने को कहां से रक्त लाएं दानवों को

ये दानव कौन हैं? ये दानव वे हैं, जिन्होंने देश का 300 लाख करोड़ रुपया लूटा और क्षमा करिए, जिनको बचाने की कोशिश आज की सरकार कर रही है। उनके बारे में कहा है:-

> पिलाने को कहां से रक्त लाएं दानवों को नहीं क्या स्वत्व है प्रतिशोध का हम मानवों को

और फिर क्रोध से वह बोलते हैं:-

जरा तू बोल तो सारीधरा हम फूंक देंगे
पड़ा जो पंथ में गिरि कर उसे दो टूक देंगे।
कहीं जो पूछने बूढ़ा विधाता आज आया।
कहेंगे हां, तुम्हारी सृष्टि को हमने मिटाया।

## 3.00 P.M.

जिस स्थिति का वर्णन दिनकर जी ने किया हे, आज हमारे सामने वही स्थिति है ...(व्यवधान)...

अंत में मैं कहना चाहता हूं, गरीबी की सिसकियां, भूखों की बौखलाहट, भ्रष्टाचार की महामारी और मजबूर-लाचार लोगों के आक्रोश का इस अभिभाषण में कोई समाधान नहीं है, इसलिए हम इस अभिभाषण का समर्थन नहीं कर सकते। धन्यवाद।

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश): मान्यवर, आपने मुझे महामहिम राष्ट्रपति के अभिभाषण के धन्यवाद प्रस्ताव पर बोलने का जो मौका दिया है, इसके लिए मैं आपका बहुत आभारी हूं।

मान्यवर, महामिहम राष्ट्रपित जी का अभिभाषण सरकार की उपलब्धियों और प्राथमिकताओं का एक दस्तावेज होता है, जिसके जिए देश की जनता अपने हित-कल्याण की तलाश करती है। मैंने अभिभाषण को कई मर्तबा पढ़ने की कोशिश की है और समझने की कोशिश की है। इसे पढ़ने के बाद मैं बहुत निराशा और तकलीफ महसूस करता हूं।

मान्यवर, पूरे अभिभाषण में देश की आजादी और बहुजन समाज की आबादी की रक्षा पर कोई जिक्र नहीं किया गया है। महंगाई, बेरोजगारी और आतंकवाद के बढ़ते हुए प्रभाव पर कोई चीज़ हमें इस अभिभाषण में नजर नहीं आई। हां, मनरेगा नामक योजना पर सरकार ने कुछ लम्बी बातें दर्शाने की कोशिश जरूर की है, लेकिन ग्राउंड की रियलिटी और देश के वीकर सैक्शन का व्यक्ति आज इस मनरेगा योजना से संतुष्ट नहीं है। वह इससे इसलिए संतुष्ट नहीं है, क्योंकि 365 दिनों में सौ दिनों के रोजगार की गारंटी और जिसके अंतर्गत केवल सौ रुपये प्रति दिन की मजदूरी देने का प्रावधान इस योजना में किया गया है। बहुत अच्छा होता अगर अभिभाषण में 365 दिन में से सौ दिन के बजाय बाकी 265 दिन भी गरीबों को कुछ देने के लिए सरकार कोई योजना बनाती और इस अभिभाषण में उसको अंकित किया जाता, तो शायद देश के गरीबों का विश्वास सरकार में भी बढ़ता और लोकतंत्र में भी बढ़ता। मान्यवर, सदन की चिंता आज यह है कि 365 दिनों में से सौ दिन की मजदूरी का मतलब एक साल में 10 हजार रुपए एक व्यक्ति के हिस्से में आते हैं। अगर 10 हजार रुपए को 365 से डिवाइड करते हैं तो उस व्यक्ति की दैनिक आमदनी केवल 27 रुपए आती है। 27 रुपए प्रति दिन देश के उस व्यक्ति की आमदनी का आकलन है, जिसके नाम का ढिढोरा पीट कर देश की सरकार वाहवाही लूटने की कोशिश कर रही है। सवा पाँच करोड़ लोगों को मनरेगा योजना में लाभ देने की बात लिखी गई और 70 करोड़ लोग 20 रुपए की दैनिक आमदनी में अपना जीवन-यापन कर रहे हैं।

अगर हम कुल अनुमान रखें, तो सवा 75 करोड़ लोग 20 रुपये से 27 रुपये के बीच में अपनी जिंदगी गुजारने को इस महंगाई के दौर में मजबूर हैं। यह महंगाई का वह दौर है, जिसमें चीनी 40 रुपए किलो, गरीब की रोटी से रिश्ता रखने वाला प्याज 65 रुपये किलो, दाल 100 रुपये किलो और गैस का सिलेण्डर 350 रुपये का बिका। आज

देश की जनता आहत है। आज देश का गरीब कराह रहा है। उसके मन में यह चिन्ता का भाव पैदा हो रहा है कि 20 रुपये से 27 रुपये के बीच में दैनिक आमदनी वाला व्यक्ति एक किलो चीनी भी नहीं खरीद सकता! उसकी रोटी के साथ खाने के लिए प्याज खरीदने की हिम्मत नहीं रह गई है! उसमें दाल खरीदने की ताकत नहीं बची! मान्यवर, अगर यह सरकार "मनरेगा" योजना का लाभ देश की जनता को दे रही है, तो मैं नहीं समझता कि इसका कोई लाभ देश की जनता को मिल रहा है। बहुत अच्छा होता अगर महामहिम राष्ट्रपति महोदय के अभिभाषण में सरकार इस बात की भी व्यवस्था कराती कि जो बाकी के 265 दिन हम एक गरीब व्यक्ति को रोजगार नहीं दे पा रहे हैं, उसके लिए रोजगार की व्यवस्था होती, तो शायद मैं बहुत धन्यवाद करता।

मान्यवर, महंगाई ने जीवन का संकट पैदा कर दिया है। मैं नहीं कह सकता कि सरकार का नजिरया क्या है, लेकिन देश की जनता का नजिरया बड़ा ही स्पष्ट है कि यूपीए की सरकार ने महंगाई आज आसमान को छूते हुए देश के गरीब लोगों को अपनी जान देने के लिए मजबूर कर रही है। देश में बहुत सारे गरीब तबके के लोग भुखमरी, लाचारी और बेरोजगारी की वजह से आत्मदाह करते हैं, आत्महत्या करते हैं और कई तरीकों से अपने जीवन को खत्म करने की कोशिश करते हैं। परमपूज्य बाबा साहब अम्बेडकर ने संविधान को लिखा। उसमें जीवन की रक्षा का संकल्प दोहराया गया। भारतीय संविधान लागू हो जाने के बाद इस बात की गारंटी का संकल्प लिया गया कि हमारे देश में कोई व्यक्ति भूखा न मरे, लेकिन आज इन विषम परिस्थितियों में हजारों लोग गरीबी, लाचारी, भुखमरी और बेराजगारी से अपनी जिंदगी गंवाने को मजबूर हैं, क्या सरकार को इस पर चिन्तन नहीं करना चाहिए? क्या अभिभाषण में सरकार को इस पर कोई चिन्ता व्यक्त नहीं करन चाहिए थी? मान्यवर, जब-जब ऐसी परिस्थितियां पैदा होती हैं, देश में कुछ न कुछ अनहोनी घटित होती है। मैं आपके बीच दो लाइने पढ़ना चाहता हूं कि:

"जिन्दगी का जब उन्चान बदल जाता है, किसी भी मोड़ पर हो, इंसान बदल जाता है, तंगदस्ती भी बुरी और माल की कसरत भी बुरी, इन्हीं दो चीजों पर इंसान बदल जाता है।"

मान्यवर, आज देश आतंकवाद और माओवाद की समस्या से जूझ रहा है। आज हमारे देश के बड़े ऑफिसर्स को किडनैप कर लिया जाता है। आज अगर ये सारी मुश्किलें देश में पैदा हुई है, तो इन मुश्किलों को पैदा करने वाले लोगों को इस बारे में जरूर सोचना चाहिए कि अगर अमीरी और गरीबी के बीच की खाई को और ज्यादा बढ़ाया गया, तो देश के हालात और ज्यादा विषम हो सकते हैं।

मान्यवर, अनुसूचित जाति, अनुसूचित जनजाति, OBC के कल्याण के लिए, उनके विकास और भलाई के लिए मुझे इस अभिभाषण में कोई चीज़ नज़र नहीं आई। आज पूरा देश और देश के लोग इस बात को अच्छी तरह से महसूस करते हैं कि अनुसूचित जाति, अनुसूचित जनजाति और backward communities and minorities के लोग, जिनकी आबादी 85 फीसदी के करीब हैं, ये देश के डेमोक्रेटिक सिस्टम को चलाने में सहयोग करते हैं। खेत-खिलहानों में काम करना हो, तो यही वर्ग करता है, फैक्ट्रियों को संचालित करने के लिए मैनपावर यही वर्ग जुटाता है, अपना वोट देकर देश और प्रदेश की सरकारों के गठन में यह तबका अपनी महत्वपूर्ण भूमिका अदा करता है, लेकिन इस तबके के कल्याण और विकास की कोई योजना इस अभिभाषण में हमें देखने को नहीं मिली। इसके अलावा भी UPA सरकार के कार्यकाल के दौरान पिछले पांच वर्षों में भारत सरकार के योजना आयोग ने विभिन्न मंत्रालयों को Special Component के अंतर्गत आज तक 72,000 करोड़ रुपया नहीं दिया है। यह 72,000 करोड़ रुपया, जो SC-ST के डेवलपमेंट और उनके कल्याण पर खर्च होना चाहिए था, UPA की सरकार द्वारा पिछले 5 सालों से यह पैसा रिलीज़ नहीं किया जा रहा है। जब हमारे देश के लोग राष्ट्रमंडल खेलों का आयोजन करके, खशी के साथ अपनी पीठ को थपथपाने की कोशिश कर रहे थे, उस समय भी दिल्ली में SC/ST के वैलफेयर के लिए जो 745 करोड़ रुपया रखा गया था, उसको divert करके खेलों में लगाने का प्रस्ताव किया गया। हालांकि सरकार ने यह कमिटमेंट किया था कि हम उस पैसे को वापस लाकर SC/ST के कल्याण की योजनाओं पर खर्च करेंगे। मझे नहीं मालूम कि अभी तक उस मामले में क्या हुआ है, लेकिन कुल मिलाकर देश की जो परिस्थितियां हैं और SC/ST और backward communities के प्रति सरकार का जो रुख है, जिसे आज जनता महसूस कर रही है, वह बात में आपके बीच में कहना चाहता हूं कि उनकी मुश्किलों और समस्याओं के हल को ढूंढने की कोशिश इस अभिभाषण में नहीं की गई है। केवल दलितों के साथ प्रेम का नाटक करना काफी नहीं है। आप झोपडियों में जाकर यह कह दें कि हम दलितों के हमदर्द हो गए हैं, उनकी झोंपडियों में पानी और चाय पीकर आप इसे दर्शा दें कि हमसे बड़ा दलितों का कोई हमदर्द नहीं है, तो आज देश का दलित आपके इस बहकावे में किसी प्रकार से नहीं आने वाला है।

परम पूज्य बाबा साहब अम्बेडकर ने कांस्टीट्यूशन को लिखते समय इस बात की चिता व्यक्त की थी कि कानून और नियम कितना ही अच्छा क्यों न हो, जब तक उसे लागू करने वालों की नीयत अच्छी नहीं होगी, तब तक उस कानून का लाभ देश के गरीबों को, पिछड़ों को, कमज़ोरों को नहीं मिल सकता है। आज परम पूज्य बाबा साहब अम्बेडकर जी का वह कथन सही साबित हो रहा है कि जो योजनाएं SC के लिए बनती हैं, ST के लिए बनती हैं, OBC के लिए बनती हैं, minorities के लिए बनती हैं, weaker sections के लिए बनती हैं, उनको उनका पूरा लाभ नहीं मिल पा रहा है।

उपसभापित जी, देश के सेंट्रल डिपार्टमेंट्स में SC, ST और OBC की 50 लाख वैकेंसीज़ खाली पड़ी हैं। सरकार ने उनको भरने के लिए कोई प्लान नहीं बनाया है, उनको भरने का कोई इरादा ज़ाहिर नहीं किया है कि हम किस तरह से कोई विशेष अभियान चलाएंगे, ताकि हम इन 50 लाख वैकेसीज़ को भरने की कोशिश कर सकें, उनको रोजगार दे सकें, उनको नौकरियां दे सकें, उनके जीवन-स्तर को ऊंचा उठाने की कोशिश कर सके।

मान्यवर, इस पर महामहिम राष्ट्रपति जी का अभिभाषण मौन है, यह कुछ नहीं बोलता है। इस तरह की मुश्किलें आज देश के लोग महसूस कर रहे हैं और देश के बहुत सारे सूबों में, अगर उत्तर प्रदेश को छोड़ दें, तो देश के बहुत सारे सूबों में, अगर उत्तर प्रदेश को छोड़ दें, तो देश के बहुत सारे सूबों में एक दिलत के बच्चे को किडनैप किया गया, पुलिस की मौजूदगी में चार लाख रुपए की फिरौती दी गई और फिरौती देने के बाद भी उस बच्चे की हत्या कर दी गई। प्रशासन हाथ पर हाथ रखकर बैठा रहा और दिलत के परिवार की कोई सहायता नहीं हो सकी। हरियाणा में ऐसी बहुत सारी घटनाएं हुई हैं। मिरचीपुर में एक दिलत, बाल्मीकि परिवार को जिंदा जलाकर उसके जीवन को खत्म करने की कोशिश हुई - इस तरह की हज़ारों ऐसी घटनाएं हमारे देश में हुई हैं, जिनसे दिलत समाज के लोगों में कहीं न कहीं दहशत का माहौल पैदा हो रहा है। इस अन्याय और अत्याचार से पीड़ित इन दिलत, पिछड़े, कमजोर तबके के लोगों को निकालने की कोई योजना सरकार की तरफ से हमें आज भी नज़र नहीं आती है।

आज भी देश में कई सूबों में हमने देखा है कि आदिवासी और शेड्यूल्ड ट्राइब्ज़ जानवर से भी बदतर जिंदगी जी रहे हैं और इस नाम पर कि हमारी संस्कृति बची हुई है - आदिवासी स्कूल न जाए, आदिवासी कपड़ा न पहने - सरकार कहती है कि हम संस्कृति को बचा रहे हैं! अगर एक आदिवासी बच्चा स्कूल नहीं जाएगा, आदिवासी बच्चा अपने शरीर पर कपड़ा नहीं पहनेगा, तो इससे आपकी संस्कृति सुरक्षित रहेगी? नहीं। मान्यवर, ऐसा नहीं हो सकता है, इसलिए आदिवासी वर्ग के लिए सरकार के पास कोई ऐसी योजना नहीं है जो उनको एकजुट करके देश की मुख्य धारा से जोड़ने का प्रयास करती हो। इसके अलावा देश में 52 परसेंट पिछड़े तबके के लोग, 52 परसेंट ओ.बी.सी. के लोग हैं, जो देश के हर कार्य में अपनी मदद, अपना सहयोग करते हैं, उनके कल्याण और भलाई की कोई बात हमें इस अभिभाषण में नजर नहीं आती है।

मान्यवर, इसके साथ-साथ मंडल किमशन देश में 1979 में बना। 1980 में रिपोर्ट प्रस्तुत की गई, 1993 में उसको लागू किया गया और आज भी उत्तर प्रदेश जैसे कुछ प्रदेशों को छोड़कर कम से कम आधा दर्जन प्रदेश हमारे देश में ऐसे हैं, जिनमें मंडल किमशन की रिपोर्ट के आधार पर 27 परसेंट रिजर्वेशन देने की बात तो छोड़िये, यहां पर पिछड़े समाज के लोगों को चिन्हित नहीं किया गया, उनकी पहचान नहीं की गई कि किस स्टेट में कौन पिछड़ा है, कौन backward हैं। अरुणाचल प्रदेश, गोवा, मिजोरम, मेघालय, झारखंड और लक्षद्वीप ऐसे राज्य हैं, जहां पर आज तक मंडल कमीशन की रिपोर्ट को लागू करने के लिए backward communities की पहचान ही नहीं

की गई। जब इन प्रदेशों में पिछड़ी जाति के लोगों को चिन्हित नहीं किया जाएगा, इनकी पहचान नहीं की जाएगी, उनकी लिस्ट नहीं बनाई जाएगी तो उनको किस प्रकार से लाभ दिया जा सकता है, यह भी एक बड़ा सवाल आज हमारे देश की जनता के सामने है। मैं अपनी सरकार के नुमाइंदों से यह अनुरोध करता हूं कि इस देश की आबादी के 52 परसेंट पिछड़े समाज के लोगों को 27 परसेंट रिज़र्वेशन नौकरियों में, पंचायत चुनावों में यह आयोग की सिफारिशों के आधार पर जो भी संभव है, जिन प्रदेशों में अब तक नहीं मिला है, उसको दिलाने की कोशिश, उसको दिलाने का संकल्प हमारे देश की सरकार को ज़रूर करना चाहिए। इनके विकास के लिए, इनके कल्याण के लिए और भी विशेष योजनाओं के आधार पर इम backward लोगों को आगे बढ़ाने का प्रयास कर सकते हैं।

भ्रष्टाचार, बेरोजगारी, आतंकवाद और महंगाई - ये देश के सामने ऐसी समस्याएं हैं, जिनका हल ढूंढ़ना आज हर भारतीय की जिम्मेदारी है, हर भारतीय की ड्यूटी है। आज हमें अफसोस के साथ यह कहना पड़ता है कि पहले कई बार शहरों में भ्रष्टाचार का जिक्र हुआ करता था या मीडिया के जिए भ्रष्टाचार का हुआ करता था, लेकिन जब से यह 1 लाख 76 हजार करोड़ रुपए का घोटाला 2जी स्पैक्ट्रम के तहत आया, तब से गांव के बच्चे भी पॉलिटिशियंस से इस बात का जवाब मांगते हैं, इस बात की चर्चा करते हैं कि 1 लाख 76 हजार करोड़ रुपये का घोटाला एक विभाग के अंतर्गत किए जाने का समाचार आज देश की जनता के सामने है तो बाकी विभागों का क्या स्टेटस है, क्या पोजिशन है? इसके बारे में आज बच्चे जिक्र करते हैं। इसलिए आज भ्रष्टाचार हमारे देश की बहुत बड़ी समस्या बन गया है। इसको समाप्त करने के लिए सरकार ने इस अभिभाषण में कोई प्रतिबद्धता नहीं दिखायी है। मैं आपके माध्यम से सरकार से यह कहना चाहता हूं कि आज राजनेताओं पर जो आरोप-प्रत्यारोप, खास करके भ्रष्टाचार के मुद्दों को लेकर लगते हैं, उनके संबंध में और स्वच्छ लोकतंत्र की बहाली के लिए इसे सामूहिक तौर पर इस बात की कोशिश करनी होगी।

महोदय, आतंकवाद की बहुत गंभीर समस्या हमारे देश में पैदा हो गई है। पिछले समय में जम्मू-कश्मीर में महीनों लगातार कपर्यू लगा रहा। ऑल-पार्टी डेलीगेशन वहां गया। मुझे भी उस डेलीगेशन में जाने का मौका लिया। माननीय गृह मंत्री श्री पी. चिदम्बरम साहब उसको लीड कर रहे थे। वहां के हालात को उन्होंने भी देखा, वहां के हालात को हमने भी देखा, तमाम पॉलिटिकल पार्टीज़ के एमपीज़ ने अपना-अपना ओपिनियन, अपने-अपने सुझाव दिए, लेकिन आज तक जम्मू-कश्मीर की समस्या का हल ढूंढने में सरकार सफल नहीं हो सकी है। एक तीन मैम्बरी वार्ताकार कमेटी बना दी गई - हमें उस पर ऐतराज़ नहीं है, लेकिन सबकी सहमति के आधार पर जो ऑल पार्टी डेलगेशन बनाया था, यदि जम्मू-कश्मीर का मसला वही डिसाइड करता, तो मैं समझता हूं कि हम लोग जम्मू-कश्मीर की समस्या का हल कुछ बेहतर तरीके से सुझा सकते थे। जम्मू-कश्मीर के संबंध में मैं सरकार को खास तौर पर यह बताना चाहता हूं कि वहां पर बहुत बड़े पैमाने पर शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइब्स और ओबीसी के

साथ भेदभाव हो रहा है। वहां पर शेड्यूल्ड कास्ट की आबादी 8 परसेंट है, लेकिन रिजर्वेशन मिलता है केवल चार परसेंट। इसी तरह से वहां पर शेड्यूल्ड ट्राइब्स की पापूलेशन दस परसेंट है लेकिन रिजर्वेशन मिलता है केवल पांच परसेंट, ओबीसी की आबदी 40 परसेंट है, लेकिन रिजर्वेशन मिलता है केवल दो परसेंट। महोदय, डेलीगेशन के दौरान वहां बहुत सारे शेड्यूल्ड कास्ट के लोग, बेकवर्ड क्लास के लोग, माइनॉरिटीज़ के लोग हम लोगों से मिलने के लिए आए। उन्होंने मांग की कि जब भारत के संविधान में परम पूज्य बाबा साहेब अम्बेडकर ने जनसंख्या के आधार पर आरक्षण देने की व्यवस्था का प्रावधान किया है तो जम्मू-कश्मीर की सरकार के संबंध में भी यही होना चाहिए। इसलिए देश की सरकार उस पर दबाव बनाकर कॉन्स्टीट्यूशन की भावना के आधार पर उनको रिजर्वेशन दिलाने पर विचार करे। मान्यवर, उस पर अभी तक कोई विचार नहीं हुआ है।

श्री उपसमापति : कश्यप जी, आपकी पार्टी से ब्रजेश पाठक जी भी बोलने वाले हैं। अब आपकी पार्टी के पास केवल 16 मिनट बचे हैं। आप चाहें तो पूरे 16 मिनट ले लीजिए, मुझे कोई ऐतराज नहीं है।

श्री नरेन्द्र कुमार कश्यप : मान्यवर, वे भी आ जाएंगे। ...(व्यवधान)... मैं अपनी बात समाप्त कर रहा हूं।

श्री उपसमापति : लेकिन टाइम नहीं है। आप अगर पूरा समय लेना चाहें तो ले लें, मैं ब्रजेश पाठक जी का नाम यहां से निकाल दूंगा।

श्री नरेन्द्र कुमार कश्यप : धन्यवाद मान्यवर, जो आपका फैसला होगा, वह बेहतर ही होगा।

श्री राजीव प्रताप रूडी : फैसला आपको लेना है।

श्री नरेन्द्र कुमार कश्यप: मेरा फैसला मेरे बोलने के बाद ही तो होगा। मान्यवर, मैं यह कहना चाहता हूं कि महामहिम राष्ट्रपति जी का अभिभाषण पूरे तरीके से देश की सरकार के गलत अनुभवों का परिणाम है, अफसोस है। मान्यवर, मैं यह कहना चाहता हूं कि पूरे देश के दिलत, पिछड़े, कमजोर, माइनॉरिटी के लोग आज अपने आपको उपेक्षित महसूस कर रहे हैं। जम्मू-कश्मीर का मसला, चंडीगढ़ का मुद्दा और पंजाब के बारे में कहना चाहता हूं कि दो हजार शैड्यूल्ड कॉस्ट निर्दोष लोगों पर झूठे मुकदमे लगाकर जेल की सलाखों में डालने का सिलिसला चल रहा है। इससे पूरे देश का दिलत आंदोलित है, पिछड़े समाज के लोग आंदोलित हैं। मैं आपके माध्यम से सरकार से यह निवेदन करना चाहता हूं कि देश विषम परिस्थितियों से गुजर रहा है। यह बात सही है, महंगाई, भ्रष्टाचार,

आतंकवाद, नक्सलवाद, माओवाद आज देश की गंभीर समस्याएं हैं। यह बात भी सही है कि बेरोजगारी देश के लिए गंभीर समस्या है। लेकिन देश की 85 फीसदी वह आबादी जिसमें एस.सी., एस.टी. और ओ.बी.सी. के लोग शामिल होते हैं, उनके कल्याण और विकास के लिए सरकार का ध्यान नहीं है, इसका हमें बेहद अफसोस है। मैं दर्खास्त करता हूं, अपील करता हूं सरकार से कि वह लोकतंत्र की रक्षा के लिए, देश की आजादी की रक्षा के लिए, देश के दिलत, पिछड़े, कमजोर तबकों के विकास और कल्याण के लिए विशेष योजनाएं चलाकर इस लोकतंत्र को मजबूत करने का काम करे। मान्यवर, आपने मुझे बोलने का समय दिया। एक शेर कह कर मैं अपनी बात को समाप्त कर रहा हूं। जो कन्क्लूशन है मेरे शेर में, यह मैं थोड़ा सा चाहता हूं:

"ये चमन बेच देंगे, अमन बेच देंगे,
गरीबों के दुश्मन, कफन बेच देंगे,
घपलों और घोटालों को बनाकर ये जिरया,
विदेशों के हाथों वतन बेच देंगे।"
मान्यवर, आपने मुझे मौका दिया, आपका बहुत-बहुत धन्यवाद।

श्री अली अनवर अंसारी (बिहार): उपसभापित महोदय, तमाम अदबो-एहतराम के साथ, विद आल रेस्पेक्ट एंड िरगार्ड के साथ मोहतरमा राष्ट्रपित जी के अभिभाषण पर उनके लिए ऐतराम को रखते हुए दुख के साथ कहना चाहता हूं कि मैं कम से कम यहां 5 साल से हूं, लेकिन ऐसा नीरस, दिशाहीन, अकलियतों और आर्टिजन क्लॉस को नजरअंदाज करने वाला अभिभाषण पहले हमने कभी नहीं सुना। महोदय, हमको लगता है कि यह सरकार इतनी डिमॉर्लाइज है, वजूहात साफ है, क्यों डिमॉर्लाइज है, ऐसी हालत में यह किंकर्तव्यविमूढ़ हो गई है। मोहतरमा से कैसी स्पीच दिलवानी चाहिए, यह उनको समझ में नहीं आया।

श्री उपसभापति : नहीं, ऐसा नहीं।

श्री अली अनवर अंसारी: सरकार को हम कह रहे हैं राष्ट्रपति जी के मुंह में गलत बात डाल दी। मैं तफसील में उनके अभिभाषण के बारे में बात करूं, इधर भी और उधर भी घोटालों का मौसम चल रहा है और घोटालों की ऐसी बर्फबारी हुई है कि उसके असर से शायद ही कोई बच सकता है। मैं एक शेर सुनाता हूं और शेर ही से काम चलेगा, क्योंकि हमारा वक्त भी बहुत कम है। चूंकि हमारा बोलने का वक्त बहुत कम है। इसीलिए शेर ही ऐसा जरिया है कि कम वक्त में हम अपनी बात कह सकेंगे। श्री जनार्दन द्विवेदी जी ने राष्ट्रपति जी के अभिभाषण पर काफी दार्शनिक अंदाज में और गांधी जी को कोट करते हुए, बातों को घुमाते हुए बहस शुरू की। उनकी बातों पर हमें याद आ रहा है कि "तू इधर-उधर की बात न कर, ये तो बता कि काफिला क्यों लुटा, मुझे रहजनों से गिला नहीं, तेरी रहबरी का सवाल है।"

**श्री उपसभापति** : आपने सब कुछ कह दिया।

श्री अली अनवर अंसारी : महोदय, जब खाद्यान्न, खाद और केरोसीन पर जो सब्सिडी दी गई, उसकी तुलना स्पैक्ट्रम घोटाले से की गई, तो इससे मुझे बेइंतहा तकलीफ हुई। मुझे एक शेर और याद आ रहा है-

"हमने सोचा था कि हाकिम से करेंगे शिकवा,

वह भी कम्बख्त तेरा चाहने वाला निकला।"

महोदय, मैं अब राष्ट्रपित जी के अभिभाषण पर आता हूं। ...(व्यवधान)... मैं राष्ट्रपित जी के अभिभाषण पर आता हूं। आप अभिभाषण को पढ़ेंगे और देखेंगे, तो पता चलेगा। अभी बीएसपी के हमारे साथी ठीक बोल रहे थे। सिर्फ एक दफा अक्लियतों का जिक्र अभिभाषण में आया है। वह भी स्कालरिशप के लिए आया है। इतनी बड़ी मैराधन एक्सरसाइज सरकार ने सच्चर साहब से करवाई, जिस्टिस रंगनाथ मिश्र से करवाई, एक हाई कोर्ट का चीफ जिस्टिस और दूसरा सुप्रीम कोर्ट का चीफ जिस्टिस। उनकी 400 पेज की रिपोर्ट है। आपने इतनी बड़ी रिपोर्ट तैयार करवाई। इसको तैयार करने में सालों लगे। चार-पांच साल से उनकी रिपोर्ट आई हुई है। महज इस बात के लिए कि इतना वजीफा, इतने बच्चों को दिया जाएगा।

महोदय, उस पर भी, आपने इस हाउस में या उस हाउस में बहस नहीं करवाई। आप भी गवाह हैं, हम लोगों ने मांग की है कि सच्चर कमेटी पर, रंगनाथ मिश्र कमीशन पर संसद में बहस कराई जाए, तो हमें कहा गया कि हम लोग देखेंगे। आप क्या इम्प्लीमेंट कर रहे हैं, क्या इम्प्लीमेंट नहीं कर रहे हैं, आप सुओ मोटो जो बात कह देते हैं, उसको मानना हमारी मजबूरी हो जाती है। रंगनाथ मिश्र कमीशन की रिपोर्ट को आपने दो साल सात महीने के बाद, काफी हंगामे के बाद, यह हाउस एक बार नहीं, दो बार नहीं, तीन-तीन बार स्थिगत हुआ, उसके बाद आपने उसे सदन के पटल पर पेश किया, लेकिन उस पर आज तक आपने एक्शन टेकन रिपोर्ट नहीं दी।

महोदय, परसों केबिनेट की पॉलिटिकल अफेयर्स कमेटी की बैठक हुई है। चिदम्बरम साहब यहां पर हैं, सिब्बल साहब यहां पर नहीं हैं, इस पर सुप्रीम कोर्ट में कल सुनवाई होने वाली है। रंगनाथ मिश्र कमीशन पर सुप्रीम कोर्ट सरकार से यह रिप्लाई मांग रहा है कि आप यह बताइये कि जो 341 धारा पर 1950 के प्रेसिडेंशियल आर्डर के जिरए, जो शैड्यूल्ड कास्ट आर्डर पर पैरा 3 है, वह अनकांस्टीट्यूशनल है या नहीं है, आप इस पर रिप्लाई दीजिए? पता चला है कि भारत सरकार उसके लिए फिर कोर्ट से समय मांगने जा रही है और चिदम्बरम साहब ने वहां कहा, सिब्बल साहब ने वहां कहा कि चूंकि मुस्लिम और ईसाई दिलतों की गणना नहीं हुई है, सेंसस नहीं हुआ है, इसलिए इस बात को मुल्तवी रखा जाए।

महोदय, यहां पर चिदम्बरम साहब बैठे हुए हैं, मैं सरकार से पूछना चाहता हूं कि सिखों के दलितों को पहले शैड्यूल्ड कास्ट का दर्जा प्राप्त नहींथा, उनको वह दर्जा दिया गया। उस समय उनकी जनगणना तो नहीं हुई थी। माननीय VP Singh साहब के समय में नौपौथ्यों को यह दर्जा दिया गया, उस समय तो उनकी जनगणना नहीं हुई थी, फिर अब जनगणना की बात कहां से आ गई? दूसरी बात यह है कि सच्चर कमेटी ने अपनी रिपोर्ट में पेज 7, 201 और 202 पर नेशनल सेम्पल सर्वे के हवाले से बताया है कि इस देश में 21 लाख ईसाई दिलत हैं और 11 लाख मुस्लिम दिलत हैं। वह सेंसस तो है, प्राइम मिनिस्टर हाई पावर कमेटी (सच्चर कमेटी) की रिपोर्ट है यह बात है। आप किस तरह का आंकड़ा खोज रहे हैं? मैं आप से एक बात कहता हूं कि अगर मान लीजिए कि census में अभी तो in principle मानने की बात है कि मुसलमानों में दिलत हैं कि नहीं, ईसाईयों में दिलत हैं कि नहीं। रंगनाथ मिश्र कमीशन ने कहा है, सच्चर कमेटी ने कहा है, कि मुसलमानों और ईसाइयों में भी दिलत हैं। यह religious discrimination है। आप मज़हब की बुनियाद पर इसमें भेदभाव कर रहे हैं। यह बात रंगनाथ मिश्र कमीशन और सच्चर कमेटी दोनों ने कही है। उन्होंने कहा है कि यह unconstitutional है और धारा-341 पर जो religious पाबंदी लगाई गई, उसको फौरन revoke कीजिए। आपको इस पर जवाब देना है, तो आप census की बात उठाते हैं। अगर मान लिया जाए कि census में गणना हो भी जाती है, तो कैसे पता चलेगा। अभी तो हम दिलत में नहीं आते हैं। हमारे ईसाई आभी दिलत में नहीं है। अगर उनकी गणना जाति के आधार पर होगी, तो कैसे होगी? आपने जनगणना, कॉस्ट census कराने का किस तरह से इस सदन को ठेगा दिखाया। यह बात किसी से छिपी नहीं है।

आपने इस संसद की भी अवहेलना की है, अवमानना की है। महोदय, मैं कहना चाहता हूं कि आज हम लोग मजहब की बुनियाद पर आरक्षण नहीं मांग रहे हैं, लेकिन मजहब की बुनियाद पर अगर आरक्षण देने में हमारे साथ कोई भेदभाव हुआ, तो हम बर्दाश्त नहीं करेंगे। इस देश में पिछले दस, पन्द्रह साल से शांतिपूर्ण ढंग से आंदोलन चल रहा है। क्या आप शांतिपूर्ण आंदोलन की भाषा नहीं समझते हैं? क्या आप सिर्फ हिसा, तोड़-फोड़ और आगजनी की भाषा समझते हैं? चिदम्बरम साहब, आप सुन लीजिए कि आप कांग्रेस के ताबूत में आखिरी कील ठोकने का काम कर रहे हैं। आप इस देश में दिलतों की बात करते हैं, मॉइनोरिटीज़ की बात करते हैं, अकिलयत की बात करते हैं, लेकिन आप उनके हितों के खिलाफ काम कर रहे हैं। आज देश के दिलत और मॉइनोरिटीज़ के लोग तथा अन्य दूसरे लोग भी आपकी इन चाल बाजियों को समझ गए हैं और समझकर ही काम करेंगे।

चिदम्बरम साहब, आप फाइनेंस मिनिस्टर भी रहे हैं। आपने किसानों का 67 हजार करोड़ कर्ज माफ किया है, क्योंकि किसान सुसाइड कर रहे थे। वह एक अच्छी बात थी और हम सभी लोगों ने उसका समर्थन किया। महोदय, जो इस देश के artisan हैं, बुनकर हैं, धुनकर हैं, दर्जी हैं, रंगरेज हैं, लुहार हैं और बढ़ई हैं, वे हिन्दू भी हैं और मुसलमान भी हैं, वे आदिवासी भी हैं और हरिजन भी हैं, आपने उनकी कर्जमाफी क्यों नहीं की, वे भी सुसाइड कर रहे हैं। आज उत्तर प्रदेश में, महाराष्ट्र जैसे विकिसित राज्य में, आन्ध प्रदेश जैसे विकिसित राज्य में, जो वहां का artisan है, बुनकर है, वह भी सुसाइड कर रहा है, खुदकुशी कर रहा है। आप मऊ में, बनारस में और आजमगढ़ में चले जाइए, चाहे वे अलीगढ़ के ताला बनाने वाले लोग हैं, चाहे वे मुरादाबाद के बर्तन बनाने वाले लोग हैं, सब लोग मर रहे हैं। आपने उनकी ओर ध्यान नहीं दिया है और आप दिलतों और अकलियतों की बात करते हैं।

महोदय, मैं अपनी आखिरी बात कहकर समाप्त करता हूं। आप बिहार को विशेष दर्जा देने की बात लगातार ठुकरा रहे हैं। अभी जो वहां पर चुनाव हुआ है, उससे भी आपने कोई नसीहत नहीं ली है। मैं आप से यह कहना चाहता हूं कि अगर बिहार पिछड़ा रहेगा, तो यह देश भी पिछड़ा रहेगा।

हिन्दुस्तान की तारीख में यह पहला मौका है कि बिहार से पूरे देश में इतना concern show किया गया है, इतनी हमदर्दी दिखाई गई है। आज पूरे देश की नजर बिहार पर लगी हुई है, वहां के नेतृत्व पर लगी हुई है, हमारे नेता, नीतीश कुमार पर लगी हुई है। कई राज्य सरकारें और आपकी केन्द्र सरकार भी, चाहे वह महिलाओं के आरक्षण का सवाल हो, चाहे वह और दूसरी योजनाओं का सवाल हो, आप उसका अनुकरण तो कर रहे हैं, लेकिन मोहतरमा राष्ट्रपति जी के अभिभाषण में, देश और दुनिया में तारीफ हुई है, आप लोग भी दबे जुबान जब हम लोगों से मिलते हैं, तो यह कहते हैं कि जैसा बिहार में काम हो रहा है, वैसा काम कहीं नहीं हो रहा है, लेकिन आपकी तकरीर में, आपके अभिभाषण में उसकी कोई झलक नहीं दिखती है।

महोदय, भ्रष्टाचार के खिलाफ हमारी बिहार सरकार ने property seize करने का कानून बनाकर एक अनुकरणीय काम किया है। जो ब्यूरोक्रेट्स हैं, जो नाजायज ढंग से दौलत कमाते हैं। ज्यों ही उस पर FIR दर्ज होगा, हम उसकी सम्पत्ति ज़ब्त कर लेंगे, यह कानून बनाया है। उसका अनुकरण आपको भी करना चाहिए। यह बात और है कि आपने उस कानून को इजाजत देने में एक साल से ज्यादा समय लगाया। अब हम लोगों ने इजाजत ले ली है और उस पर हम लोग काम कर रहे हैं।

महोदय, उसी तरह से विधायकों के फंड की समाप्ति के सवाल पर मैं कहना चाहता हूं कि आज विधायिका का इकबाल खत्म हो रहा है। हम लोग, जो सामाजिक कार्यकर्ता हैं, राजनीतिक कार्यकर्ता हैं, हम नहीं कहते हैं कि सभी लोग गलत हैं, ज्यादातर लोग सही हैं, लेकिन जो सिलसिला नरसिंह रावजी की सरकार ने, किस समय, किस परिस्थिति में सांसदों की maneuvering के लिए और उनको अपने हित में लेने के लिए एक अक्लियत की सरकार को अक्सिरियत में बदलने के लिए एमपी फंड का इस्तेमाल किया, उसको खत्म करके हमारी सरकार ने ...(व्यवधान)...

**डा. महेन्द्र प्रसाद** (बिहार): क्या आप यह suggest करना चाहते हैं यहां का भी MPLAD खत्म हो?

श्री अली अनवर अंसारी: हम कह रहे हैं कि यह दीवार पर लिखी हुई इबारत है। आप पढ़िए। आपका इकबाल खत्म हो गया है। आप बहुमत में हैं। राजीव गांधी जी भी दो-तिहाई बहुमत में आ गए थे, 6 महीने भी नहीं लगे, आपका बहुमत काफूर हो गया। आप बहुमत के घमंड में मत रहिए, जैसा-तैसा काम मत कीजिए और दीवार पर लिखी इस इबारत को समझिए कि moral authority से, इकबाल से कोई सरकार चलती है, कोई कौम चलती है, कोई नेशन चलता है। इस बात को आप समझिए और समझ कर ऐसा काम कीजिए कि सीना उठा कर हम लोग कहें कि हम पार्लियामेंट में हैं, हमारा प्राइम मिनिस्टर ऐसा है, हमारा फाइनांस मिनिस्टर ऐसा है, गृह मंत्री ऐसा है, लेकिन इस तरह की शर्मनाक चीजें हो रही हैं और देश और दुनिया में जो message जा रहा है, उससे न सिर्फ आपकी पार्टी की, न सिर्फ इस पार्लियामेंट की, बल्क इस मुल्क की भी बदनामी हो रही है।

महोदय, मैं आपका इशारा समझ रहा हूं।

श्री उपसभापति : यह मेरा इशारा नहीं है, आपके एक और मैम्बर बोलने वाले हैं।

श्री अली अनवर अंसारी: मैं इन्हीं बातों के साथ अपनी बात खत्म करता हूं।

MR. DEPUTY CHAIRMAN: Shrimati Vasanthi Stanley. She is to speak in Tamil.

SHRIMATI VASANTHI STANLEY (Tamil Nadu):\* Hon'ble Deputy Chairman Sir,

'O! my prosperous Tamil! I salute you. You are my life; You are honey to me. I dedicate my life and breath to you. If you wane, my life will also deteriorate, if you reach a high position, the benefits will be showered on me also.'

I salute our Tamil Goddess. I salute our revered leader, Dr. Kalaignar. I express my sincere thanks to our party, Dravida Munnetra Kazhagam (DMK) and to the House for giving me the opportunity to express my views on this Motion of Thanks on the President's Address, if I remember correctly, I would like to state that our founder leader and the great learned man *Peraringar* Anna also had given his maiden speech on a Motion of Thanks on the President's Address. This is a very good opportunity for me to speak on such an important Motion of Thanks on the President's Address.

Hon'ble Member spoke in Tamil.

Sir, I am really thankful to you for providing me this opportunity. Those who are very well-versed with the Constitution of India know very well that the President's Address is the address of the Government. The Government is speaking through the President. The President's Address lists out the achievements of the Government. It mentions what has been achieved by the Government so far. It also mentions what the Government is going to do in future. On behalf of this House, I would like to express my sincere thanks to Her Excellency the President of India for delivering a wonderful speech.

First, as per the convention of delivering obituary references, the President of India expressed her deep concern for those who had lost their life in the natural calamity that struck Ladakh. We also express our deep sorrow for the people who had lost their life in that natural calamity. But, I would like to quote a few lines from the President's speech delivered last year. I quote paragraph number sixty five of the President's Address delivered on 22rd February, 2010.

Following the elections in Sri Lanka, we will continue to work with the Government to enhance our partnership. India will contribute to the humanitarian and rehabilitation efforts for the Tamil minority and long term re-construction in conflict-affected areas.

There is a saying in Tamil which states, 'Those who have faith will never be abandoned. This is the axiom of four scriptures'. But the assurance given to protect the Sri Lankan Tamils was not fulfilled. Rupees one thousand crore were given by India as assistance for the rehabilitation of Tamils. However, the Tamils in Sri Lanka have not been rehabilitated completely. In addition to their distress, the Sri Lankan Government is extending its tyrannical hand to tightly strangle the necks of Tamil Nadu fishermen. This kind of treatment adds fuel to the fire.

Sir, I do not want to go to the agreement of 1977. In 2008, a joint statement was issued at New Delhi by India and Sri Lanka. In that statement, the Sri Lankan Government said that the Indian fishermen who cross the India-Sri Lanka maritime border would be sent back to India safely. But, on the contrary, the Sri Lankan Government attacks and kills our fishermen regularly if they cross the maritime border. We have raised this issue many times. This kind of situation does not happen in any part of the world. We have spoken many times for their welfare. Our leader, on behalf of the Government of Tamil Nadu, has written many letters to the Union Government. ... (Interruptions)...

SHRI RAJIV PRATAP RUDY: The Home Minister and the Government. ...(Interruptions)... We are all hearing ...(Interruptions)... We are all hearing what she speaks. ...(Interruptions)... We all know. ...(Interruptions)... I understand. ...(Interruptions)... The fishermen's issue is a very pertinent issue. I am listening to you. I want to know whether your senior Minister is listening to you. ...(Interruptions)...

SHRIMATI VASANTHI STANLEY: You please listen to the rest of my speech also. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You are wasting your time. ... (Interruptions)...

SHRIMATI VASANTHI STANLEY: No. I am not condemning that issue. ... (Interruptions)... You please listen to my speech. ... (Interruptions)... We have constantly raised our voices for the welfare of our fishermen. Our Chief Minister is writing regularly to the Government of India. The Union Government also took many steps immediately. Mrs. Nirupama Rao, the Foreign Secretary of India was sent to Sri Lanka as a result of which one hundred and three Indian fishermen were released from Sri Lankan prison. We do not deny this fact. But I would like to express with grief that it is our duty to record in this House that the Sri Lanka is still continuing its attacks in spite of all our efforts. I would like to quote a song from a Tamil film:

"They go one day and return some other day,

Each day is distressful in their life, in search of their livelihood.

They risk their life to satisfy their one-inch size stomach

Their life is easily taken for granted by others."

Tamil Nadu fishermen are risking their life for earning their livelihood. They should not become targets of any kind of attacks in future. The Sri Lankan Government have to be warned strictly not to involve in further attacks against our fishermen. The Union Government have to take many steps accordingly.

Next, I would like to speak about the Commonwealth Games. The opposition parties are not enemies. So many obstacles were placed in the path of the conduct of Commonwealth Games. Infrastructure is criticized. So many charges of corruption were levelled by many. But our Prime Minister, Dr. Manmohan Singh said that Caesar should be above suspicion. He was prepared to take

action against Mr. Kalmadi after the conduct of the Games because that was not the time to take action against corruption. That was the time to prove our capability in the international arena. Therefore, he gave a call to be united in the conduct of the Commonwealth Games. As per his guidance, the Games were conducted remarkably.

Our sportspersons proved their mettle in these Games, by obtaining second position in the medals' tally. Earlier, India used to score an average of only forty medals in sports events. But, now India has proved its capability in the sports arena by winning 164 medals in Commonwealth Games, that is, India won 101 gold medals, 27 silver medals and 36 bronze medals. Now India can feel proud in the world arena that we can organise even Olympic Games in India. The conduct of Commonwealth Games has proved this point.

Next, I would like to speak about the passing of Women's Reservation Bill, it is always dangerous to cross half of the well. On behalf of women, I would like to raise a few points with regard to the passing of the Women's Reservation Bill. In Rajya Sabha, Women's Reservation Bill was passed in the face of so many obstacles. But the Bill is pending in Lok Sabha. Appropriate steps need to be taken to pass the Bill in the Lok Sabha also. I would like to quote a few lines from one of my poems. "Politics is not the property of men's pockets to smell in thirties and threes; Not only 33, O woman, u can reach even cent percent if u try." This is my poem. But the reality is different. Politics has become a business 'of the men, by the men and for the men'. Polices is in the hands of men only. Many obstacles are placed repeatedly to prevent the passing of the Women's Reservation Bill. I would like to humbly entreat each political leader for the passage of this Bill. We have become Members of Parliament without these reservations. More and more women have to take part in politics. Therefore, I request you to pass Women's Reservation Bill in Lok Sabha also.

Next, I would like to speak about the price rise of essential commodities. Due to increase in the prices of essential commodities, the poor are suffering a lot. We would also like to share our concern for their misery. In Tamil Nadu, the State Government purchased palm oil, rice, dhal and sugar from the open market at higher rates. More than 4,000 crores of rupees have been spent by the Tamil Nadu Government for such purchase and then supply the essential commodities and to distribute them through public distribution shops at a subsidised rate.

India has progressed due to Green Revolution. India occupies the first position in the world in production of rice, wheat and milk. At this juncture, it has to be accepted that the prices of essential commodities are also increasing. But at the same time, we also have to appreciate the efforts taken by the Government. Even in Malaysia, rice costs Rs.40 per kilogram. But in India, one kilogram of rice costs Rs.35. Essential commodities have to be distributed to the poor through public distribution shops.

Hoarders of essential commodities have to be punished. Under the Essential Commodities Maintenance Act, more than 6,000 cases have been filed against hoarders in Tamil Nadu. More than a hundred cases have been registered against hooligans. But some more provisions need to be added in Essential Commodities Maintenance Act to ensure more power to the State Governments to take stringent action against the hoarders.

Next, I would like to speak about the welfare of farmers. For the first time in India, the State Government of Tamil Nadu had waived off the loans of farmers amounting to Rs.7,000 crore. The State Government of Tamil Nadu is providing free electricity to the poor farmers. Old pumpsets are also replaced freely to the farmers. More than one hundred and fifty four 'Farmers Markets' (Ulavar Santhai) have been set up to enable the farmers to sell their products directly to the consumers. Farmers' welfare is ensured to a great extent in Tamil Nadu. At this juncture, I would like to point out that more financial assistance has to be given to the State of Tamil Nadu for its welfare activities.

Next, I would like to speak about global recession. In 2007-2008, economic depression stifled the entire world. But India is immune to this recession and is able to sustain a growth rate of 8.6%. In China, inflation has grown from 0 to 7%. But, in India, Inflation has gone down from 20% to 8%. Therefore, India's performance is appreciated by the neighbouring countries in the field of economics, in internal security, in the protection of farmers and in controlling inflation. That is why, other nations such as England, France, China and America support our demand for a permanent seat in the United Nations Security Council. In American Senate, a resolution has been passed to recommend India to secure a permanent seat in the United Nations Security Council. This proves the pride of India in the international arena. We have to be thankful to the UPA-II Government, our Prime Minister Dr. Manmohan Singh and the able leadership of Soniaji, for uplifting India's stature in the international arena.

Next, I would like to speak about corruption. When the word 'corruption' is mentioned, all the opposition parties join hands in casting aspersions wholly on our party Dravida Munnetra Kazhagam (DMK). All are trying to tarnish the image of our party Dravida Munnetra Kazhagam (DMK). Central Bureau of Investigation (CBI) is investigating the case independently. The Supreme Court of India is supervising the functioning of CBI. Public Accounts Committee is examining the issue. In addition to this, the one-man committee under the chairmanship of Justice Shivraj Patil also is examining this issue. The Minister concerned has submitted his resignation. Moreover, he has been arrested. The CBI has conducted several raids also. Besides, the entire winter session was disrupted to hamper the functioning of the Government. ... (Interruptions)... Now the Government has agreed to set up a Joint Parliamentary Committee (JPC), as per the demands of the opposition. Our party has enabled the citizens of India from Kashmir to Kanyakumari to talk at an STD rate of Re.1 per call. Before the introduction of 2G spectrum, we were paying Rs.13 even for an incoming call. Now the rate has been reduced to five paise. This facility is provided due to the performance of our party. Just because CBI has filed a case against a political leader and that CBI has arrested him, it does not mean that he is guilty. So many political leaders have been arrested in the past.

After all the investigations, our colleague will prove his innocence. Our leader Dr. Kalaignar has said that our party itself will take action against the minister concerned if he is found guilty. Our party, Dravida Munnetra Kazhagam (DMK) has faced so many obstacles in the past. We have faced Maintenance of Internal Security Act (MISA). During the regime of Mr. M.G. Ramacnandran, we were in the opposition for mere than 13 years. Our leader Dr. Kalaignar has led us successfully after overcoming all the obstacles. Now elections are to be held to the state legislative assembly of Tamil Nadu soon. We will clear all the obstacles. We will prove cur innocence. We will assume power in the state of Tamil Nadu for the sixth time, by winning the forthcoming elections. With the forthcoming assembly elections in mind, many opposition parties are casting aspersions on our party. I would like to emphasise that the charges that have been levelled against us are based only on assumptions. None of the charges has been proved. Once again, I thank you very much for giving me the opportunity to speak on this Motion of Thanks on the President's Address.

4.00 P.M.

श्री तारिक अनवर (महाराष्ट्र): उपसभापित जी, कल से इस सदन में राष्ट्रपित महोदया के अभिभाषण पर रखे गए धन्यवाद प्रस्ताव पर चर्चा हो रही है। विपक्ष के नेता और अपने दूसरे साथियों के भाषण मैंने बहुत गौर से सुने हैं। मैं इस नतीजे पर पहुंचा हूं कि शायद हमारे विपक्ष के साथियों ने राष्ट्रपित महोदया के अभिभाषण को बहुत ध्यानपूर्वक पढ़ने और जानने की कोशिश नहीं की है। अगर राष्ट्रपित महोदया के अभिभाषण को हम ध्यानपूर्वक देखते हैं, तो उसमें तमाम चीज़ों का समावेश है और देश के सामने जो चुनौतियां हैं, उन तमाम बातों को स्वीकार करते हुए इस बात पर रोशनी डाली गई है कि हम किस तरह से उनका सामना कर सकते हैं। अगर हम अभिभाषण को इस दिष्टिकोण से देखें कि हमें सिर्फ उसकी आलोचना ही करनी है, तो फिर हमारी बात निष्पक्ष नहीं रह सकती है। हमें दोनों पहलुओं को देखना पड़ेगा कि कहां कमी है और कहां उपलब्धियां हैं। जैसे सिक्के के दो रुख होते हैं, उसी तरह से हर चीज़ के दो पहलू होते हैं, लेकिन बदिकस्मती से हमारे यहां विपक्ष यह समझता है कि उसकी यही भूमिका है कि सरकार के द्वारा या राष्ट्रपित महोदया के द्वारा जो बात कही गई है, वह उसका विरोध करे।

उपसभापित जी, मैं बताना चाहूंगा कि राष्ट्रपित महोदया ने अपने अभिभाषण में बड़ी निर्भीकता और साहस के साथ तमाम बातें स्वीकार की हैं। उन्होंने सरकार के समक्ष खड़ी चुनौतियों को स्वीकारते हुए, उनके हल की रूपरेखा के विवरण को भी बड़े स्पष्ट रूप से रखा है। अब देखना यह है कि किस ऐनक से हम उसको देखते हैं। चाहे मुद्रास्फीति हो, चाहे महंगाई हो, चाहे सार्वजिनक जीवन में भ्रष्टाचार की बात हो, चाहे inclusive growth की बात हो, चाहे आंतरिक और बाहरी सुरक्षा की चुनौतियों की बात हो, राष्ट्रपित महोदया ने लगभग सभी विषयों को बड़ी बेबाकी से अपने अभिभाषण में स्पष्ट रूप से स्वीकार किया है।

जहां सुधार की जरूरत है, उसे एक चुनौती के रूप में उन्होंने कहा है। मुद्रास्फीति और महंगाई के बारे में राष्ट्रपति महोदया ने अपने अभिभाषण की शुरुआत में सरकार की जो पांच प्राथमिकताएं कही हैं, वही अपने आप में विपक्ष के सभी सवालों के जवाब के लिए काफी हैं। यह सही है कि पिछले कुछ समय से मुद्रास्फीति और खाद्य पदार्थों के मूल्य चिंता का विषय रहे हैं और राष्ट्रपति महोदया ने अपने अभिभाषण में जिस स्पष्टवादिता से उस बात को स्वीकार किया है, मैं समझता हूं कि हम लोगों को, इस सदन को उसका स्वागत करना चाहिए।

'पिछले वर्ष देश कठिनाइयों से गुजरा है। देश में मुद्रास्फीति एक समस्या बनी रही।' और 'वर्ष 2011-12 में मेरी सरकार की प्राथमिकताएं इस प्रकार होंगी-

मुद्रास्फीति को रोकना, विशेष रूप से बढ़ते खाद्य मूल्यों के प्रभाव से आम आदमी को राहत पहुंचाना'

उन्होंने आगे कहा है-

'मेरी सरकार आम आदमी पर प्रतिकूल प्रभाव डालने वाली और आर्थिक वृद्धि की रफ्तार को चुनौती देने वाली मुद्रास्फीति से अत्याधिक चितित है।'

यानी उन्होंने इस बात को स्वीकार किया कि महंगाई बढ़ी, मुद्रस्फीति बढ़ी। इसके साथ ही साथ उन्होंने मुद्रास्फीति और खाद्य पदार्थों के बढ़ते मूल्यों से निपटने के लिए सरकार द्वारा उठाए गए कदमों के विषय में भी विस्तार से कहा। मैं समझता हूं कि उनका अभिभाषण बहुत ही स्वागतयोग्य है कि सार्वजिनक वितरण प्रणाली के लिए चावल और गेहूं के जो मूल्य हैं, खास तौर पर जो गरीबी रेखा से नीचे हैं, उनके लिए सरकार ने जो मूल्य निर्धारण किया है, वह वही है जो 2002 में था और उसमें कोई वृद्धि नहीं की है।

इसके साथ ही साथ धान का समर्थन मूल्य 550 रुपए प्रति क्विंटल से बढ़ाकर 1000 प्रति क्विंटल किया गया और गेहूं का समर्थन मूल्य 630 रुपए से बढ़ाकर 1100 रुपए प्रति क्विंटल किया गया, इसके पीछे मकसद यही था, क्योंकि हमारे यहां जो महंगाई है या कमी है, अगर हमें उसको दूर करना है, कोई दूरगामी रास्ता अपनाना है, तो किसान और भूमि की उत्पादकता और खाद्य पदार्थों का अधिकाधिक उत्पादन ही इस समस्या का समाधान है।

फसलों की पैदावार बढ़ाने के लिए किसानों को प्रोत्साहित करना बहुत ज़रूरी था और इसीलिए सरकार ने जो समर्थन मूल्य बढ़ाया, उसके पीछे मकसद यह था कि जो किसान खेती से दूर हो रहे थे, उनकी फिर से खेती में दिलचस्पी पैदा हो और वे अपने जीवन का आधार बनाएं, इसके लिए ज़रूरी था कि जो समर्थन मूल्य है, वह उनकों सही ढंग से मिले।

सरकार ने कृषि के क्षेत्र में लगभग 35 हजार करोड़ रुपए का निवेश किया है। जो ऋण सुविधाएं हैं, उनके रिकॉर्ड स्तर की वृद्धि हुई है। राष्ट्रपति महोदया ने अपने अभिभाषण में कहा है कि 'मेरी सरकार किसानों को उनकी उपज के लाभकारी मूल्य दिलवाने के लिए प्रतिबद्ध है।' मुझे इस बात की खुशी है कि इस तरह उन्होंने बड़े साहस के साथ न केवल उन चुनौतियों को स्वीकार किया, बल्कि इस सरकार के समक्ष जो प्राथमिकताएं हैं, उनकी रूपरेखा को भी अपने अभिभाषण में कहा है।

भ्रष्टाचार और काले धन के बारे में राष्ट्रपति महोदया ने सरकार की दूसरी प्राथमिकता के रूप में 'सार्वजिनक जीवन में ईमानदारी और सत्यिनिष्ठा की कमी के कारण उत्पन्न समस्याओं को प्रमुखता के आधार पर निपटाना' तय किया है।

अभी हाल के दिनों में भ्रष्टाचार, विशेषकर विदेशों में जमा काले धन को लेकर मीडिया और जनमानस के मन में जो तरह तरह के सवाल उठ रहे हैं, राष्ट्रपति महोदया ने इस समस्या को बड़ी निर्भीकता से स्वीकारा और इसके हल के लिए अपनी प्रतिबद्धता को भी जाहिर किया है। राष्ट्रपति महोदया ने कहा है कि हमारी जनता सुशासन की हकदार है। इसका मतलब यही है कि हमें ऐसी साफ-सुथरी सरकार बनानी है, जिससे जनता को

महसूस हो सके कि यह सरकार उनके लिए है। उन्होंने आगे कहा है कि "सरकार काले धन के दुष्प्रभाव संबंधी चिन्ताओं से सहमत है, चाहे वह ईमानदारी से की गई कमाई पर देय कर की चोरी से एकत्र किया गया धन हो या फिर गैर-कानूनी तरीके से कमाया गया हो। मेरी सरकार इस समस्या का प्राथमिकता के आधार पर हल करने के लिए प्रतिबद्ध है।

उपसभापित महोदय, उन्होंने आगे कहा है कि "सरकार ऐसे काले धन की पहचान करने और उसे वापस लाने की प्रक्रिया को तेज करने के लिए अंतर्राष्ट्रीय समुदाय, विशेषकर जी-20 के साथ निरंतर कार्य कर रही है।" इस प्रकार राष्ट्रपति महोदया ने जो बात कही है, उससे यह स्पष्ट होता है कि आने वाले दिनों में सरकार काले धन और विदेशों में जो पैसा है, उसको वापस लाने के लिए कारगर कदम उठाने वाली है। आर्थिक विकास की गति को बनाए रखने के लिए राष्ट्रपति महोदया ने जो बात कही है, जो तीसरी सबसे महत्वपूर्ण प्राथमिकता उनके अभिभाषण में दी गई है, उसमें inclusive growth की बात कही गई है। यह बात जग-जाहिर है कि कुछ वर्षों में देश ने आर्थिक स्तर पर तेजी से तरक्की की है। जो प्रतिकूल विश्वव्यापी मंदी रही, उसका असर हम पर भी पड़ा है, लेकिन बहुत ही अच्छे ढंग से हम लोगों ने, हमारी सरकार ने, भारतवर्ष ने उसका सामना किया है। जो inclusive growth की बात कही गई है, वह बिल्कूल सही है कि जब तक हमारे देश में, जो लोग रहते हैं, उनकी जो मूल समस्याएं हैं, उनका समाधान नहीं होगा, जब तक उनकी आवश्यकताएं पूरी नहीं होंगी, तब तक जिस inclusive growth की बात हम करते हैं और जिसका सपना हम देखते हैं, वह पूरा नहीं हो सकता है। उन्होंने अपने अभिभाषण में यह कहा है कि आर्थिक तरक्की का लाभ जनता के एक बड़े हिस्से तक नहीं पहुंचा है। उन्होंने अपने अभिभाषण में इस बात को स्वीकारा है। इसलिए उन लोगों की जो आवश्यकता है, उसको पूरा करना इस सरकार का लक्ष्य है और सरकार को इस लक्ष्य को प्राप्त करना है। महोदय, आर्थिक तरक्की का लाभ भारत के हर नागरिक को मिले, इस बात की कोशिश करनी है। उन्होंने इस बात को भी स्वीकारा है कि कुछ तबकों को यह शिकायत रही है कि गरीबी उन्मूलन कार्यक्रम के माध्यम से गरीबों को दिए जाने वाला लाभ पूरी तरह से उन तक नहीं पहुंचा है। महोदय, उन्होंने ग्रामीण क्षेत्रों में ढांचागत कमियों का जिक्र किया है कि अगर हम ग्रामीण क्षेत्रों का जीवन स्तर ऊपर उठाना चाहते हैं तो ग्रामीण क्षेत्रों की जो ढांचागत किमयां हैं, उनको दूर करने की आवश्यकता है। 2004 में जो भारत निर्माण का कार्यक्रम शुरू हुआ, वह बहुत ही सफल रहा, लेकिन उसको और तेजी के साथ आगे बढ़ाने की आवश्यकता है, क्योंकि जब तक ग्रामीण क्षेत्र की जो दशा है या उसकी जो सूरत है, वह नहीं बदलेगी, तब तक हमारा जो ग्रामीण भारत है, उसकी स्थिति नहीं बदल सकती है। उपसभापित महोदय, खास तौर पर शिक्षा, स्वास्थ्य, रोजगार और आवास की जो समस्या है, उसको दूर करने क लिए जो भी हमारा कार्यक्रम है, उसको और तेजी से लागू करने की आवश्यकता है।

मुझे बेहद खुशी है कि राष्ट्रपति महोदया ने सरकार के इस कदम को अपनी तीसरी सबसे बड़ी प्राथमिकता दी है। सार्वजनिक जीवन कोई व्यवसाय नहीं है, बल्कि एक उपाय है। भ्रष्टाचार की बात जब हम करते हैं तो इस बात का हमेशा ध्यान रखना चाहिए कि जो हम लोग सार्वजनिक जीवन में हैं तो हम कोई व्यवसाय करने के लिए यहां नहीं आए हैं। हमको जनता ने अवसर दिया है कि हम उनकी सेवा करें, उनकी समस्याओं का समाधान करें, उनके जीवन-स्तर को ठीक करने का प्रयास करें और इसलिए राष्ट्रपति महोदया की इस संदर्भ में कही बातों को दोहराने का समय नहीं है। उन्होंने कहा है कि भ्रष्टाचार जो हमारे किसी भी विकास के लिए, मैं समझता हूं कि जो सबसे जरूरी चीज़ है, हमें एक भ्रष्टाचार मुक्त समाज बनाने की आवश्यकता है। आंतरिक एवं एक्सटर्नल सिक्योरिटी की बात भी उन्होंने अपने अभिभाषण में कही है कि सभ्य समाज में देश के विकास के लिए यह जरूरी है कि हमारे यहां शांति रहे, बाहरी शांति भी रहे और बाहर से भी किसी तरह का खतरा न हो और अंदरूनी भी नहीं हो। इन दोनों चीजों पर उन्होंने ध्यान देने की बात कही है। पिछले दो-तीन दशकों से देश में विभिन्न प्रकार के आतंकवाद में भीतरी हालतों पर काफी असर डाला है। इसलिए हम लोगों को इस बात का ध्यान देना है कि किस तरह से हम अपने देश के अंदर चाहे वह किसी तरह का उग्रवाद हो, आतंकवाद हो या अल्गाववाद हो, सभी को हमें नियंत्रित करने की आवश्यकता है, तभी देश का जो विकास है उसको हम लोगों तक पहुंचाने में कामयाब हो सकते हैं, क्योंकि जब तक हमारे देश के अंदर शांति व्यवस्था सही नहीं होगी तो हमें विकास का लाभ पूरी तरह से नहीं पहुंच सकता है।

उपसभापित महोदय, आखिर में जो पांचवीं प्राथमिकता है, वह विदेश नीति के बारे में है। राष्ट्रपित महोदया ने कहा है कि हमारे रिश्ते पढ़ोसी मुल्कों के साथ भी अच्छे होने चाहिए और उसके साथ-साथ तमाम खाड़ी देश, पश्चिम एशिया, पूर्व एशिया, मध्य एशिया सिंहत सभी देशों के साथ भारत के संबंध अच्छे होने चाहिए। इसके साथ ही साथ उन्होंने कहा है, मैं कोट कर रहा हूं - "मेरी सरकार भारत के हितों के लिए इन संबंधों का भूरपूर लाभ उठाने के लिए निरंतर कार्य करती रहेगी। हमने एक खुली और समावेशी अंतर्राष्ट्रीय व्यापार व्यवस्था को बढ़ावा देने के लिए जी-20, ब्रिक और इब्सा समूहों में अपने अंतर्राष्ट्रीय साझेदारों के साथ, संरक्षणवादी विचारधारा से बचते हुए काम किया है। मुझे आशा है कि अपनी कामयाब विदेश नीति की बदौलत फिर भी हम लोग संयुक्त राष्ट्र सुरक्षा परिषद में भी अपना मुकाम हासिल कर सकेंगे, ऐसा हम लोगों को महसूस होता है।"

आखिर में, में कहना चाहूंगा कि हमारी लोकतांत्रिक व्यवस्था ऐसी है कि विरोध करना विपक्ष का धर्म है लेकिन विरोध का आधार होना भी जरूरी है। मुझे नहीं लगता कि राष्ट्रपित महोदया के इस अभिभाषण के बाद मेरे विपक्ष के साथियों के पास कहने के लिए कोई तथ्य पर आधारित कोई ऐसी बात बची है। लेकिन फिर भी अगर वे असंतुष्ट हैं तो मैं इतना ही कहना चाहता हूं कि "मुश्किलें जिंदगी में आती हैं, हौसलों को बुलन्द रखना।" राष्ट्रपित महोदया के अभिभाषण पर जो धन्यवाद प्रस्ताव श्री द्विवेदी जी ने पेश किया है, उसका मैं समर्थन करता हूं और एक अंतिम शेर सुनाते हुए अपनी बात खत्म करुंगा।

## "न होगा खत्म अभी दौर आजमाइश का,

## फिर इम्तहां से गुजरुंगा इम्तहाँ के बाद।"

यह मैं अपनी यू.पी.ए. सरकार से कह रहा हूं अभी हमारे पास बहुत सारे ऐसे मौके आएंगे, ऐसे इम्तहान आएंगे जिनसे हम लोगों को, सरकार को गुजरना होगा और उनसे विचलित होने की जरूरत नहीं है, घबराने की जरूरत नहीं है, उनका मुकाबला करने की आवश्यकता है। धन्यवाद।

SHRI SHASHI BHUSAN BEHERA (Orissa): Mr. Deputy Chairman, Sir, I rise to speak on the Motion of Thanks on President's Address. This is my maiden participation in the discussion of this House to which I was elected last July. It is misfortune, because the last Winter Session lost in hullah-gullah. So, we missed the entire Winter Session because of the fight between JPC Vs. PAC.

As a new Member of this House, I could not understand that if at all we could reach to this point, what is wrong in doing the same in the last Session itself. Anyway, I am proud to be a Member of this House, because this is a permanent House, has a very rich heritage and has adorned with a lot of dignitaries/personalities of national and international repute. I compliment all those persons who have adorned this House. I compliment my seniors who represented Orissa in this House. I am proud to represent Orissa in this House and owe my gratitude to my leader, Shri Navin Patnaik, President, BJD, and Shri Pyarimohan Mohapatra who is the leader of BJD in this House.

Anyway, the brighter side of democracy made it possible to resume this House even if an entire Session is lost. Sir, the hon. President has welcomed the dawn of democracy in Egypt. People got victory over the tyranny of Hosni Mubarak. So, people are always great. In democracy, governance must be in the welfare of the people. But, unfortunately, after 64 years of Independence, I don't think, UPA-II is doing justice to *Aam Aadmi*. The hon. President of India is the most dignified institution in the pyramid of democracy. I am sure, the entire House has the highest respect for the President of this nation. But, I regret to say that the President's Address to both the Houses seems very unrealistic as if the whole of the content is drafted by the ruling party.

Anyway, the Motion of Thanks moved by Shri Janardan Dwivedi spoke the real truth and the attitude of the present Government. I remember what he spoke. We cannot be very ideal or took the place of God in pulling out corruption completely from the society or cannot be demon to stay with

corruption. So, he was justifying the middle path that this type of conformity from the governance is dangerous. So, you are not serious to root out corruption from the society. The President's Address dealt with numerous problems of the nation in 67 paragraphs and appreciated the Government. But, I regret to say that the Government is merciless in some of its actions and also not impartial to justice.

I am giving you the example of Orissa, my own State. Whole of the Orissa State had suffered from unseasonal rains and the farmers have lost their crops. But, till now, we have not received the help of even a single rupee, though a Central team had gone there to evaluate the losses to the farmers. Whereas, in the similar situations in the State of Andhra Pradesh and Maharashtra, they immediately got Rs. 400 crores and Rs. 600 crores. We are not opposed to the help given to the States of Andhra Pradesh and Maharashtra. ...(Interruptions)... Okay, that was a promise. But we were not even promised to provide relief. Earlier, in the year 2008, the hon. Prime Minister had visited our State and had assured to provide a relief of Rs. 200 crores. But, we got only Rs. 25 crores. And, that too, we have received a letter to refund. Ultimately, we got only Rs. 98 crores only from the CR fund. This kind of discrimination is not fair in a democratic country. Ours is a federal structure. I would like to say in this House that the regional parties, which are in power in other States, should also get justice. So, unlike other States, no immediate relief was given to the farmers of Orissa. This is the attitude of the Central Government towards the States that are ruled by non-Congress parties.

Now, from the State, I come to the national scenario because I have come here to serve the nation. What is the position of our country? What is the living standard of our people? As per a national review, seventy per cent of our population lives merely on Rs. 20 per day. Under such circumstances, how can we think of a inclusive growth and a better prosperous India? And, there is no plan to improve this position. This is the plight of a common Indian. Despite being plagued by such a deplorable condition, the Government is not free from corruption. There is no plan to check corruption. The Government seems to be a record achiever in corrupt practices — 2G scam, CWG scam, Adarsh Housing Society scam. And, the Prime Minister speaks of the JPC with reluctance! I will not go into the details of that because that matter would be discussed in the JPC. There is no

plan to make India self-sufficient. ... (Interruptions)... It is my maiden speech and I must speak. Our country is suffering from economic crisis. Our identity, in the world, is that of a borrowing State. We are borrowing from the World Bank. We are borrowing from many other international agencies.' Under such circumstances, how can you improve our economic condition? The Indian economy is getting disastrous day by day. We are just borrowing from different agencies.

Whatever actions are being taken are not sufficient to improve our economy. Very recently, we heard of some ill-gotten moneys that are there in the foreign banks. The Government is shying away to get back this money from the foreign banks. They are taking the plea that "we are having a treaty; so, we cannot get it back". I don't understand that if more than Rs.20,00,000 crores are lying in the foreign banks, how come the Government is sitting silent over this and taking the plea of having an international treaty. In this way, the Government of India has no concern over what the citizens of this country are saying. Prosperity of the poor people of this country is also being ignored. So, this is the present scenario. The Government is callous about the economic growth of this country. We are moving ahead with the development spirit. What is that development spirit? We are developing cities only. We are forgetting the rural India where 85 per cent of our population lives. We are thinking only about cities. If you concentrate on developing cities only, how the 85 per cent of our people who live in rural areas will prosper.

So, in every respect, you are neglecting the majority of our population, who has strong faith in democracy. If you neglect them, how will they get justice? You are neglecting their health, you are neglecting their education and you are neglecting their food security system. Health-care services are yet to be accessible to the common people. It has not reached all the citizens of India. Education still remains a dream for the tribal people. They are not getting proper justice from the Government. Those who are at the Centre are not doing justice to the common people. Primary education is still a dream for the tribal people and the Scheduled Caste people. No special arrangements, no special plans and projects are there for improving the educational prospects of the Scheduled Caste and the Scheduled Tribe people of this country. We take pride that our Constitution was written by Dr. Ambedkarji, but we are forgetting the philosophy of Dr. Ambedkar. So, this is the present scenario.

Mr. Deputy Chairman, Sir, now, I come to the poor people's food habits and other things. Their food security is also at stake. Lakhs of tonnes of foodgrains are rotting in this country. But the Minister of Agriculture and the Minister of Food are not taking the moral responsibility. The Government is also not taking the moral responsibility. On the one hand, farmers are committing suicide, on the other, lakhs of tonnes of foodgrains are rotting in the godowns due to lack of storage facilities. It is a very shameful matter. If this is the scenario, how can this Government give a good governance to the common people and the poor people? So, this is about the food security.

People talk of drinking water. It is also a matter of shame. The common people are not getting pure drinking water and we are talking of inclusive growth of this nation! Day by day, drinking water is also being commercialized. Sir, water conservation is another problem. Water of all the rivers of this country is polluted. Natural drinking water was earlier available to the common people in plenty, now it is a question for the poor people of the country as to whether they will get free clean drinking water.

Mr. Deputy Chairman, Sir, ours is an agro-based country. We have no sincere plans for improving the agricultural production of our country. Where are we going? We are losing our traditional agricultural system. We are forgetting our traditional agricultural system. We are going for Genetically Modified Crops (GMC), genetically modified food crops but we are not clear about the GMC. Sir, the Government is not thinking of having any clear agricultural policy for this vast country of 120 crores of people. Out of that, more than 80 per cent of the people of our country are dependent on agriculture. But there is no plan to improve our own traditional agricultural system. Sir, this is the present scenario of agriculture in our country.

(THE VICE-CHAIRMAN (Prof. P.J. Kurien) in the Chair)

Sir, the foodgrains are rotten in the godowns and we are suffering from the rising prices. We are not able to control the rising prices. We are not thinking of the poor people, the people who are living below the poverty line. How can they purchase onion at Rs. 60 per kg or at Rs. 80 per kg, dal at Rs. 100? I am reminding you that in the past a Government had to go on this very issue of onion only. This Government also has no care for the poor man's food or poor man's needs.

Sir, for economic growth of the country, industrial development is required. But we are neither planning for agriculture nor we have a clear planning for industry. Yesterday, the hon. Leader of Opposition, Shri Arun Jaitely, told us that there is a lot of neglect as far as industrial development of Orissa is concerned. Orissa is neglected by the Central Government and every time whenever we are trying to develop the economic resources of our State with our own mineral resources, we are not getting the support of the national Government. Sir, Orissa is a mine-rich State. Not only Orissa, 6 other States like Jharkhand, Chhattisgarh, Andhra and Kamataka, etc., are also mine-rich States. These States are having lot of mines. But they are not being supported by the national Government to develop or to explore their mines for industrial development. This is the sorry state of affairs.

Sir, they are, in general, peaceful States. They are having a lot of poverty. But while they are managing their affairs with their own resources, they are suffering from Left Wing extremism problem; they are suffering from law and order problem. You know about the recent event that one Collector from Malkangiri District is still with the Maoists and the Government is trying for the last seven days for his rescue. Their demand is to set free all those prisoners who are serving imprisonment in criminal cases. Sir, we are forced to agree to their demand. They are not the Left Extremists of our State. These are Left Extremists from the neighbouring States. So, this cannot be termed as a State problem. You cannot say that this is a State problem. It is a national problem and therefore the national Government has to check it. This is a law and order problem with which a poverty-stricken State like Orissa has to bear with.

Then, Sir, if I talk of Railways, if I talk of communication, things will produce a more serious picture for the backward States. Our State has given much more revenue to the Railways. But when the poor States like ours are submitting projects worth Rs. 1800 crores, we are getting only Rs. 600 crores. All development projects are being given to the developed States and not to the poor States. So, in that respect also, we have been suffering.

Coming to SCs and STs, just now, the hon. Member from the BSP was saying a lot of things about the SCs/STs and their problems. In many States, 80 per cent of their population consists

mainly of SCs, STs and OBCs. Orissa is one of those States. Special packages must be given to these States by the Central Government to aid development there and improve the situation there.

I shall not take more time, Sir. I wish to conclude with these words. I doubt whether a Government drowned in corruption, away from Indian culture and no concern for the poor be able to deliver good governance. I doubt that and, therefore, I do not support the Motion of Thanks moved by the Government.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you, Mr. Shashi Bhusan. That was your maiden speech. Now, Mr. D. Raja.

SHRI D. RAJA (Tamil Nadu): Sir, the President's Address does not carry any conviction. It does not give any confidence to the nation and to the people. The UPA Government is haunted by the specter called spectrum and corruption. The UPA Government is caught in a quagmire of corruptions and scams. All the priorities which the President's Address has listed out are nothing but the failures of the UPA Government in the past.

Sir, I would not like to take up the issue of corruption at this point of time and go into the various facets of the scams relating to 2G, CWG, Adarsh Housing Society, the latest S-Band spectrum distribution or, for that matter, the land and mining mafias looting the country's wealth in different States. But I would like to draw the attention of the House to certain fundamental questions with regard to corruption. I think the ruling coalition, and particularly the Congress Party, will have to do a very serious introspection. Somewhere, the Congress Party has lost its own legacy. At the time of framing the Constitution, when an amendment was suggested to the law regarding Ministers declaring their assets on assumption of office, Dr. Ambedkar had not agreed to that amendment. He had rather expressed a strong hope that public opinion in India would eventually check and put an end to corruption. That is what Dr. Ambedkar had said in the Constituent Assembly. Mahatma Gandhi pointedly referred to corruption as a demon. When Shri Lal Bahadur Shastri was the Minister, the Santanam Commission was constituted and that was the first ever commission on corruption. When such is the history, how come the Congress Party has lost its legacy? It is for the Congress Party to do some very serious introspection.

Sir, now, what is happening is that the President's Address has categorically made it clear that this Government will continue the reforms and this Government will continue the neo-liberal

economic paradigm of development. But what is the result? The result is: A crony capitalism is being built in India. Crony capitalism as a nexus between the business houses and the political establishment in power was considered as an important phenomenon in 1997 East Asian economic crisis. Our own Prime Minister, Dr. Manmohan Singh, has raised the issue of crony capitalism some time ago. But somehow even our academics have not taken this concept of crony capitalism to interrogate the nature of Indian State today and the nature of Indian Government. The use of money power and the indulgence of corporate houses became transiently visible after the nuclear deal. ...(Interruptions)... Sir, the Parliament has witnessed one of the worst and most vulgar display of money in transacting parliamentary business during the last year of UPA-I rule. The present UPA Government seems to have determined to continue the tradition of crony capitalism without any disregard for constitutional obligations, not to its own election manifesto. Therefore, several stories of corruptions and scams are coming out one after another in the recent period. Sir, it was Madam Indira Gandhi who once said that corruption was an international issue. But we are not bothered about countries like Italy or Korea or Philippines where mafias or syndicates rule the roost. We are not even worried about what is happening in the United States of America where the corporate houses run the business of democracy through a two-party political system. We are living in a truly democratic country with a strong history of people's participation in elections. Therefore, above countries can afford to sustain scams, business games and market manipulations, but we, in India, have the poorest among the poor, or adivasis or dalits or women and minorities who are alienated from the mainstream of development policies. This is the result of economic reform that we have been pursuing. Sir, it is the Prime Minister who admitted during his media interaction that the global recession has not affected India as expected. But he must have acknowledged the fact how it could happen in India. It was because we have very strong public sector undertakings; we have banks in public sector and we have insurance companies in public sector. Again, I am giving credit to Madam Indira Gandhi who nationalized banks. But what is the Congress Party doing today? In the name of FDI and in the name of private-public participation, you are promoting privatization everywhere and this is where we have strong difference with the Government and its policy direction, and I strongly appeal to the Government that it is time that Government will have to go for a mid-course review of its policies and mid-course correction of its policies. Otherwise, India will get into a lot of troubles in the coming days.

Sir, having said that, I must move on to some other issues because today, the workers, on a call given by eight trade unions, including INTUC led by our colleague, Mr. Sanjeeva Reddy, have gathered in lakhs at Jantar Mantar. I wish Jantar Mantar will not become another Tahrir Square of Egypt and Government should take serious message that workers are giving today. They have not come for their economic demands; they have come on certain policy matters. They are demanding that we should not go for disinvestment of public sector undertakings, particularly the profit-making public sector undertakings. In the name of neo-liberal policies, you are just handing over the public sector undertakings on the platter to private sector. This is detrimental to country's interest and country's progress. This is the cry of Indian working class, both organised and unorganised. That is why, they all along came over from far away places - from Kashmir, Kerala, Manipur and from all parts of the country. Unless the Government takes note of these activities, it will be Government's peril. That is why, I would like the Government to realise that things are not good. Something is rotten in the State of Denmark. I think, something is rotten in the UPA Government.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Not in India.

SHRI D. RAJA: Something is rotten in UPA Government because the fish is rotting from the head and it is rotting from the top level of political hierarchy. This is what Shakespeare said, "Something is rotten in the State of Denmark." Here, I can say that something is rotten in the UPA Government. What is that something which is rotten? The UPA Government should introspect. The UPA Government should think over what is going on. What is wrong with its policies? Why are you talking about financial inclusion? Why are you talking about economic inclusion? Why are you talking about inclusive growth? It means there is no economic inclusion, there is no financial inclusion and there is no inclusive growth so far. You are admitting that fact. That is why, I am saying that the Government should realise what is wrong with the policies. The Government should go for mid-course correction.

Sir, having said that, I must be thankful for the Address of the President because out of 67 paras, only one para has been dedicated to the welfare of 85 per cent of the population in our country. This shows the priority of the Government. The Address did not mention anything about the

welfare of OBCs. It did not mention anything as if they do not exist in this country. Either the Government is oblivious to this fact or they do not have any programme for the welfare of OBCs. Nothing new has been said even for the welfare of SCs/STs, minorities. The Government cannot repeatedly harp on the post-matric scholarship scheme for the SCs/STs which was started again by Dr. Ambedkar in 1944 as a Member of Viceroy's Executive Council. Don't we have any programme other than this scholarship scheme? Have we spoken about skill impartation to these disadvantaged sections? I am asking everybody. It is not a party issue. It is not an issue of the Communist Party alone. It should be an issue for every party, every Indian that how to make our country prosperous and progress. Sir, where is the programme? Everyone is aware that the SCs/STs, OBCs and minorities form 85 per cent of the workforce in the country. Then, why is there no programme from this Government? They acquire skills through informal means. The National Skill Development Programme is a non-starter so far and has no focus and the Government does not have any priority for it. Thirty-five Ministries — I don't know. Dr. Mungekar can correct me — have been excluded from the SC/ST Sub-Plan. Then, what is the use of having a Planning Commission which has no focus for inclusive growth?

DR. BHALCHANDRA MUNGEKAR (Nominated) Its 43 Ministries.

SHRI D. RAJA: Okay, I stand corrected. Forty-three Ministries have been excluded. How can it be tolerated? Forty-three Ministries have been excluded from the SC/ST Sub-Plan.

What for this Government is there in office, if SC/ST people are let down like this? Sir, the word 'inclusive growth' has become a buzzword of this Government whereas there is neither inclusion nor growth. There are no funds earmarked for SC/ST Sub-Plans, no programmes outlined, no policy and no vision. I must say that the SC/ST Sub-Plans are mere paper actions where no funds are given to the related Ministry. What is the use of 'inclusive growth' without any funds? A mere increase of a few hundred crores in the Budget will neither help in achieving 'inclusive growth' nor in empowerment of 85 per cent people. They get poorer, and, this is the problem with the Government.

Sir, the President's Address talks about the empowerment of weaker sections of the society. Where is the empowerment? The atrocities committed against the SCs and STs are on the rise, and, there is no mention about the action taken by the Government on this front.

Sir, more number of deaths take place due to caste clashes in our country than deaths which take place in Jammu and Kashmir or which take place due to religion-based clashes or even Maoist-related violence. Why is the Government shying away to address caste clashes? The Government should admit it. Why is there an increase in the atrocities committed against SCs/STs? Incidents like Mirchpur happen next door to Delhi, in Haryana, and the Government does not talk about it. This is the pathetic, wretched condition of SCs and STs in this country and this is the Government's response to the problems of SCs and STs.

Now, I come to the issue of Forest Rights. Sir, the Government talks about the Forest Rights Act and the Government has spoken a lot on the balance between economic development and ecological environment. Sir, the Government's statement regarding the supposed balance between the environment and development is nothing but an eye-wash, and, you can very well check it. Between August, 2009 to July, 2010, a total of 535 projects were approved and only six were rejected. If Mr. Jairam Ramesh contradicts it, I will stand corrected. Only six projects were rejected, Sir. We have before us the example of Posco project, where the Ministry gave clearance against the reports of its own experts and the Statutory Committees in direct violation of the law. This is the balance that is being put in place. With regard to the Forest Rights Act, I can give statistics which show the figures claimed by the Government and also the different situation on the ground.

Sir, there is another important issue. The Government talks about the Left-Wing-Extremism but what is its strategy to counter the Left-Wing-Extremism. I have spoken a lot on this issue in the past. Again, I am asking. In Chhattisgarh, in the name of fighting Left-Wing-Extremism, my Party people are put in prison. More than nine leading Party cadres, who are elected Members to Panchayati Raj institutions, who were candidates in the Parliament and State Assembly Elections were arrested. How could the Government arrest them and put them in prison in the name of fighting Maoism. My Party was founded in the year 1925. We have accepted this Parliamentary democracy,

and, we are working under Parliamentary democracy. My Party people are being targeted, arrested and put in prison. I took up the issue with the Chief Minister of Chhattisgarh, and, asked as to how this could happen in a BJP-led Government; how can you tolerate such things to happen in a democracy like ours? This is atrocious and we cannot agree to such a strategy and tactic to fight Maoism or Left Wing Extremism. In the name of fighting Maoism, you cannot arrest genuine activists. There is an example of Dr. Binayak Sen's case. How can a genuine Human Rights activist be charged like this and dragged into judicial process like this. What will happen to our democracy? What will happen to our future? This is what all parties should think over.

Finally, Sir, I have to comment on certain foreign policy issues.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please wind up.

SHRI D. RAJA: One is the issue of fishermen. I can quote how the Sri Lankan Government has been harassing our Indian fishermen in violation of all international conventions, particularly, the UN Conventions on Sea and Safety of Life on Sea. If Government of India cannot take up these issues strongly with the Sri Lankan Government, if it cannot protect our own Indian fishermen, what is that we are talking about global zonal cooperation, SAARC level cooperation and better relations with our neighbouring countries? It is a very serious issue, Sir. It is not a problem concerning Tamil Nadu only. It should be an issue for the entire nation. ...(Time-bell rings)... Our fishermen need protection and no country can deploy its army to fight our fishermen. I think, the Foreign Ministry and the Government of India, the Prime Minister personally should take up this issue.

Then, Sir, the President's Address does not speak about any political solution to the problem of Sri Lankan Tamils. ...(Time-bell rings)... In the last President's Address, there was a mention that the Government of India will strive for a political solution to the problem of Sri Lankan Tamils. But there is no rehabilitation of their families. There is no political solution. How can it happen? At the time of war, since Foreign Minister is here, I believed that the Government of India had let down the Sri Lankan Tamils, the Government of India betrayed the Sri Lankan Tamils; and now the Government of India failed to make a mention about the Sri Lankan Tamils and goes on supporting the Rajapaksa Government at all international fora. How can we agree to such things? These are the issues which the Government will have to seriously think over. The Sri Lankan Tamils issue must be one of the priorities of this Government. Finally, Sir.

## 5.00 P.M.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Look at the display board.

SHRI D. RAJA: Finally, Sir, on the issue of Telangana, I think, the Government cannot delay. Yes, Sri Krishna Commission gave a report and that report has been shared with all political parties. But, what is the stand of the Government? We would like to know what is the stand of the Congress Party which is heading the Government in Delhi, which is heading the Government in the State of Andhra Pradesh. Otherwise, you can't put a State in turmoil, in a political uncertainty. The Government will have to take a stand, will have to decide what it is going to do on the question of Telangana. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you very much. Next is Mr. Dua, but Mr. Baishya is requesting if he could speak first. Okay, now Mr. Baishya. I think, there is a time constraint. Rajaji took nine minutes extra. But Baishyay , please try to be brief.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you, Mr. Vice-Chairman, Sir, for giving me an opportunity to speak in this House. I am grateful to Mr. Dua also. Sir, in her Presidential speech, the hon. President has given emphasis on certain issues like inflation, price rise, black money, improvement of functioning of the Public Distribution System, progress of talks with insurgency groups of the North Eastern Region, implementation of law relating to protection of environment and forests, several measures for National Ganga Basin Authority, etc.

Sir, inflation has become a very serious problem in our country. Poor people are suffering a lot. People are not getting anything from the fair price shops. Price rise is increasing day-by-day. All the time, the Government of India says that the price rise will come down from the next month, but that next month is never coming. Prise rise is going up day-by-day and poor people of our country are suffering like anything.

Sir, the Government has given a very handsome growth of economy in the country. We welcome it. But the per capita income of our poor people is not increasing. Not only that, the number of people living Below the Poverty Line is going to increase day by day. There is economic growth. But the poor people are not getting any benefit from this economic growth. There is a huge gap

between the per capita income of poor and wealthy people of our country. This Government has totally failed in responding to these problems.

Sir, I would like to speak about Public Distribution System. The hon. President has given a lot of emphasison the improvement of Public Distribution System in our country. Frankly speaking, there is no doubt that the Public Distribution System can play a vital role in controlling the price rise in our country. But I am very sorry to say that the Public Distribution System has totally failed in our country. The functioning of the Public Distribution System is very poor. There is large-scale corruption in the Public Distribution System. There is nexus between the officers of the Food Corporation of India and black marketeers. Due to this nexus between the officers of the Food Corporation of India and some businessmen, black marketeers, the Public Distribution System is totally collapsing in our country, in the North-Eastern Region, particularly Assam. There is a large-scale corruption in the Public Distribution System. The Government has totally failed in controlling this corruption. This Government has totally failed in cutting the nexus between corrupt officials and dishonest businessmen.

I request the Government of India to take strong measures against the culprits who are doing unhealthy things in the Public Distribution System. The Government should take serious steps. Otherwise, the poor will never get any benefit from the Public Distribution System.

Sir, in her Address, there is a mention of progress in talks with insurgent groups of the North-Eastern Region. It is a welcome thing. But talks should be based on permanent solution of Assam, permanent solution of the North-Eastern Region. Talks should not be held only for the sake of talks. We want a permanent solution to this problem. We suffered a lot. The only solution to this insurgency problem of Assam and the North-East Region is political dialogue. Through political dialogue only we can solve the problem of insurgency in Assam and the North-East Region. I request the Government of India to start political negotiation with all the insurgent groups of the North-Eastern Region and Assam.

In her Address, the hon. President has said, "My Government attaches highest importance to the implementation of laws relating to protection of environment and forests." This is not applicable at all to the North-Eastern Region. Due to wrong policies adopted by the Government of India, the environment and forests of the North-Eastern Region are facing a serious threat. The hon. President

has given emphasis on the protection of environment and forests. But I am very sorry to say that due to wrong policies adopted by the Government, we suffered a lot. It is known to everybody that by violating all the environmental norms, 168 hydroelectric power projects have been sanctioned in lower Arunachal Pradesh. Without getting environmental clearance, 168 Memoranda of Understanding have been signed with different companies for hydroelectric power projects.

Without getting the environment clearance, 168 Memorandums of Understanding have been signed in Arunachal Pradesh. Sir, Lower Subansiri Project is a great threat to the environment and forest of our country. The dam site is an important biodiversity spot. Sir, due to the construction of this dam, the whole forest reserve of our region will submerge under water. Sir, on the one hand, hon. President said that we are going to implement all the laws to protect the environment and forests, but, on the other hand, by violating all the norms, they have sanctioned 168 projects in Arunachal Pradesh. Sir, Lower Subansiri Project dam site is an important biodiversity spot. If this project is continued and a dam is constructed, the whole forest reserve will submerge under water. These forest reserves are Tale Valley Sanctuary, Tale Forest Reserve, Panir Forest Reserve in Arunachal Pradesh and Subansiri Forest Reserve in Assam. These will totally submerge under water. It means, lakhs of hectares of forest reserve will submerge under water only because of this project. Not only this, Sir, this site is an elephant corridor. If this project comes up, it will destroy the elephant corridor. Not only that, Sir, this project will affect the dolphin population also. Sir, this project totally violates the Indian Wildlife Protection Act, 1972. On the one hand, we are speaking about the protection of the environment and forest and, on the other hand, by our own policy, we are destroying forest and environment in the North-Eastern Region. In her Address, the hon. President has mentioned many measures for Ganga River Basin Authority. But, Sir, I don't understand why Brahmaputra and Barak rivers are not getting any priority. ...(Time-bell rings)... Sir. it is known to everybody that due to floods, every year, lakhs of people become homeless. Due to floods, lakhs of hectares of cultivable land is totally destroyed in Assam. But, the Government of India is not showing any interest in solving this problem. Sir, I would like to say one thing. If the Government of India is really serious, they should declare the flood and erosion problem in Assam a national problem.

Sir, the Government has announced rural electrification. They have announced ambitious plans. They are giving free connections to houses belonging to the persons living below poverty line. But, Sir, please look at the North-Eastern Region. Thousands of villages are there; lakhs of people are there. They are staying without electricity. They are staying without kerosene. Because they do not have the purchasing power, they cannot even buy kerosene. They live in darkness and this Government has totally failed in rural electrification in North-Eastern Region. ...(Time-bell rings)...

Not only that, Sir, there is large-scale corruption in rural electrification in the North-Eastern Region. I urge upon the Government to go in for an inquiry. ...(Interruptions)...

Sir, I have one more thing. Only one minute. Sir, in the year 1985, after the successful ending of the foreign national movement of Assam, the then Prime Minister of India, Shri Rajiv Gandhi, had signed an accord with the leader of the Assam Movement. But, in the last 25 years, due to the negligence of the Central Government, this accord is not implemented. Sir, one thing is, all the time, we are speaking about the security, integrity and sovereignty of our country. But, in the last 25 years, the Government of India has totally failed to protect Indo-Bangladesh border. Still, Indo-Bangladesh border is porous. Sir, the Bangladeshi people are infiltrating into Assam. The Government of India is not stopping them. This is a threat to the integrity and security of our country. If the Government of India is really serious about the integrity and sovereignty of the country, they should seal the Indo-Bangladesh border. ... (Interruptions)... Sir, with your permission, I will take 30 seconds. We do not need any slogan on black-money from the Government. The Government is not at all serious to get this black-money back from the foreign bank. If the Government is serious, they should take measures. If the present law is not allowing, the Government of India should go for a constitutional amendment.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That's all.

SHRI BIRENDRA PRASAD BAISHYA: I fully assure the House that my party will totally support this type of constitutional amendment to prevent the black money in the country, to get the black money back to the country. Thank you very much, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you, Baishyaji. Now, Shri H.K. Dua. SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, up to what time we will sit?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Up to 6 o' clock; that is already decided. When we decided to have a lunch-break, we decided to sit up to 6 o'clock.

SHRI H.K. DUA (Nominated): Thank you, Mr. Vice-Chairman, for giving me time. I have heard the debate, during the last two days, on the President's Address, Members of all shades of opinions have expressed their opinions on the President's Address and the various issues confronting the country. In a nation of one billion people, there are bound to be differences of opinion, but I do find that despite the acrimony witnessed during the last several months in the country, despite the different views expressed in the House and outside, there is no difference of opinion among the leadership of various parties and the people that this country should emerge as a major economic, political and military power of the 21st Century. There is no difference of opinion on this central aim which has emerged after 64 years of freedom. This is not an arm chair dream of any one political party, but this is the national aim.

Everybody, whether on the Treasury benches or on the Opposition benches, realizes that the country has achieved the potential of becoming a major power of the 21st Century. The world is also acknowledging, possibly, the world is acknowledging more liberally, than we are doing ourselves, considering a sort of cynicism and cynical mood that has developed over the last few months or, over the last few years. But are we, as a nation, doing all what needs to be done to emerge as a major power of the 21st Century? And if we examine this question, in detail, the answer will be "No" all that is sought to be done, all that needs to be done, we are not doing. If we have to build the nation into a big military, political and economic power, befitting the nation of a billion people, then we need to do much more.

And one of the things which we need to develop is to evolve a national consensus on some essential issues. This kind of attempt has been made, often weakly, during the last few years to evolve a national consensus on some issues, but these efforts have not succeeded. The time has

come now, fairly in the beginning of the 21st Century, to evolve a consensus over some issues on which the parties should sink their differences and evolve a consensus and approach which facilitate achieving that potential aim which we can possibly achieve. What are those issues? Considering the time at my disposal, I will be brief, Mr. Vice-Chairman. Issues of national security, for instance, deserve a national consensus, and I do not find anybody, in this House, who will put any obstacles in evolving a national consensus on the security issues, both internal and external. But there are formidable challenges to national security. Terrorism is one; nobody can differ on the need to combat terrorism. In the last few months there has been no real big terror strike. But that does not mean that the threat of terrorism has disappeared from the country.

One weapon which the terrorists have, which we can't anticipate, is the weapon of surprise. They can strike anywhere they like, at any time they want, unless there is a danger to them on a crucial occasion. The vigilance which the President's Address speaks about fairly in the beginning of the Address is necessary. But that should have the backing of all shades of opinion and a national consensus which is necessary.

Another is the Maoists threat. It is not, in a sense, a threat that can not be tackled. Over all, there are 160 or 180 districts affected by Maoists threat. Out of them, 60 districts have been identified very sensitive. Even 60 is not a small number. There are 160 pockets where the threat is very much in existence but not very serious. The Maoists threat to the State is very serious and can't brook a partisan approach. It has to be a national approach. Not only the parties have to cooperate with each other but also the Central and the State Governments, irrespective of the denomination which governs where have to cooperate to find a way to tackle this national menace. The Maoists also strike a surprise. Dantewada was one where 76 people of the CRPF were killed one night. Now they have the temerity to kidnap a District Collector in Orissa and keep him in custody. He is a public-spirited officer which is a very rare breed these days. He is popular among the people and that popularity itself is nagging the Maoists. They captured him and wanted some people to be released. I am glad that he has been freed and some praise should go from this House for a brave officer like him. But the essential message which comes out clearly is that the Maoists are not relenting in their

efforts to disturb peace in the country and they want to strike wherever they want. They do spring surprise, once in Chhattisgarh, another time in Jharkhand and the third time in Orissa, and tomorrow they can do it at another place also.

Sir, I will keep it brief. There is a need for national consensus also.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Your time is going to be over. Only seven or eight minutes are left now. ...(Interruptions)... What can I do? There is so much of time constraint.

SHRI H. K. DUA: I will cut it short, Mr. Vice-Chairman. I am sure, you will give me marks for patience.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Take two more minutes.

SHRI H. K. DUA: There is a need for consensus on Kashmir. I am afraid, that has been lacking and even if some consensus was evolved a few years ago, now I find that it is disappearing and there is no political consensus. But the fact is that we have been promising autonomy to Kashmir over the years. Successive Prime Ministers have promised autonomy. Mr. Narasimha Rao had promised autonomy to Kashmir; Mr. Vajpayee had promised autonomy to Kashmir; and the present Prime Minister has promised autonomy to Kashmir, and I don't think that we should relax on that aim. How the consensus can work in Kashmir is evident from the President's Address acknowledgement of the mission of All-Party Delegation which visited Kashmir and came back with the impression that it was possible to evolve consensus on Kashmir. The message will go much deeper if all the parties agree on Kashmir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay, Duaji.

SHRI H. K. DUA: I will cut it short. I will take just two minutes.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I am unwillingly telling you. I am also helpless.

SHRI H. K. DUA: Just a couple of minutes more and I will be done with that.

On Foreign Policy issue, you require a different Foreign Policy for the 21st century from the earlier one. It is no longer a bipolar world. It is multi-polar world. I think that a consensus on Foreign

Policy will help the Government to deal with the rest of the world. But one other thing needs to be done and I would like to lay emphasis on it in my concluding remarks. We need to have a consensus on how to run this Parliament; how to bring about judicial reforms which are very badly needed and how to bring administrative reforms because they are the key to the governance of the country. I am sorry to say this — I am a new Member comparatively — that the way the Parliament has conducted itself for some time does not enjoy the support of the people. The judiciary is also losing support of the people when the cases are not decided for twenty years and sometimes thirty years after a person is no more.

At the district level, at High Courts' levels prestige of the courts has suffered, and somehow, the Supreme Court lately is also hitting the headlines for wrong reasons, which I don't have the time to elaborate. On the judicial reforms which have been promised in the President's Address, I hope, the political parties will support. Thank you, Mr. Chairman.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Duaji, in fact, an erudite person like you should be given more time, but I am helpless. There are three speakers and the time allotted is 17 minutes.

DR. MANOHAR JOSHI (Maharashtra): Mr. Vice-Chairman, Sir, the President has given priority in her Address to the rising prices. She has said in her Address, "My Government's foremost priority will be to combat inflation and, in particular, to protect the common man from the impact of rising food prices". I am thankful to her for giving priority to a very important subject. But, Sir, we must try to understand that the major contributors to inflation are: milk - 20 per cent; eggs, meat and fish - over 20 per cent; rice - 10 per cent; wheat - 6 per cent and so on. Therefore, it is clear that the reasons for rise in prices have to be properly understood. The reasons have been given, but I am not going into the details of it due to lack of time. The people of this country know how much prices have risen. The price of onion, a few days back, had reached Rs. 100/- per kilo. In the same way, the prices of essential commodities have also risen. There is a simple remedy to control the prices, but it has not been suggested in the President's Address. What is necessary is to look after the people living Below Poverty Line because they do not get even one-time food to eat. I remember, when I was the Chief Minister of Maharashtra, I could control the prices of five important items for the poor

people, that is, rice, wheat, sugar, vegetable oil and *tur dal*. I must say that I could do it and the rising prices were brought under control. If the Central Government is serious about controlling the rise in prices, certain items must be given subsidy. If the Government gives subsidy in the interest of the poor men, I am sure, nobody will object to it. She has also talked about corruption in her Address because this corruption issue has affected each and every person in our country. Her Address says, "Our citizens deserve good governance; it is their entitlement and our obligation. My Government stands committed to improving the quality of governance and enhancing transparency, probity and integrity in public life". I would like to know whether it has happened or not. What has happened in the Adarsh Society scam and the Commonwealth Games scam? In both these cases, there was no transparency and no integrity on the part of politicians and also the bureaucracy. Therefore, it was necessary that the Adarsh Society scandal and the Commonwealth Games scandal be brought under the JPC, which has been established.

I do not know why this was not done. But both the scams have hit the common man. Sir, I must say that these two scams are not the only scams, but there are a number of other scams in the country which are yet to come to light. Now, discussion alone is not enough. If such scams are to be avoided, what is required is that the Government becomes stern, if the Government does not become stern in such matters, the number of scams is bound to go ahead. Therefore, it is absolutely necessary that the JPC also goes into the Commonwealth Games scam. In fact, it is not an ordinary scam; it can also be called Maha wealth Scam.

I would also like to touch upon the issue of Ram Mandir because, unfortunately, on this issue, everybody has become silent after the Judgement of the Allahabad High Court. The Ram Jhanmabhoomi was divided into three parts. Two parts came to the Hindus, and one part, that is, one-third of the land was given to the Muslim Organisation. Everything was proved to show that there existed Ram Mandir; a Shiva Linga, which was found of importance, had *Om Nama Shivaya* written on it. The Allahabad High Court Judges also has referred to it. But after the land was received by the Hindus, who had been agitating for it for a number of years, I do not know why the construction work at Ayodhya has not started.

Sir, the hon. President has also referred to the shortage of electricity. She has said, "My Government is committed to enhance the per capita consumption of electricity, especially in rural areas." Sir, in the entire speech, I find that important issues have been touched, but, unfortunately, no remedies have been suggested. As a matter of fact, the President's speech is to give the direction of the Government on various issues. Now, for electricity, in my State, that is, Maharashtra, they have come up with a project called Jaitapur Project. But it is surprising that such projects, which pose health hazards to people, are started in my State. In fact, people have objected to it because they say that this is a harmful project, and also the irrigated land has been cleared by the Government for the project. Therefore, the people do not want this project. If the shortage is there all over the country, such projects should be started not just in the State of Maharashtra.

The President also mentioned about terrorism. She has stated that the maintenance of law and order is the primary responsibility of State Governments with the support of the Central Government. She has said, "Terrorism, fundamentalism, ethnic violence and Left-wing extremism continues to pose immediate challenge." Sir, it is absolutely true that this has become a challenge to the country. But why does this happen? This happens because the Government's actions, unfortunately, are very slow. After the death sentence was awarded to Kasab by the High Court, who was responsible for 26/11 attack in Mumbai, people are confident that he will be declared a convict in the Supreme Court also. But will the death sentence be operative? As I mentioned in the morning, during the Question Hour, Afzal Guru's sentence has also not been executed since the last five years.

People are, slowly, losing faith in the Government. If terrorism is not checked, people would feel unsafe and they would remain unhappy with the Government. There is the well-known case of Yashwant Sonawale, the Additional Collector, who was trying to stop adulteration of diesel with kerosene and who was burnt alive by the goondas. This is the law and order situation in the country! I feel extremely sorry that, even after such an incident, people say that administration in the country has improved. This is really shameful for all of us.

Sir, lastly, there are a few issues concerning the State of Maharashtra which have been pending with the Central Government. Firstly, it is the Money Lending Bill, 2010 passed by the State of Maharashtra which has been pending with the Central Government for its approval and for the assent of the President of India. This Bill is in the interest of the poor. Money lending is dangerous and, unfortunately, this has not yet been put an end to in our country. Actually, Sir, there are five Bills pending with the Central Government for the last five years. The Central Government has not been clearing these Bills and it has also not been given the reasons for that.

Then, statutory boards for development of certain backward regions in two or three States had been created. But the Central Government is not prepared to accept a statutory board for a backward region like Konkan and it does not give importance to this backward region. What is the reason? I want to know why the Konkan region of Maharashtra is being neglected. The other region for which the Government has not accepted a statutory board is North Maharashtra. The Government should come forward with statutory boards for these two regions.

Lastly, the issue on which I have been continuously speaking in this House is the issue concerning the border between Karnataka and Maharashtra. On this issue, a suggestion has been made to the hon. Prime Minister to call the Chief Ministers of both the States to find solutions to the pending problems. But it is not being done. In the meantime, Sir, this House would be surprised to know that in a part of Karnataka, including the Belgaum area and so on, gram panchayat elections took place recently. ... (Time-bell rings)... I am just concluding, Sir, in a minute. Those gram panchayats, where people were in favour of the Belgaum area coming to Maharashtra, and where people voted against them, were dissolved. What type of democracy does this Government want? If somebody votes against them or if an institution expresses its opinion against them, they want that particular body to be dissolved. This is great injustice with the State of Maharashtra. The locals there are being forced to use Kannada. The local signboards have already disappeared. They are allowing signboards only in Kannada. The Government is imposing Kannada-speaking teachers on students in all schools. Even courts are being given directions that arguments in courts must be in Kannada language. Sir, this is not at all acceptable and, therefore, immediate action should be initiated to declare this area as the Centrally Administered Area till the decision of the hon. Supreme Court comes.

With these words, I conclude my speech, Sir.

SHRIP. RAJEEVE (Kerala): Sir, we have been waiting eagerly.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... No, no. Not now. You will get the time. ...(Interruptions)... That is unfair. The Minister is waiting to make his statement. ...(Interruptions)... Why do you do this? ...(Interruptions)... It will not go on record.

SHRI PRAVEEN RASHTRAPAL: Mr. Vice-Chairman, Sir, I am waiting for my turn since 4 o'clock. Finally, I have been asked to speak at  $5.30\,\mathrm{p.m.}$  and I would continue up to  $6.30\,\mathrm{p.m.}$ 

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no, you cannot do that. You can speak only for ten minutes. ...(Interruptions)... There are seven more speakers from your party. ...(Interruptions)... Speak for only ten minutes, please.

SHRI PRAVEEN RASHTRAPAL: Sir, today I have the opportunity of listening to various speeches; yesterday I was not that lucky but I went through the written script from the library and found how the Leader of the Opposition misguided the House in my absence. In fact, I wanted his presence today, but he is not there. He started his speech at 2.45 p.m. and in the very first sentence he said, "There is today an integrity deficit. There is a leadership deficit." That was the sentence by my friend, Shri Arun Jaitley, when he spoke as the Leader of the Opposition. After 5-6 minutes, he is making another statement and I quote: "Each one of us present in this House on two issues has always had a great personal respect for the Prime Minister, Dr. Manmohan Singh. Even his critics and some of us as his critics, at least, always concede two USPs in his favour. He is personally an honest man. He is a very distinguished economist and these are two aspects for which he rightly earns the credit." Now, you tell me, Sir, if the second opinion given at 2.50 p.m. is to be believed, the opinion given by my friend, Jaitley, at 2.45 p.m. should be deleted from the script that there is deficit in the leadership. Further, he is quoting Gujarat and saying because he is a Member from Gujarat and I am also a Member of Rajya Sabha from Gujarat. So, only I can reply from this side. Or, my senior colleague, Mr. Ahmed Patel, can reply, and he took objection to that yesterday; and, my

senior leader who is the leader of the party, is also senior in Rajya Sabha; he is the topmost political party leader in the Congress party. He told Mr. Jaitley, "My dear friend, you just check the facts." And, he did not answer. So, today, I have brought all the facts as far as Gujarat is concerned and I would inform the House about that.

Mr. Jaitley said and I quote: "The biggest investment exercise in India is in vibrant Gujarat. The total amount of the MoUs is running into lakhs of crores of rupees. Even half of them are implemented..." He himself is admitting that even if half of them are implemented; he knows that all MoUs signed in vibrant Gujarat all these years are not implemented, which I will prove if you allow me to speak up to 6.30 p.m. "Even if half of them are implemented, it will be a great step forward. Ninety countries of the world were represented." Sir, Gujarat NRIs come to Gujarat from all over the world during winter, because they cannot afford to stay over there in the icy climate. So, they come and attend such vibrant Gujarat! Only five Heads of State attended. But, he is giving the figure saying that 90 countries attended. ...(Interruptions)...

श्री विजय कुमार रूपाणी (गुजरात) : वहां पर Head of the Nations as guests आए थे, सभी देशों से Ambassadors आए थे। ...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: I do not mind that. But even a man like Mr. Jaitley, who is a Supreme Court lawyer is saying that, "Your Government..." When I am addressing the Chair and say "Your Government...", it is the State Government. He says, "The only Government which was not represented was your Government". He means to say that the Government of India was not represented there in the 'Vibrant Gujarat Seminar".

I am asking from your good self, Sir, whether the Chief Minister of Gujarat has sent an invitation to the hon. Prime Minister of the country to attend the Vibrant Gujarat. I also want to know whether he has sent the invitation to the hon. Finance Minister, hon. Commerce Minister, hon. Minister of Industries to attend that. I have a proof, Sir.

श्री विजय कुमार रूपाणी: सबको invitation दिया था। ...(व्यवधान)...

SHRI PRAVEEN RASHTRAPAL: Even the Leader of the Opposition there was not invited. Even the Members of Parliament ...(Interruptions)...

**श्री विजय कुमार रूपाणी** : सबको invitation दिया था। **...(व्यवधान)...** President को भी invitation दिया था। **...(व्यवधान)...** 

श्री प्रवीण राष्ट्रपाल : बैठ जाओ, तुम्हारा turn आएगा, तब बोलना। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You can reply at your time. ...(Interruptions)... You will get a chance. I will give you time to reply. Sit down. ...(Interruptions)... Why do you worry? You can give very good reply. Sit down. ...(Interruptions)... आपको reply के लिए टाइम मिलेगा, में दूंगा। ...(व्यवधान)... If he is misleading, you can also do that. Sit down, don't worry. ...(Interruptions)... No, no; We have shortage of time. That is the problem. ...(Interruptions)... Mr. Rashtrapal, you continue. Your time will be over in five minutes. ...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: I spoke to somebody in Gandhinagar...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You have only five more minutes.

SHRI PRAVEEN RASHTRAPAL: No, no; what is this?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is all.

SHRI PRAVEEN RASHTRAPAL: I have got a list of all the MoUs above 5,000. There are 98 entries from the Central Government. I want to inform this House how the Central Government is represented there. Bank of Baroda — 15,000; Bank of India - 12,000; Canara Bank - 10,000; Corporation Bank - 15,000; Dena Bank - 10,000; IDBI - 10,000; Indian Bank - 5,000; Indian Overseas Bank - 5,000; Oriental Bank - 5,000; State Bank of India - 50,000 MoUs; Syndicate Bank - 5,000; UCO Bank - 6,000; Union Bank of India - 6,000; National Aluminium Company Limited - 12,000; IOC, BPCL, HPCL, ONGC, etc. - 17,700 plus 12,000; National Highway Authority — 8,500; and the total amount of this is nearly Rs. 2,09,200 crore. ...(Interruptions)... These are all Public Sector Undertakings.

श्री विजय कुमार रूपाणी: पर नेशनल हाईवे तो ...(व्यवधान)...

**उपसभाध्यक्ष (प्रो. पी.जे. कुरियन**) : बैठिए... Why do you disturb? You will get a chance to reply. ...(Interruptions)... टाइम नहीं है। ...(**व्यवधान**)...

SHRI PRAVEEN RASHTRAPAL: What I mean to say is that all these MoUs are signed by Public Sector Undertakings, like ONGC. Who is ONGC? Who is IOC? ...(Interruptions)...

श्री विजय कुमार रूपाणी: ONGC का काम पहले से चल रहा है। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Rashtrapal, you please continue. ...(Interruptions)...

श्री विजय कुमार रूपाणी : ONGC का काम वहां पहले से चल रहा है। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We want to finish it. Tomorrow, I will give you time to reply. ...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Sir, everybody was making reference to the CAG in the Spectrum Scam. My Gujarat friends should tell me whether there was a scam named as 'Sujalam Sufalam. Is it true that there was a CAG Report on it? Is it true that there was a Report of PAC of the Gujarat State Assembly? ...(Interruptions)... Is it true that the PAC was headed by a learned lady MLA,

Dr. Chandrikaben Chudasama?

श्री विजय कुमार रूपाणी: सर, सुप्रीम कोर्ट ने स्पैक्ट्रम में आदेश दिया है ...(व्यवधान)... 'सुजलाम सुफलाम' में कांग्रेस वाले हाई कोर्ट में गए थे, हाई कोर्ट ने निकाल दिया है। ...(व्यवधान)...

SHRI PRAVEEN RASHTRAPAL: This is Parliament. Don't talk of party here. Parliament is supreme. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Rashtrapalji, you speak on the subject. Don't divert. Speak on the President's Address. ...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: In the PAC of the Gujarat Assembly, majority of the members were from the BJP. In that Report, there was no note of dissent but the Chief Minister of the State did not allow that Report to be produced before the Assembly. Even today, I warn, let that Report be presented by them. Sir, I am a revenue officer. My senior colleague, Mr. N. K. Singh — he is not here — and Dr. Mungekar is supposed to know. There are many retired officers here. So, what is CAG? CAG is doing audit of our work. A revenue officer, an income tax officer, a central excise officer, a customs officer is a quasi-judicial officer. He will make interpretation. He may make mistakes in his assessment order. CAG will point out. He will be given a letter. He will explain. If you remove a Government officer from his job on the basis of CAG report ... (Interruptions)...

श्री विजय कुमार रूपाणी : ये गलत बात बोल रहे हैं। ...(व्यवधान)... ये सदन को गुमराह कर रहे हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You continue, Mr. Rashtrapal. You address the Chair and speak. ... (Interruptions)...

SHRI PRAVEEN RASHTRAPAL: I am addressing you, Sir. If anybody who is implementing the law is making a mistake and that mistake is pointed out by the CAG, he will be warned. He will be directed to improve his work. If you remove a Government officer from his service because of CAG, 50 per cent of Government officers will be out of job. CAG is CAG. They do audit after two years, three years or four years. That is the mistake and even in the present CAG of Spectrum, three types of losses are calculated and the important thing is notional loss of revenue and that Rs. 1,76,000 crores is not given by Mr. A to Mr. B. One of the Indian Prime Ministers has said, करएन में दो हाथ होते हैं। अगर लेने वाला गुनहगार है तो देने वाला भी गुनहगार है। ...(व्यवधान)... If you are naming that this much money has gone to X, Y, Z, you give the name of A, B, C who has given that money to that party and both should be prosecuted. That is my demand. ... (Time bell rings)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude. ... (Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Hon. President in her speech has referred to probity and integrity. That is not only for Indian Prime Minister. That is not only for Central Government. Right from Sarpanch to Prime Minister, everybody should be honest. That is the intention and so I am asking here that if Mr. Shashi Tharoor has resigned, if a Chief Minister of Maharashtra is removed from his post by our party, it is only because there is flat in the name of his relative. He himself has resigned only because he owns a flat. Another Minister has resigned. Four to five Ministers have resigned. What happened to Karnataka Chief Minister? Right now, their own party man, a very senior ex-Chief Minister of Maharastra has complained against Karnataka as to what action has been taken. Even as directed by BJP, the Chief Minister of Karnataka has refused to resign. He said, 'I am not going to resign'. उन्होंने क्या किया They are giving advice. On the one side, they give a certificate that he is an honest and on the other side they give a certificate that he is efficient and the best economist in the world and then you are criticizing the same Government under the name of corruption. Who says? You cannot say. Mr. A may be corrupt, Mr. B may be corrupt, not the Government of India. Lastly, ... (Interruptions)... Lastly, they do not know the meaning of black

money. The definition of income in income tax is one should put some effort, and then only he will earn an income. One has to put an effort to earn income. But according to the law of land one has to pay taxes. If my salary is Rs. 50,000 at present, I am thankful for that increase.

My salary is Rs. 50,000. So, I am putting effort — I attend the Parliament, I shout sometimes, I tell truth which people do not like. My friends are angry. But, I am putting an effort and I am also paying tax. There are a few people all over the country who earn money, but are not paying tax. So, where to keep money? They keep money at home or they keep with moneylender or some of them put in foreign banks. So, if Income Tax is not paid on money earned in our country is known as black money. What is wrong in it? Our Government is trying to bring back money. But, in the last 20 years, have they not ruled for seven years. Was Third Front Government not there? How much money they have brought from foreign countries? If they make wrong allegation against the leader of my party, I can give names or anybody's name from NDA. I know, because I had visited Geneva as an Income Tax Officer. I had visited Switzerland as an Income Tax Officer. I know the names of people who have kept money there. But, I cannot...

SOME HON. MEMBERS: Let him reveal the names of people ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, sit down ...(Interruptions)... Time is over ...(Interruptions)... Rashtrapalji, your time is over ...(Interruptions)...

SHRI K.N. BALAGOPAL (Kerala): Sir, we want the names of those people. ...(Interruptions)...

श्री विजय कुमार रूपाणी: सर, नाम बताए जाएं ...(व्यवधान)...

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, the House should know the names of those people ... (Interruptions)...

SHRI SAMAN PATHAK (West Bengal): Sir, we want to know the names ...(Interruptions)...

श्री के.बी. शणप्पा (कर्नाटक) : हमें उनके नामों के बारे में बताएं। ...(व्यवधान)...

SHRI P. RAJEEVE: Sir, we want the names of those people whom he has referred ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please take your seat ...(Interruptions)... That is over ...(Interruptions)... It is over ...(Interruptions)...

SOME. HON. MEMBERS: Sir, he must tell the names ... (Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Sir, I am concluding ...(Interruptions)... Sir, it is the last point ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. It is over ... (Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Sir, it is my last point ...(Interruptions)... I am concluding ...(Interruptions)...

SHRI PRASANTA CHATTERJEE: Sir, you direct him to disclose the names  $\dots$  (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): There is a way of getting it. I will tell you that ....(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: I am concluding...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You can formally ask since he made it here ... (Interruptions)...

SHRI PRAVEEN RASHTRAPAL: I am concluding ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Conclude, please ... (Interruptions)...

SHRIPRAVEEN RASHTRAPAL: I am concluding, Sir ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude. Please complete. Do that ...(Interruptions)... Please conclude ...(Interruptions)... Rashtrapalji, please conclude now ...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: I am concluding ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Yes, do that ...(Interruptions)... Rashtrapalji, please conclude.

SHRI PRAVEEN RASHTRAPAL: Sir, the last speaker made a reference to Mandir ... (Interruptions)... Sir, I will take only one minute ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay one minute ...(Interruptions)... I will answer that ...(Interruptions)... I will come back to you. Now, Mr. Rashtrapal, one sentence and you have to conclude ...(Interruptions)...

SH"RI PRAVEEN RASHTRAPAL: Sir, the last speaker made a reference to temple and he said that it is proved that it was a temple. I am asking a question.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. Don't go to that. Sit down ... (Interruptions)...

SHRI K.B. SHANAPPA: Sir, what is this? ...(Interruptions)... Is it relevant here? ...(Interruptions)...

SHRIMATI MAYA SINGH (Madhya Pradesh): Sir, you should not allow all this ...(Interruptions)... Is he speaking on the President's Address? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is over. Don't go to controversial issues ....(Interruptions)...

Why do you rake up all these controversies? ... (Interruptions)...

SHRI PRAVEEN RASHTRAPAL: He said that it was a temple. So, why was it demolished? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Rashtrapalji, you speak on the President's Address ... (Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Then, why did you allow him, Sir ? ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is over ...(Interruptions)... Why do you go into that? ...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Why did you allow him to speak on that, Sir? ....(Interruptions)... Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay, Shri Ram Jethmalani ...(Interruptions)...

SHRI K.N. BALAGOPAL: Sir, he said that he was a senior officer and visited Switzerland. He knows all the facts. He is ready to divulge. I would like the Chair to direct him to divulge all the facts. This is one thing.

The second one is, now, he is a responsible Member. But, when he was an officer of Income Tax, he used to keep all the facts as secret. As a Government servant he did a wrong thing. There are two things. He openly said, 'I know many things. But, I am not saying so.' So, your ruling on this is necessary. In spite of knowing all the facts, he is hiding the facts.

SHRI D. RAJA: Sir, he should provide the list of people ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Listen. It is up to the Member to reveal the information that he is having. As per rule, the Chair cannot ask anybody to reveal something he knows. The Chair cannot ask. It is up to him. Now, Shri Ram Jethmalani ...(Interruptions)... You can proceed. You know how to do it.

SHRI RAM JETHMALANI (Rajasthan): Sir, could you kindly tell me how much time that I have?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The point is, we have extended the House up to 6 o' clock. So, you can start and speak for five minutes. Then, you can continue the next day. Or, if the House agrees...

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): No, no.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Why no, no? You are not the House. Don't say like that. Why no. no. If the House agrees, we can allow you to finish your speech. ... (Interruptions)... Why not? ... (Interruptions)... After that there is a statement by the hon. Minister.

SHRI RAM JETHMALANI: Sir, I am entirely with you. If you want me to do it tomorrow, I will do it tomorrow.

SHRIP. RAJEEVE: Sir, we want the names of those people. ... (Interruptions)...

श्रीमती माया सिंह : सर, हाउस का समय 6.30 बजे तक कर दीजिए। आप half-an-hour का समय बढ़ा दीजिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is what I said. ... (Interruptions)... All of you are speaking simultaneously. How will I understand? ... (Interruptions)... Please sit down. ... (Interruptions)...

SHRI PRASANTA CHATTERJEE: He may speak tomorrow also.

श्रीमती माया सिंह : सर, आज इनको अपनी स्पीच पूरी कर लेने दीजिए और सदन का समय half-an-hour बढा दीजिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Why not we do that? ...(Interruptions)... The main Opposition Party is saying that he should be allowed to finish today; then, the Minister can make a Statement....(Interruptions)... Why don't you agree to that? ...(Interruptions)... Mr. Rajniti Prasad, your name is also in the list. There are a number of speakers. If you want to speak tomorrow, you allow this. ...(Interruptions)... After that the Minister will make his statement. ...(Interruptions)...

SHRI TIRUCHI SIVA: So, the statement will be at 6.30! ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): So what? What is the difference between 6.00 and 6.30? ...(Interruptions)...

SHRIP. RAJEEVE: What about clarifications? ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Jethamalani, you have 15 minutes. There is half-an-hour, but there are two more speakers. ... (Interruptions)... No; no. That is now decided. I have given the ruling. ... (Interruptions)...

SHRI RAM JETHMALANI: Okay, Sir, I will finish it within 15-20 minutes.

Sir, I have read this text of the speech of the distinguished President. But I must confess with some amount of regret that the only passage which brought me some relief from my pessimism was on page 4, where it is said that our citizens deserve good governance; it is their entitlement and our obligation. That is the only sentence with which I agree in the whole document. We do deserve all this. But the question is: Have we got it? My regret is that good governance has ceased to be available to the citizens of this country and the things are getting worse. During the Freedom Movement, we started telling the people that there is a foreign thief who is stealing all our assets and that is why our country is poor; let the thief go and rivers of milk and honey will flow through the entire length and breadth of the country. Even that did not happen. In the 1970s, again, the poor nation was treated to the slogan of गरीबी हटाओ, and the poor man, in his innocence, succumbed to the slogan and parted with his sovereign powers into the hands of those who raised that slogan. Many

## 6.00 P.M.

years have since gone by and I regret, today, that the condition is that every night, in this country, 2.5 million small children go to bed without a morsel of food in their stomach. They are digesting the lining of their own stomach to be able to survive.

Sir, we are being treated to figures of rising GDP, but, by definition, a GDP has nothing to do with what the poor man gets and how the poor man lives. And, Sir, the figures vary. The Government puts the figure at about 36 per cent but there are United Nations Organisations and other independent organizations which put the figures as high — some of them 56 per cent and some even go to the extent of about 70 per cent. Sir, this is the state of poverty in this country. Large number of people are living in conditions in which an animal or a beast will revolt. Now, Sir, what is the solution of this problem? The solution of this problem is to understand what really is happening and, Sir, this is one word of cheer which I wish to share with this House that this country is not really poor but it has been made poor by corrupt people in positions of power. I do not wish to name the Parties to which they belong, perhaps, the existence of these bad characters is almost a universal phenomenon and no Party may take even credit for being totally free from it.

But, Sir, the fact remains today that the money which has been stolen from this country is of the order of about \$1500 billion, amount which if brought back into this country and distributed in this country will give two-and-a-half lakhs to every Indian family. Your poverty will stand removed. You will have a tax-free Budget for the next 30 years. Your national debt shall stand liquidated overnight. This is the amount of money which has been stolen from this country. The question is: What are we doing to get at this money? Sir, I happened to have made, at least, some kind of a special study of this problem, because I am dealing with it even in my professional capacity outside the precincts of Parliament. Sir, we passed the Money Laundering Act. We passed it because the United Nations wanted us to pass this law, after what happened to them in New York as an act of terrorism. Sir, the BJP Government went out of power in early 2004. We found that though the Money Laundering Act had been passed earlier, even the rules under that Act were not framed when the new Government took over. I agree that framing of rules, creating of institutions which work out that law does take some time but I don't believe that there was even justification for so much delay in framing the rules

and I find fault to that extent with the then Government in power. But, Sir, this Government took over in 2004. Up to 2005, nothing was done to frame the rules until a United Nations body, a group which has the responsibility of going round the world and finding out to what extent the money laundering legislation is working throughout the world and in every country, landed here in India and found to their dismay that the Act was merely a dead letter, it was not in force, it could not be enforced because even the rules were not framed. They sat here and saw to it that the rules were framed and the Act became workable for the first time in 2007, by which time the rules came into existence. Sir, there are some honest people in this country. If there were not honest people in this country, this country would have perished long ago.

There was one humble Income-tax officer who was investigating a case and he wrote to the Swiss that I want information about this accountholder. If you have any more information than I already have got, please share it with me. Sir, this was in 2007. In 2007, an honest officer on the other side in Switzerland, Switzerland which is known for their preposterous habit of claiming what they call 'client confidentiality', refused to give any information about the bank accounts of their clients and yet that honest officer wrote back that please, let me know: Are you examining a case of pure tax evasion or are you examining a case of money laundering under the Money Laundering legislation, which has been inspired and mandated by the United Nations?

Or are you examining a case of money-laundering under the Money Laundering legislation which has been inspired and mandated by the United Nations? Sir, this was in 2007. From 2007 till today, the reply has not gone that 'we are investigating a case of money-laundering', and I regret, I regret that I saw the performance of the Finance Minister the other day when he called the Press Conference to explain what is happening to the foreign money. I thought that he will give us some good account of what the Government is doing. But all that he told us was that in that account when that small officer asked for information from Switzerland, there were 8.6 billion dollars and the Finance Minister told the Press Conference here, 'I am sorry that the money has disappeared; only 50,000 dollars remain.' Sir, the question is, what did you do between 2007 and 2011 when you are

telling the country that out of 8.6 billion dollars of the people's money, only 50000 dollars remain now in the account? Who is responsible for it, lask?

Sir, something has got to be done about this. Something has got to be done about this. I have come here to pray, I have come here to plead with you, and, if you like, I will come and touch your feet but for God's sake, give up this hypocrisy that you are out to get black money. Please get into action and do what the law requires.

Sir, we are a poor country. We should be concerned with stolen property. But, unfortunately, the more rich countries are more concerned about the wealth which they have lost. The Germans got into the action. The Germans paid a bribe of 475 millions to an employee of the Liechtenstein Bank and they got a complete list of those people, those people who have committed theft of this property from all the countries of the world. That officer, that employee, bribed employee gave the list to the German Government, and, Sir, I have with me the declared statement of the German Finance Minister in which he said that 'we have got the names of these dacoits; we want to share them with every Government in the country and we will not ask for a penny; we will not put any conditions; only tell us that you want this information and we will give it to you.' Sir, we had a very, very honest public servant who was our Ambassador in Germany. He heard it. He did not wait for his Government to tell him to go and collect that money. He went and collected the names from the German Government and the names are now in the possession of the Government of India but the Government of India refuses to give those names saying that 'we have received them under a condition of confidentiality.' In other words, Sir, the poor people of this country are dying of hunger, it is their money which has been stolen. We know the names of the thieves who have stolen that money, the Government knows the names but it will not tell the owners of the property whose money it is and who has taken that money away from; and why the poor man is today languishing in hunger and dying of hunger.

Sir, false statements are being made. For God's sake, stop making these false statements and tell the people of this country, tell the people of this country that 'we have got these names.' The names might shock you, the names might topple your Government, the names might mean that other Opposition parties may also get into trouble. Let them get into trouble but the people of India must have their value, they must have their property back. That is what I want. The poor people must

have their money back. You have not written. Sir, one person alone in the city of Pune had 8.6 billion dollars in his name, and, as I told you, the Finance Minister that day was very hearty, and he was smiling away saying, "Oh! All the money has disappeared; now only 50000 dollars have remained."

Sir, money may travel from one bank to another, but money leaves its footprints. Once you follow the correct procedures, you will get the names. You may not still find the money intact, but you will be able to trace the money and find out where it has gone. And once the people found responsible for it are put in-where, at least, one Minister of the Government today is — the Tihar jail, this money will come out and India would have solved the problem of poverty which has been shadowing us and which has been making our lives miserable for so long. You are not doing it.

I would like to make some suggestions. I am glad, my friend, the Foreign Minister is here. He knows how much respect and affection I have for him, more affection than respect. For God's sake, get at this money. You will get it once you ratify the Convention against corruption. Why have you not ratified the Convention against corruption? You have signed that document but you are not willing to ratify it, because there are some honest people who have signed that Convention but then, when they studied it, they said, 'My God! This will lead to confiscation of all the money.' But they are flirting with what? The newspapers say today that you are now flirting with the creation of a system of amnesty, that you want to settle with these criminals and you will take from them 30 per cent and allow them to retain all the property. While you are flirting with amnesty schemes now for these great criminals, you have to only sign and ratify the Convention and the Convention has easy methods of getting all the information about it. Why are you not ratifying the Convention against corruption? Will you sign it? Are you prepared to give an assurance that you will sign it? Are you prepared to say that you will not have any amnesty system for these great dacoits, that you will prosecute them, you will send them to Tihar jail, you will send them where they belong? Then, the people of this country will be satisfied.

Sir, you have given me so little time. I don't wish to go into it but, as I said, I have come really to appeal to you that this country can overnight become rich by sending a few people to jail. Whoever they are, don't bother. Please, take care of the interests of the poor people who have voted you into power.

One small point, Sir. One of my great obsessions in life — and I don't know how little time I have to live — another unattained agenda for the rest of my life is to establish peace and friendship with our neighbour, however unreasonable our neighbour, Pakistan, is. That is the only way that we would save money. We have to purchase armaments, we have to go around the whole world and think of nuclear power and things like that. We are poor because we are spending money on armaments which should be spent on the amelioration of the condition of the poor people. There have been occasions when settlement of the problem was ripe but, unfortunately, this Government seems to think that when the enemy becomes slightly vague, we should stop talking to him. Diplomacy requires that when the enemy is in trouble, when it is a little weak, then strike the best bargain that you can. Your ex-Prime Minister has promised that where autonomy of Kashmir is concerned, sky is the limit. These are the words. ... (Time-bell rings)... For God's sake, the PDP produced an excellent document at a recent seminar which took place in Delhi. Read that document. When I read it, I said, 'My God!' I wrote an article that this is the starting point. Make this as a starting point of the negotiations. Engage them in a conversation. Sir, as I told my friend, the Foreign Minister, I have now invited the representatives of the Bar of Pakistan; 350 lawyers who are wedded to peace are coming to this country. I hope that you would sit with them, talk to them and sort out these problems.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Jethmalani, instead of 15 minutes, you have taken 19 minutes. Please, conclude.

SHRI RAM JETHMALANI: Sir, my apologies to you. For every minute, I apologize. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, statement by Minister, Shri S.M. Krishna.

## STATEMENT BY MINISTER

Efforts by the Ministry of External Affairs to assist Indians during recent crises in the Gulf and Middle-East, Indian fishermen apprehended in Sri Lanka and Indian students in Tri Valley University case

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): Sir, this is some kind of a consolidated statement about the efforts of the Ministry of External Affairs to assist Indians during the